

Government of India
Ministry of Commerce and Industry
Directorate General of Foreign Trade
Maulana Azad Road, New Delhi 110011

Norms Committee-III

Para 4.7 Decision

Meeting No. 17/82/2016 of 2016-17 dated 24.01.2017 to consider the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2015-20 pertaining to Chemical and Allied products and falling under Chapter 29 and 30, scheduled to be held on 24.01.2017 but actually held on 09.02.2017 under the Chairmanship of Shri J.V. Patil, Addl. DGFT in Room No.04, Udyog Bhawan, New Delhi.

Following members were present:-

Shri Nirmal Kumar, Dy. Director General of Foreign Trade
Shri V.K. Tyagi, Consultant, D/o Pharmaceuticals.

The committee went through the minutes of earlier meeting No. 16/82 dated 28.12.2016 and approved the same.

Note:

In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations / Deficiencies received from the concerned Technical authority in the same case or a different case of another firm with the same product. A scanned copy of such document is placed at the end of the Minutes. In some cases, the scanned copy uploaded may be unsigned. In both these instances, the scanned copy uploaded is to be accepted. The Committee does not approve SCOMET items and all applicants are understood to have furnished a declaration to RA that the items of import/export are not SCOMET items.

MEETING NUMBER : 17/82-ALC4/2016 MEETING DATE : 24.01.2017

1	Case No.: 104/17/82-ALC4/2016	Party Name: BALAJI AMINES LIMITED	Meet No/Date: 17/82-ALC4/2016 24.01.2017	Status: Approved
	HQ File :01/82/050/01065/AM17/	RLA File :31/83/040/00184/AM13/	Lic.No/Date: 3110057358 07.03.2013	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.40/82 dated 03.01.2012 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

2	Case No.: 60/17/82-ALC4/2016	Party Name: MYLAN LABORATORIES LIMITED	Meet No/Date: 17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01021/AM17/	RLA File :09/24/040/00021/AM14/	Lic.No/Date: 0910055945 07.05.2013	Defer Date: 08.03.2017
	Decision : Deferred for comments from DoP.			

3	Case No.: 17/4/82-ALC4/2014	Party Name:NAPROD LIFE SCIENCES PVT. LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
	HQ File :01/82/050/00265/AM15/	RLA File :03/95/040/00563/AM14/	Lic.No/Date:0310754049 17.10.2013	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/680/2015-PI(Norms) dated 29.03.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

4	Case No.: 18/23/82-ALC4/2013	Party Name:NAPROD LIFE SCIENCES PVT. LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
	HQ File :01/82/050/01065/AM14/	RLA File :03/95/040/00712/AM14/	Lic.No/Date:0310760768 05.12.2013	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/680/2015-PI(Norms) dated 29.03.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

5	Case No.: 5/17/82-ALC4/2016	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00966/AM17/	RLA File :26/24/040/00012/AM14/	Lic.No/Date:2610012456 27.02.2014	Defer Date:08.03.2017
	Decision : Deferred.			

6	Case No.: 52/6/82-ALC4/2014	Party Name:UPL LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
	HQ File :01/82/050/00454/AM15/	RLA File :03/95/040/01043/AM14/	Lic.No/Date:0310776594 01.04.2014	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.4/82 dated 16.05.2013, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

7	Case No.: 88/6/82-ALC4/2014	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
	HQ File :01/82/050/00490/AM15/	RLA File :03/95/040/00033/AM15/	Lic.No/Date:0310782129 20.05.2014	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.4/82 dated 16.05.2013, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

8	Case No.: 61/4/82-ALC4/2014	Party Name:V & V PHARMA INDUSTRIES	Meet No/Date:17/82-ALC4/2016	Status: Deferred
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			24.01.2017	
	HQ File :01/82/050/00309/AM15/	RLA File :03/95/040/00190/AM15/	Lic.No/Date:0310785305 13.06.2014	Defer Date:08.03.2017
	Decision : Deferred.			

9	Case No.:73/9/82-ALC4/2014	Party Name:D. R. COATS INK & RESINS PVT. LTD.	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00870/AM15/	RLA File :03/94/040/00755/AM14/	Lic.No/Date:0310786181 30.06.2014	Defer Date:08.03.2017
	Decision : Deferred.			

10	Case No.:79/9/82-ALC4/2014	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Approved
	HQ File :01/82/050/00876/AM15/	RLA File :03/95/040/00337/AM15/	Lic.No/Date:0310787073 18.07.2014	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.5/82 dated 30.05.2013 for same export product , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

11	Case No.:396/5/82- ALC4/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00536/AM16/	RLA File :17/24/040/00047/AM15/	Lic.No/Date:1710005887 24.07.2014	Defer Date:08.03.2017
	Decision : Deferred.			

12	Case No.:32/9/82-ALC4/2014	Party Name:CHEMCON SPECIALITY CHEMICALS P LTD	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00829/AM15/	RLA File :34/24/040/00102/AM15/	Lic.No/Date:3410040406 28.07.2014	Defer Date:08.03.2017
	Decision : Deferred.			

13	Case No.:8/6/82-ALC4/2014	Party Name:V & V PHARMA INDUSTRIES	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00410/AM15/	RLA File :03/95/040/00331/AM15/	Lic.No/Date:0310787382 28.07.2014	Defer Date:08.03.2017
	Decision : Deferred.			

14	Case No.:31/9/82-ALC4/2014	Party Name:AMBERNATH ORGANICS PVT. LTD.	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00828/AM15/	RLA File :03/94/040/00074/AM15/	Lic.No/Date:0310787610 04.08.2014	Defer Date:08.03.2017

	Decision : Deferred.
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15	Case No.: 2/14/82-ALC4/2015	Party Name:SHREE SHIVSHANKAR DRUGS & PHARMACEUTICALS P. LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
	HQ File :01/82/050/01138/AM16/	RLA File :03/95/040/00425/AM15/	Lic.No/Date:0310788055 14.08.2014	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.20/82 dated 16.08.2011, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

16	Case No.: 215/13/82-ALC4/2014	Party Name:GOLD STAR CHEMICALS PVT.LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
	HQ File :01/82/050/01218/AM15/	RLA File :03/94/040/00358/AM15/	Lic.No/Date:0310788338 25.08.2014	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.14/82 dated 05.07.2011, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

17	Case No.: 224/13/82-ALC4/2014	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01227/AM15/	RLA File :03/94/040/00391/AM15/	Lic.No/Date:0310788515 28.08.2014	Defer Date:08.03.2017
	Decision : Deferred.			

18	Case No.: 225/13/82-ALC4/2014	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01228/AM15/	RLA File :03/94/040/00397/AM15/	Lic.No/Date:0310788514 28.08.2014	Defer Date:08.03.2017
	Decision : Deferred.			

19	Case No.: 262/13/82-ALC4/2014	Party Name:ANTHEA AROMATICS PVT.LTD.,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
	HQ File :01/82/050/01265/AM15/	RLA File :03/94/040/00971/AM14/	Lic.No/Date:0310788560 01.09.2014	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.24/82 dated 27.03.2014, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

20	Case No.: 223/13/82-ALC4/2014	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:17/82-ALC4/2016	Status: Deferred
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			24.01.2017	
	HQ File :01/82/050/01226/AM15/	RLA File :03/94/040/00508/AM15/	Lic.No/Date:0310788647 02.09.2014	Defer Date:08.03.2017
	Decision : Deferred.			

	Case No.: 3/7/82-ALC4/2014	Party Name:S V CHEM INTERMEDIATES P LTD	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Approved
21	HQ File :01/82/050/00647/AM15/	RLA File :04/24/040/00139/AM15/	Lic.No/Date:0410159328 02.09.2014	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.09/82 dated 20.10.2014, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.: 400/5/82- ALC4/2015	Party Name:YASH RASAYAN & CHEMICALS	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
22	HQ File :01/82/050/00540/AM16/	RLA File :34/24/040/00120/AM15/	Lic.No/Date:3410040554 15.09.2014	Defer Date:08.03.2017
	Decision : Deferred.			

	Case No.: 12/15/82-ALC4/2014	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Approved
23	HQ File :01/82/050/01299/AM15/	RLA File :03/94/040/00460/AM15/	Lic.No/Date:0310789265 16.09.2014	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.29/82 dated 18.10.2011, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.: 19/1/82-ALC4/2015	Party Name:GEM AROMATICS PVT.LTD.	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Approved
24	HQ File :01/82/050/01545/AM15/	RLA File :03/94/040/00594/AM15/	Lic.No/Date:0310789922 01.10.2014	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.1/82 dated 10.04.2014, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.: 29/13/82- ALC4/2014	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
25	HQ File :01/82/050/01032/AM15/	RLA File :05/23/040/00268/AM15/	Lic.No/Date:0510391490 08.10.2014	Defer Date:08.03.2017
	Decision : Deferred.			

26	Case No.:124/13/82-ALC4/2014	Party Name: PANACEA BIOTEC LTD.,	Meet No/Date: 17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01127/AM15/	RLA File :05/24/040/00319/AM15/	Lic.No/Date: 0510391623 17.10.2014	Defer Date: 08.03.2017
	Decision : Deferred.			

27	Case No.:198/5/82-ALC4/2015	Party Name: SHASUN PHARMACEUTICALS LIMITED	Meet No/Date: 17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00338/AM16/	RLA File :04/24/040/00205/AM15/	Lic.No/Date: 0410159704 11.11.2014	Defer Date: 08.03.2017
	Decision : Deferred.			

28	Case No.:25/18/82-ALC4/2014	Party Name: S.M. CHEMICALS	Meet No/Date: 17/82-ALC4/2016 24.01.2017	Status: approved
	HQ File :01/82/050/01391/AM15/	RLA File :03/95/040/00580/AM15/	Lic.No/Date: 0310791081 14.11.2014	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.16/82 dated 21.11.2013, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

29	Case No.:126/8/82-ALC4/2015	Party Name: BAYER CROPSCIENCE LIMITED	Meet No/Date: 17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00922/AM16/	RLA File :03/94/040/00710/AM15/	Lic.No/Date: 0310791177 18.11.2014	Defer Date: 08.03.2017
	Decision : Deferred.			

30	Case No.:70/17/82-ALC4/2016	Party Name: ASTRIX LABORATORIES LTD.,	Meet No/Date: 17/82-ALC4/2016 24.01.2017	Status: Approved
	HQ File :01/82/050/01031/AM17/	RLA File :09/24/040/00423/AM15/	Lic.No/Date: 0910061278 20.11.2014	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/181/2015-PI(Norms) dated Sept. 2015 for same export product , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

31	Case No.:145/5/82-ALC4/2015	Party Name: JINDAL DRUGS PRIVATE LIMITED	Meet No/Date: 17/82-ALC4/2016 24.01.2017	Status: Approved
	HQ File :01/82/050/00285/AM16/	RLA File :03/94/040/00877/AM15/	Lic.No/Date: 0310792112 17.12.2014	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.24/82 dated 15.11.2012, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take			

	necessary action as per decision of NC.
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	Case No.:127/5/82-ALC4/2015	Party Name:EMAMI LIMITED,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
32	HQ File :01/82/050/00267/AM16/	RLA File :02/24/040/00183/AM15/	Lic.No/Date:0210205355 18.12.2014	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.08/82 dated 24.05.2011, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:221/5/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
33	HQ File :01/82/050/00361/AM16/	RLA File :09/24/040/00537/AM15/	Lic.No/Date:0910061442 23.12.2014	Defer Date:08.03.2017
	Decision : Deferred.			

	Case No.:114/5/82-ALC4/2015	Party Name:NATIONAL TUBE INDUSTRIES,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
34	HQ File :01/82/050/00254/AM16/	RLA File :03/95/040/00756/AM15/	Lic.No/Date:0310792363 24.12.2014	Defer Date:08.03.2017
	Decision : Deferred.			

	Case No.:218/5/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
35	HQ File :01/82/050/00358/AM16/	RLA File :09/24/040/00552/AM15/	Lic.No/Date:0910061462 29.12.2014	Defer Date:08.03.2017
	Decision : Deferred.			

	Case No.:45/5/82-ALC4/2015	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
36	HQ File :01/82/050/00185/AM16/	RLA File :09/24/040/00558/AM15/	Lic.No/Date:0910061483 05.01.2015	Defer Date:08.03.2017
	Decision : The Committee decided to call for information based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/01/2016-PI(Norms) dated 01.06.2016 from the firm and deferred the case.			

	Case No.:102/5/82-ALC4/2015	Party Name:ALTA LABORATORIES LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
37	HQ File :01/82/050/00242/AM16/	RLA File :03/94/040/00836/AM15/	Lic.No/Date:0310792635 07.01.2015	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.10/82 dated 05.06.2012, uploaded at the end of these minutes or as			

applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.

38	Case No.:74/5/82-ALC4/2015	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
	HQ File :01/82/050/00214/AM16/	RLA File :03/95/040/00833/AM15/	Lic.No/Date:0310792647 07.01.2015	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.46/82 dated 14.02.2012, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

39	Case No.:149/5/82-ALC4/2015	Party Name:ALCHEMIE LABORATORIES	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00289/AM16/	RLA File :03/94/040/00813/AM15/	Lic.No/Date:0310792673 08.01.2015	Defer Date:08.03.2017
	Decision : Deferred.			

40	Case No.:62/5/82-ALC4/2015	Party Name:INDO AMINES LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
	HQ File :01/82/050/00202/AM16/	RLA File :03/94/040/00928/AM15/	Lic.No/Date:0310792678 08.01.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.17/82 dated 05.12.2013 for same export product , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

41	Case No.:219/5/82-ALC4/2015	Party Name:BHAGIRADHA CHEMICALS & INDUSTRIES LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00359/AM16/	RLA File :09/24/040/00549/AM15/	Lic.No/Date:0910061517 09.01.2015	Defer Date:08.03.2017
	Decision :Deferred.			

42	Case No.:112/5/82-ALC4/2015	Party Name:UNIMAX CHEMICALS PVT LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00252/AM16/	RLA File :03/95/040/00812/AM15/	Lic.No/Date:0310793039 19.01.2015	Defer Date:08.03.2017
	Decision : The Committee noted that an investigation in the matter is under process. The Committee accordingly, decided to defer the case.			

43	Case No.:88/5/82-ALC4/2015	Party Name:ABEERS PHARMACEUTICALS PVT LTD	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0510392949	Defer

	:01/82/050/00228/AM16/	:05/23/040/00486/AM15/	21.01.2015	Date:08.03.2017
	Decision : Deferred.			

44	Case No.:138/8/82-ALC4/2015	Party Name:HEMMO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00934/AM16/	RLA File :03/94/040/01099/AM14/	Lic.No/Date:0310793426 30.01.2015	Defer Date:08.03.2017
	Decision : Deferred.			

45	Case No.:275/5/82-ALC4/2015	Party Name:BAYER CROPSCIENCE LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00415/AM16/	RLA File :03/94/040/00930/AM15/	Lic.No/Date:0310793539 03.02.2015	Defer Date:08.03.2017
	Decision : Deferred.			

46	Case No.:279/5/82-ALC4/2015	Party Name:CROWN CHEMICALS PVT.LTD.,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: approved
	HQ File :01/82/050/00419/AM16/	RLA File :03/94/040/01088/AM15/	Lic.No/Date:0310793983 19.02.2015	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.49/82 dated 06.03.2012, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

47	Case No.:288/5/82-ALC4/2015	Party Name:CROWN CHEMICALS PVT.LTD.,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
	HQ File :01/82/050/00428/AM16/	RLA File :03/94/040/01089/AM15/	Lic.No/Date:0310793982 19.02.2015	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.49/82 dated 06.03.2012, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

48	Case No.:335/5/82-ALC4/2015	Party Name:PRIVI ORGANICS LTD	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
	HQ File :01/82/050/00475/AM16/	RLA File :03/95/040/00978/AM15/	Lic.No/Date:0310794038 20.02.2015	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.21/82 dated 23.08.2011, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

49	Case No.:334/5/82-ALC4/2015	Party Name:UPL LTD.(FORMERLY UNITED	Meet No/Date:17/82-ALC4/2016	Status: Approved
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		PHOSPHORUS LTD.)	24.01.2017	
	HQ File :01/82/050/00474/AM16/	RLA File :03/95/040/00862/AM15/	Lic.No/Date:0310794100 24.02.2015	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.23/82 dated 01.11.2012, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

50	Case No.:309/5/82-ALC4/2015	Party Name:SHREE VALLABH CHEMICAL	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00449/AM16/	RLA File :08/24/040/00417/AM15/	Lic.No/Date:0810134670 25.02.2015	Defer Date:08.03.2017
	Decision : Deferred.			

51	Case No.:75/4/82-ALC4/2015	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
	HQ File :01/82/050/00114/AM16/	RLA File :09/24/040/00564/AM15/	Lic.No/Date:0910061653 26.02.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/266/2015-PI(Norms) dated October 2015, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

52	Case No.:61/17/82-ALC4/2016	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01022/AM17/	RLA File :09/24/040/00607/AM15/	Lic.No/Date:0910061652 26.02.2015	Defer Date:08.03.2017
	Decision : Deferred.			

53	Case No.:273/5/82-ALC4/2015	Party Name:BHARAT SERUMS & VACCINES LTD	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00413/AM16/	RLA File :03/94/040/01055/AM15/	Lic.No/Date:0310794262 27.02.2015	Defer Date:08.03.2017
	Decision :Deferred for DBT.			

54	Case No.:452/5/82-ALC4/2015	Party Name:BLUE CIRCLE ORGANICS PVT. LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
	HQ File :01/82/050/00592/AM16/	RLA File :03/94/040/01091/AM15/	Lic.No/Date:0310794261 27.02.2015	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.11/82 dated 14.06.2011, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

55	Case No.: 295/5/82-ALC4/2015	Party Name:PROLIFE INDUSTRIES LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
	HQ File :01/82/050/00435/AM16/	RLA File :08/24/040/00395/AM15/	Lic.No/Date:0810134703 03.03.2015	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.03/82 dated 19.04.2011, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

56	Case No.: 303/5/82-ALC4/2015	Party Name:ASSOCIATED DYESTUFF PVT. LTD	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00443/AM16/	RLA File :08/24/040/00422/AM15/	Lic.No/Date:0810134739 05.03.2015	Defer Date:08.03.2017
	Decision : Deferred.			

57	Case No.: 300/5/82-ALC4/2015	Party Name:ADVANCE PETROCHEMICALS LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00440/AM16/	RLA File :08/24/040/00448/AM15/	Lic.No/Date:0810134768 11.03.2015	Defer Date:08.03.2017
	Decision : Deferred.			

58	Case No.: 447/5/82-ALC4/2015	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00587/AM16/	RLA File :03/94/040/01131/AM15/	Lic.No/Date:0310794543 12.03.2015	Defer Date:08.03.2017
	Decision : Deferred.			

59	Case No.: 40/7/82-ALC4/2015	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
	HQ File :01/82/050/00645/AM16/	RLA File :07/24/040/00351/AM15/	Lic.No/Date:0710107812 13.03.2015	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.08/82 dated 25.09.2014, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

60	Case No.: 291/5/82-ALC4/2015	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
	HQ File :01/82/050/00431/AM16/	RLA File :05/23/040/00544/AM15/	Lic.No/Date:0510393616 18.03.2015	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.07/82 dated 27.06.2013, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take			

	necessary action as per decision of NC.
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	Case No.:183/5/82-ALC4/2015	Party Name:SPAK ORGOCHEM (INDIA) PVT. LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
61	HQ File :01/82/050/00323/AM16/	RLA File :03/95/040/00964/AM15/	Lic.No/Date:0310794811 23.03.2015	Defer Date:
Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.49/82 dated 06.03.2012, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

	Case No.:29/5/82-ALC4/2015	Party Name:ASSOCIATED DYESTUFF PVT. LTD	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
62	HQ File :01/82/050/00169/AM16/	RLA File :08/24/040/00483/AM15/	Lic.No/Date:0810134917 25.03.2015	Defer Date:08.03.2017
Decision : Deferred.				

	Case No.:82/4/82-ALC4/2015	Party Name:BIOLOGICAL E LTD	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
63	HQ File :01/82/050/00121/AM16/	RLA File :09/24/040/00663/AM15/	Lic.No/Date:0910061841 31.03.2015	Defer Date:
Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/74/2015-PI(Norms) dated Sept. 2015, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

	Case No.:26/5/82-ALC4/2015	Party Name:CONTINENTAL CHEMICALS	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
64	HQ File :01/82/050/00166/AM16/	RLA File :08/24/040/00470/AM15/	Lic.No/Date:0810134992 07.04.2015	Defer Date:08.03.2017
Decision : Deferred.				

	Case No.:35/5/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
65	HQ File :01/82/050/00175/AM16/	RLA File :09/24/040/00739/AM15/	Lic.No/Date:0910061891 17.04.2015	Defer Date:
Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/576/2014-PI(Norms) dated April 2015, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

66	Case No.:132/7/82-ALC4/2015	Party Name:GLOBE TROTTERS PVT LTD	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
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	HQ File :01/82/050/00737/AM16/	RLA File :03/94/040/00024/AM16/	Lic.No/Date:0310795429 20.04.2015	Defer Date: 08.03.2017
	Decision : Information called for from the firm in NC meeting No.07/82 dated 07.07.2016 is awaited. The Committee accordingly deferred the case.			

67	Case No.:40/8/82-ALC4/2015	Party Name:SYNTHO CHIRALS PVT. LTD	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00836/AM16/	RLA File :09/24/040/00042/AM16/	Lic.No/Date:0910061937 27.04.2015	Defer Date:08.03.2017
	Decision :Deferred.			

68	Case No.:75/8/82-ALC4/2015	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00871/AM16/	RLA File :09/24/040/00051/AM16/	Lic.No/Date:0910061986 06.05.2015	Defer Date:08.03.2017
	Decision :Deferred.			

69	Case No.:65/8/82-ALC4/2015	Party Name:VIRCHOW BIOTECH PV T LTD.,	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Rejected
	HQ File :01/82/050/00861/AM16/	RLA File :09/24/040/00052/AM16/	Lic.No/Date:0910061973 06.05.2015	Defer Date:
	Decision : The Committee noted that Information was called for from the firm in NC meeting No.03 dated 12.05.2016 but same has not been received. In absence of the above case cannot be decided. The Committee accordingly decided to reject the case. RA concerned may take further necessary action as per decision of NC.			

70	Case No.:7/5/82-ALC4/2015	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Rejected
	HQ File :01/82/050/00147/AM16/	RLA File :05/23/040/00037/AM16/	Lic.No/Date:0510394177 08.05.2015	Defer Date:
	Decision : The Committee noted that Information was called for from the firm in NC meeting No.03 dated 12.05.2016 but same has not been received. In absence of the above information norms cannot be decided. The Committee accordingly decided to reject the case. RA concerned may take further necessary action as per decision of NC.			

71	Case No.:97/8/82-ALC4/2015	Party Name:ASCENT FINECHEM PVT. LTD.,	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00893/AM16/	RLA File :08/24/040/00051/AM16/	Lic.No/Date:0810135338 22.05.2015	Defer Date:08.03.2017
	Decision :Deferred.			

72	Case No.:109/17/82- ALC4/2016	Party Name:GLOBAL CALCIUM PRIVATE	Meet No/Date:17/82- ALC4/2016	Status: Approved
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		LIMITED,	24.01.2017	
	HQ File :01/82/050/01070/AM17/	RLA File :07/24/040/00038/AM16/	Lic.No/Date:0710108249 22.05.2015	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.10/82 dated 05.06.2012, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:110/17/82-ALC4/2016	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Approved
73	HQ File :01/82/050/01071/AM17/	RLA File :07/24/040/00039/AM16/	Lic.No/Date:0710108252 22.05.2015	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.08/82 dated 25.09.2014, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:45/8/82-ALC4/2015	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Rejected
74	HQ File :01/82/050/00841/AM16/	RLA File :05/24/040/00073/AM16/	Lic.No/Date:0510394342 25.05.2015	Defer Date:
	Decision : The Committee noted that Information was called for from the firm in NC meeting No.20 dated 09.03.2016 but same has not been received. In absence of the above case cannot be decided. The Committee accordingly decided to reject the case. RA concerned may take further necessary action as per decision of NC.			

	Case No.:86/8/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
75	HQ File :01/82/050/00882/AM16/	RLA File :09/24/040/00131/AM16/	Lic.No/Date:0910062091 29.05.2015	Defer Date:08.03.2017
	Decision :Deferred.			

	Case No.:187/7/82-ALC4/2015	Party Name:ATUL LIMITED,	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
76	HQ File :01/82/050/00792/AM16/	RLA File :08/24/040/00057/AM16/	Lic.No/Date:0810135435 05.06.2015	Defer Date:08.03.2017
	Decision :Deferred.			

	Case No.:24/13/82-ALC4/2016	Party Name:ARENE LIFE SCIENCES LIMITED.	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
77	HQ File :01/82/050/00652/AM17/	RLA File :09/24/040/00034/AM16/	Lic.No/Date:0910062155 10.06.2015	Defer Date:08.03.2017
	Decision :Deferred.			

78	Case No.:121/8/82-ALC4/2015	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
	HQ File :01/82/050/00917/AM16/	RLA File :03/95/040/00190/AM16/	Lic.No/Date:0310796766 23.06.2015	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.46/82 dated 14.02.2012, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

79	Case No.:89/7/82-ALC4/2015	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00694/AM16/	RLA File :02/24/040/00045/AM16/	Lic.No/Date:0210205925 26.06.2015	Defer Date:08.03.2017
	Decision :Deferred.			

80	Case No.:97/14/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01233/AM16/	RLA File :09/24/040/00186/AM16/	Lic.No/Date:0910062271 01.07.2015	Defer Date:08.03.2017
	Decision :Deferred.			

81	Case No.:65/17/82-ALC4/2016	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
	HQ File :01/82/050/01026/AM17/	RLA File :05/23/040/00007/AM16/	Lic.No/Date:0510394777 02.07.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.07/82 dated 24.07.2015 for same export product , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

82	Case No.:108/17/82-ALC4/2016	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01069/AM17/	RLA File :07/24/040/00112/AM16/	Lic.No/Date:0710108483 08.07.2015	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.08/82 dated 25.9.2014, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

83	Case No.:111/17/82-ALC4/2016	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
	HQ File :01/82/050/01072/AM17/	RLA File :07/24/040/00111/AM16/	Lic.No/Date:0710108489 08.07.2015	Defer Date:

Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.23/82 dated 01.11.2012, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.

84	Case No.:50/8/82-ALC4/2015	Party Name:PUSILIN BIOTECHNOLOGY PVT.LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00846/AM16/	RLA File :06/24/040/00014/AM16/	Lic.No/Date:0610038189 09.07.2015	Defer Date:08.03.2017
	Decision :Deferred for comments from DBT.			

85	Case No.:54/14/82-ALC4/2015	Party Name:BIOLOGICAL E LTD	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01190/AM16/	RLA File :09/24/040/00524/AM15/	Lic.No/Date:0910062332 15.07.2015	Defer Date:08.03.2017
	Decision :Deferred for comments from DBT.			

86	Case No.:59/14/82-ALC4/2015	Party Name:BIOLOGICAL E LTD	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01195/AM16/	RLA File :09/24/040/00525/AM15/	Lic.No/Date:0910062331 15.07.2015	Defer Date:08.03.2017
	Decision :Deferred for comments from DBT.			

87	Case No.:49/8/82-ALC4/2015	Party Name:M.L.A. INDUSTRIES	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00845/AM16/	RLA File :06/24/040/00015/AM16/	Lic.No/Date:0610038193 16.07.2015	Defer Date:08.03.2017
	Decision :Deferred.			

88	Case No.:49/14/82-ALC4/2015	Party Name:SYNTHO CHIRALS PVT. LTD	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01185/AM16/	RLA File :09/24/040/00205/AM16/	Lic.No/Date:0910062344 17.07.2015	Defer Date:08.03.2017
	Decision :Deferred.			

89	Case No.:39/14/82-ALC4/2015	Party Name:JAGSONPAL PHARMACEUTICALS LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Rejected
	HQ File :01/82/050/01175/AM16/	RLA File :05/23/040/00165/AM16/	Lic.No/Date:0510395004 20.07.2015	Defer Date:
	Decision : The Committee noted that Information was called for from the firm in NC meeting No.03 dated 12.05.2016 but same has not been received. In absence of the above case cannot be decided. The Committee accordingly decided to reject the case. RA			

concerned may take further necessary action as per decision of NC.

90	Case No.: 38/14/82-ALC4/2015	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
	HQ File :01/82/050/01174/AM16/	RLA File :05/24/040/00115/AM16/	Lic.No/Date:0510395018 21.07.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/781/2015-PI(Norms) dated October 2015, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

91	Case No.: 21/16/82-ALC4/2015	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Rejected
	HQ File :01/82/050/01341/AM16/	RLA File :09/24/040/00223/AM16/	Lic.No/Date:0910062361 22.07.2015	Defer Date:
	Decision : The Committee noted that Information was called for from the firm in NC meeting No.05 dated 08.06.2016 but same has not been received. In absence of the above case cannot be decided. The Committee accordingly decided to reject the case. RA concerned may take further necessary action as per decision of NC.			

92	Case No.: 50/14/82-ALC4/2015	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
	HQ File :01/82/050/01186/AM16/	RLA File :09/24/040/00226/AM16/	Lic.No/Date:0910062363 23.07.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/757/2015-PI(Norms) dated 02.05.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

93	Case No.: 1/10/82-ALC4/2015	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00957/AM16/	RLA File :09/24/040/00211/AM16/	Lic.No/Date:0910062393 28.07.2015	Defer Date:08.03.2017
	Decision :Deferred.			

94	Case No.: 131/14/82-ALC4/2015	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01267/AM16/	RLA File :09/24/040/00212/AM16/	Lic.No/Date:0910062413 30.07.2015	Defer Date:08.03.2017
	Decision :Deferred.			

95	Case No.: 60/14/82-ALC4/2015	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
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	HQ File :01/82/050/01196/AM16/	RLA File :09/24/040/00256/AM16/	Lic.No/Date:0910062418 31.07.2015	Defer Date:08.03.2017
	Decision :Deferred.			

	Case No.:84/1/82-ALC1/2016	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
96	HQ File :01/82/050/01858/AM16/	RLA File :08/91/040/00210/AM16/	Lic.No/Date:0810135770 03.08.2015	Defer Date:08.03.2017
	Decision :Deferred.			

	Case No.:169/14/82- ALC4/2015	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
97	HQ File :01/82/050/01305/AM16/	RLA File :31/83/040/00018/AM16/	Lic.No/Date:3110065573 03.08.2015	Defer Date:08.03.2017
	Decision :Deferred.			

	Case No.:17/8/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
98	HQ File :01/82/050/00813/AM16/	RLA File :09/24/040/00251/AM16/	Lic.No/Date:0910062426 03.08.2015	Defer Date:08.03.2017
	Decision : Deferred.			

	Case No.:168/14/82- ALC4/2015	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
99	HQ File :01/82/050/01304/AM16/	RLA File :31/83/040/00024/AM16/	Lic.No/Date:3110065579 04.08.2015	Defer Date:08.03.2017
	Decision : Deferred.			

	Case No.:18/14/82- ALC4/2015	Party Name:METROPOLITAN EXIMCHEM PRIVATE LTD.	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
100	HQ File :01/82/050/01154/AM16/	RLA File :03/95/040/00317/AM16/	Lic.No/Date:0310798039 10.08.2015	Defer Date:08.03.2017
	Decision : Deferred.			

	Case No.:23/8/82-ALC4/2015	Party Name:ALPHAMED FORMULATIONS P LTD.	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Rejected
101	HQ File :01/82/050/00819/AM16/	RLA File :09/24/040/00091/AM16/	Lic.No/Date:0910062478 11.08.2015	Defer Date:
	Decision : The Committee noted that information was called for from the firm in NC meeting No.03 dated 12.05.2016 but such information has not been received so far. In absence of the above norms cannot be decided. The Committee decided to reject the			

	case. RA concerned may take further necessary action as per decision of NC.
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102	Case No.: 155/14/82-ALC4/2015	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01291/AM16/	RLA File :05/24/040/00237/AM16/	Lic.No/Date:0510395271 11.08.2015	Defer Date:08.03.2017
	Decision : The Committee decided to call for information based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/781/2015-PI(Norms) dated 26.04.2016, uploaded at the end of these minutes and deferred the case.			

103	Case No.: 11/18/82-ALC4/2015	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01476/AM16/	RLA File :03/95/040/00327/AM16/	Lic.No/Date:0310798117 13.08.2015	Defer Date:08.03.2017
	Decision :Deferred.			

104	Case No.: 34/14/82-ALC4/2015	Party Name:TRANSPEK INDUSTRY LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01170/AM16/	RLA File :34/24/040/00144/AM16/	Lic.No/Date:3410041464 17.08.2015	Defer Date:08.03.2017
	Decision :Deferred.			

105	Case No.: 99/14/82-ALC4/2015	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status:Rejected
	HQ File :01/82/050/01235/AM16/	RLA File :09/24/040/00231/AM16/	Lic.No/Date:0910062516 18.08.2015	Defer Date:
	Decision : The Committee noted that information was called for from the firm in NC meeting No.03 dated 12.05.2016 but such information has not been received so far. In absence of the above norms cannot be decided. The Committee decided to reject the case. RA concerned may take further necessary action as per decision of NC.			

106	Case No.: 56/13/82-ALC4/2015	Party Name:PANACEA BIOTEC LTD.,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01019/AM16/	RLA File :05/24/040/00183/AM16/	Lic.No/Date:0510395354 18.08.2015	Defer Date:08.03.2017
	Decision :Deferred for comments from DBT.			

107	Case No.: 154/14/82-ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01290/AM16/	RLA File :05/24/040/00381/AM15/	Lic.No/Date:0510395357 19.08.2015	Defer Date:08.03.2017
	Decision :Deferred.			

108	Case No.:68/14/82-ALC4/2015	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01204/AM16/	RLA File :09/24/040/00368/AM15/	Lic.No/Date:0910062518 19.08.2015	Defer Date:08.03.2017
	Decision :Deferred.			

109	Case No.:24/14/82-ALC4/2015	Party Name:SHUBHAM SPECIALTY PRODUCTS	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01160/AM16/	RLA File :03/95/040/00348/AM16/	Lic.No/Date:0310798516 27.08.2015	Defer Date:08.03.2017
	Decision :Deferred.			

110	Case No.:82/14/82-ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01218/AM16/	RLA File :05/24/040/00233/AM16/	Lic.No/Date:0510395480 31.08.2015	Defer Date:08.03.2017
	Decision :Deferred.			

111	Case No.:89/14/82-ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01225/AM16/	RLA File :05/24/040/00224/AM16/	Lic.No/Date:0510395479 31.08.2015	Defer Date:08.03.2017
	Decision :Deferred.			

112	Case No.:94/14/82-ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01230/AM16/	RLA File :05/24/040/00202/AM16/	Lic.No/Date:0510395481 31.08.2015	Defer Date:08.03.2017
	Decision :Deferred.			

113	Case No.:116/16/82-ALC4/2015	Party Name:PANERA BIOTEC PVT.LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01436/AM16/	RLA File :05/24/040/00181/AM16/	Lic.No/Date:0510395496 01.09.2015	Defer Date:08.03.2017
	Decision :Deferred for comments from DBT.			

114	Case No.:93/14/82-ALC4/2015	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01229/AM16/	RLA File :05/24/040/00244/AM16/	Lic.No/Date:0510395493 01.09.2015	Defer Date:08.03.2017

	Decision :Deferred.
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115	Case No.:124/7/82-ALC4/2016	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status:Deferred
	HQ File :01/82/050/00298/AM17/	RLA File :03/94/040/00424/AM16/	Lic.No/Date:0310798671 04.09.2015	Defer Date:08.03.2017
	Decision :Deferred.			

116	Case No.:52/14/82-ALC4/2015	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status:Rejected
	HQ File :01/82/050/01188/AM16/	RLA File :09/24/040/00323/AM16/	Lic.No/Date:0910062554 04.09.2015	Defer Date:
	Decision : The Committee noted that information was called for from the firm in NC meeting No.03 dated 12.05.2016 but such information has not been received so far. In absence of the above norms cannot be decided. The Committee decided to reject the case. RA concerned may take further necessary action as per decision of NC.			

117	Case No.:56/14/82-ALC4/2015	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status:Deferred
	HQ File :01/82/050/01192/AM16/	RLA File :09/24/040/00134/AM16/	Lic.No/Date:0910062560 08.09.2015	Defer Date:08.03.2017
	Decision :Deferred.			

118	Case No.:46/14/82-ALC4/2015	Party Name:MALWA OXYGEN & INDUSTRIAL GASES PVT.LTD.,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status:Deferred
	HQ File :01/82/050/01182/AM16/	RLA File :56/24/040/00005/AM16/	Lic.No/Date:5610004674 09.09.2015	Defer Date:08.03.2017
	Decision :Deferred.			

119	Case No.:157/14/82-ALC4/2015	Party Name:AETHER INDUSTRIES LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status:Deferred
	HQ File :01/82/050/01293/AM16/	RLA File :52/24/040/00042/AM16/	Lic.No/Date:5210041630 10.09.2015	Defer Date:08.03.2017
	Decision :Deferred.			

120	Case No.:9/16/82-ALC4/2015	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status:Rejected
	HQ File :01/82/050/01329/AM16/	RLA File :09/24/040/00328/AM16/	Lic.No/Date:0910062593 11.09.2015	Defer Date:
	Decision : The Committee noted that information was called for from the firm in NC meeting No.05 dated 08.06.2016 but such information has not been received so far. In			

	absence of the above norms cannot be decided. The Committee decided to reject the case. RA concerned may take further necessary action as per decision of NC.		
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121	Case No.:8/14/82-ALC4/2015	Party Name:PRIVI ORGANICS LTD	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01144/AM16/	RLA File :03/95/040/00343/AM16/	Lic.No/Date:0310798846 14.09.2015	Defer Date:08.03.2017
	Decision :Deferred.			

122	Case No.:110/14/82-ALC4/2015	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01246/AM16/	RLA File :09/24/040/00305/AM16/	Lic.No/Date:0910062601 14.09.2015	Defer Date:08.03.2017
	Decision :Deferred.			

123	Case No.:134/14/82-ALC4/2015	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01270/AM16/	RLA File :09/24/040/00273/AM16/	Lic.No/Date:0910062602 14.09.2015	Defer Date:08.03.2017
	Decision :Deferred.			

124	Case No.:74/14/82-ALC4/2015	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01210/AM16/	RLA File :34/24/040/00120/AM16/	Lic.No/Date:3410041510 15.09.2015	Defer Date:08.03.2017
	Decision :Deferred.			

125	Case No.:15/14/82-ALC4/2015	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status:Approved
	HQ File :01/82/050/01151/AM16/	RLA File :03/95/040/00360/AM16/	Lic.No/Date:0310798909 15.09.2015	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.39/82 dated 27.12.2011, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

126	Case No.:9/14/82-ALC4/2015	Party Name:PERFECT VITAMINS PVT.LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01145/AM16/	RLA File :03/95/040/00434/AM16/	Lic.No/Date:0310798944 16.09.2015	Defer Date:08.03.2017
	Decision :Deferred.			

127	Case No.:124/14/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01260/AM16/	RLA File :09/24/040/00355/AM16/	Lic.No/Date:0910062622 16.09.2015	Defer Date:08.03.2017
	Decision :Deferred.			

128	Case No.:35/16/82-ALC4/2015	Party Name:D. R. COATS INK & RESINS PVT. LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01355/AM16/	RLA File :03/94/040/00415/AM16/	Lic.No/Date:0310798977 21.09.2015	Defer Date:08.03.2017
	Decision :Deferred.			

129	Case No.:34/16/82-ALC4/2015	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status:Rejected
	HQ File :01/82/050/01354/AM16/	RLA File :03/94/040/00472/AM16/	Lic.No/Date:0310798979 21.09.2015	Defer Date:
	Decision : The Committee noted that information was called for from the firm in NC meeting No.03 dated 12.05.2016 but such information has not been received so far. In absence of the above norms cannot be decided. The Committee decided to reject the case. RA concerned may take further necessary action as per decision of NC.			

130	Case No.:64/21/82-ALC4/2015	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01769/AM16/	RLA File :08/24/040/00137/AM16/	Lic.No/Date:0810136085 22.09.2015	Defer Date:08.03.2017
	Decision :Deferred.			

131	Case No.:64/14/82-ALC4/2015	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Rejected
	HQ File :01/82/050/01200/AM16/	RLA File :09/24/040/00375/AM16/	Lic.No/Date:0910062644 22.09.2015	Defer Date:
	Decision : The Committee noted that information was called for from the firm in NC meeting No.20 dated 09.03.2016 but such information has not been received so far. In absence of the above norms cannot be decided. The Committee decided to reject the case. RA concerned may take further necessary action as per decision of NC.			

132	Case No.:117/14/82-ALC4/2015	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01253/AM16/	RLA File :04/24/040/00140/AM16/	Lic.No/Date:0410161044 22.09.2015	Defer Date:08.03.2017
	Decision : Information received from the firm and sent to DoP for comments. The Committee accordingly deferred the case.			

133	Case No.:103/14/82-ALC4/2015	Party Name:VIRCHOW BIOTECH PV T LTD.,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Rejected
	HQ File :01/82/050/01239/AM16/	RLA File :09/24/040/00362/AM16/	Lic.No/Date:0910062635 22.09.2015	Defer Date:
	Decision : The Committee noted that information was called for from the firm in NC meeting No.03 dated 12.05.2016 but such information has not been received so far. In absence of the above norms cannot be decided. The Committee decided to reject the case. RA concerned may take further necessary action as per decision of NC.			

134	Case No.:25/20/82-ALC4/2015	Party Name:AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Rejected
	HQ File :01/82/050/01608/AM16/	RLA File :13/24/040/00027/AM16/	Lic.No/Date:1310047981 23.09.2015	Defer Date:
	Decision : The Committee noted that information was called for from the firm in NC meeting No.11 dated 07.08.2016 but such information has not been received so far. In absence of the above norms cannot be decided. The Committee decided to reject the case. RA concerned may take further necessary action as per decision of NC.			

135	Case No.:106/14/82-ALC4/2015	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01242/AM16/	RLA File :09/24/040/00373/AM16/	Lic.No/Date:0910062649 23.09.2015	Defer Date:08.03.2017
	Decision : The Committee noted that information has been called for from the firm in NC meeting No.07/82 dated 07.07.2016 is awaited. The Committee decided to await the reply and deferred the case.			

136	Case No.:91/14/82-ALC4/2015	Party Name:CURETECH SKINCARE	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01227/AM16/	RLA File :22/21/040/00029/AM16/	Lic.No/Date:2210015316 24.09.2015	Defer Date:08.03.2017
	Decision : The Committee noted that information has been called for from the firm in NC meeting No.07/82 dated 07.07.2016 is awaited. The Committee decided to await the reply and deferred the case.			

137	Case No.:86/14/82-ALC4/2015	Party Name:BELLAPREMIER HAPPY HYGIENECARE PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01222/AM16/	RLA File :35/24/040/00005/AM16/	Lic.No/Date:3510044794 25.09.2015	Defer Date:08.03.2017
	Decision : The Committee noted that information has been called for from the firm in NC meeting No.09/82 dated 10.08.2016 is awaited. The Committee decided to await the reply and deferred the case.			

138	Case No.:79/14/82-ALC4/2015	Party Name:ABEERS PHARMACEUTICALS PVT LTD	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01215/AM16/	RLA File :05/23/040/00274/AM16/	Lic.No/Date:0510395773 30.09.2015	Defer Date:08.03.2017
	Decision :Deferred.			

139	Case No.:69/16/82-ALC4/2015	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01389/AM16/	RLA File :03/95/040/00350/AM15/	Lic.No/Date:0310799113 30.09.2015	Defer Date:08.03.2017
	Decision :Deferred.			

140	Case No.:43/16/82-ALC4/2015	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01363/AM16/	RLA File :03/94/040/00423/AM16/	Lic.No/Date:0310799184 05.10.2015	Defer Date:08.03.2017
	Decision :Deferred.			

141	Case No.:139/14/82-ALC4/2015	Party Name:MAMTA POLYCOATS	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01275/AM16/	RLA File :34/24/040/00178/AM16/	Lic.No/Date:3410041581 08.10.2015	Defer Date:08.03.2017
	Decision :Deferred.			

142	Case No.:126/16/82-ALC4/2015	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
	HQ File :01/82/050/01446/AM16/	RLA File :03/95/040/00445/AM16/	Lic.No/Date:0310799287 08.10.2015	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.46/82 dated 14.02.2012, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

143	Case No.:62/16/82-ALC4/2015	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01382/AM16/	RLA File :03/95/040/00491/AM16/	Lic.No/Date:0310799292 08.10.2015	Defer Date:08.03.2017
	Decision :Deferred.			

144	Case No.:164/14/82-ALC4/2015	Party Name:AASHA BIOCHEM	Meet No/Date:17/82-ALC4/2016	Status: Deferred
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			24.01.2017	
	HQ File :01/82/050/01300/AM16/	RLA File :10/24/040/00049/AM16/	Lic.No/Date:1010059293 12.10.2015	Defer Date:08.03.2017
	Decision : The Committee noted that information has been called for from the firm in NC meeting No.05/82 dated 08.06.2016 is awaited. The Committee decided to await the reply and deferred the case.			

145	Case No.:140/14/82-ALC4/2015	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01276/AM16/	RLA File :34/24/040/00175/AM16/	Lic.No/Date:3410041586 12.10.2015	Defer Date:08.03.2017
	Decision :Deferred.			

146	Case No.:132/14/82-ALC4/2015	Party Name:RIDDHI PHARMA	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01268/AM16/	RLA File :34/24/040/00180/AM16/	Lic.No/Date:3410041592 14.10.2015	Defer Date:08.03.2017
	Decision :Deferred.			

147	Case No.:116/13/82-ALC4/2016	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00744/AM17/	RLA File :04/24/040/00143/AM16/	Lic.No/Date:0410161132 20.10.2015	Defer Date:08.03.2017
	Decision :Deferred.			

148	Case No.:72/16/82-ALC4/2015	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01392/AM16/	RLA File :03/95/040/00102/AM16/	Lic.No/Date:0310799579 21.10.2015	Defer Date:08.03.2017
	Decision :Deferred.			

149	Case No.:73/16/82-ALC4/2015	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01393/AM16/	RLA File :03/95/040/00087/AM16/	Lic.No/Date:0310799578 21.10.2015	Defer Date:08.03.2017
	Decision :Deferred.			

150	Case No.:29/16/82-ALC4/2015	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01349/AM16/	RLA File :09/24/040/00379/AM16/	Lic.No/Date:0910062768 23.10.2015	Defer Date:08.03.2017

	Decision :Deferred.
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151	Case No.:30/16/82-ALC4/2015	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01350/AM16/	RLA File :09/24/040/00383/AM16/	Lic.No/Date:0910062767 23.10.2015	Defer Date:08.03.2017
	Decision :Deferred.			

152	Case No.:129/16/82-ALC4/2015	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01449/AM16/	RLA File :03/95/040/00505/AM16/	Lic.No/Date:0310799628 23.10.2015	Defer Date:08.03.2017
	Decision :Deferred.			

153	Case No.:161/14/82-ALC4/2015	Party Name:KAIRAV CHEMOFARBE INDUSTRIES LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01297/AM16/	RLA File :03/94/040/01226/AM15/	Lic.No/Date:0310799680 26.10.2015	Defer Date:08.03.2017
	Decision :Deferred.			

154	Case No.:78/16/82-ALC4/2015	Party Name:MOHINI ORGANICS PVT. LTD.,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01398/AM16/	RLA File :03/95/040/00777/AM15/	Lic.No/Date:0310799666 26.10.2015	Defer Date:08.03.2017
	Decision :Deferred.			

155	Case No.:31/16/82-ALC4/2015	Party Name:MSN LABORATORIES PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01351/AM16/	RLA File :09/24/040/00423/AM16/	Lic.No/Date:0910062790 28.10.2015	Defer Date:08.03.2017
	Decision : The Committee noted that information has been called for from the firm in NC meeting No.05/82 dated 08.06.2016 is awaited. The Committee decided to await the reply and deferred the case.			

156	Case No.:74/16/82-ALC4/2015	Party Name:PERFECT VITAMINS PVT.LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01394/AM16/	RLA File :03/95/040/00518/AM16/	Lic.No/Date:0310799705 28.10.2015	Defer Date:08.03.2017
	Decision :Deferred.			

157	Case No.:75/16/82-	Party Name:SURVIVAL	Meet No/Date:17/82-	Status:
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	ALC4/2015	TECHNOLOGIES PVT.LTD.	ALC4/2016 24.01.2017	Deferred
	HQ File :01/82/050/01395/AM16/	RLA File :03/95/040/00525/AM16/	Lic.No/Date:0310799704 28.10.2015	Defer Date:08.03.2017
	Decision :Deferred.			

158	Case No.:47/16/82- ALC4/2015	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01367/AM16/	RLA File :03/95/040/00526/AM16/	Lic.No/Date:0310799853 29.10.2015	Defer Date:08.03.2017
	Decision :Deferred.			

159	Case No.:136/14/82- ALC4/2015	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Rejected
	HQ File :01/82/050/01272/AM16/	RLA File :05/23/040/00293/AM16/	Lic.No/Date:0510396078 30.10.2015	Defer Date:
	Decision : The Committee noted that information was called for from the firm in NC meeting No.03/82 dated 12.05.2016 but same has not furnished by firm. In absence of the above information norms cannot be decided. The Committee decided to reject the case. RA concerned may take further necessary action as per decision of NC.			

160	Case No.:48/16/82- ALC4/2015	Party Name:O C SPECIALITIES PVT.LTD.	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01368/AM16/	RLA File :03/95/040/00549/AM16/	Lic.No/Date:0310799873 30.10.2015	Defer Date:08.03.2017
	Decision :Deferred.			

161	Case No.:159/14/82- ALC4/2015	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01295/AM16/	RLA File :05/24/040/00343/AM16/	Lic.No/Date:0510396075 30.10.2015	Defer Date:08.03.2017
	Decision : The Committee decided to call for information based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/781/2015-PI(Norms) dated 26.04.2016, uploaded at the end of these minutes and deferred the case.			

162	Case No.:118/16/82- ALC4/2015	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01438/AM16/	RLA File :05/24/040/00345/AM16/	Lic.No/Date:0510396076 30.10.2015	Defer Date:08.03.2017
	Decision : The Committee decided to call for information based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/781/2015-PI(Norms) dated 26.04.2016, uploaded at the end of these minutes and deferred the case.			

163	Case No.:72/17/82-ALC4/2016	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: approved
	HQ File :01/82/050/01033/AM17/	RLA File :07/24/040/00253/AM16/	Lic.No/Date:0710108986 02.11.2015	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.08/82 dated 25.09.2014, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

164	Case No.:112/16/82-ALC4/2015	Party Name:BELCO PHARMA	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Approved
	HQ File :01/82/050/01432/AM16/	RLA File :05/23/040/00273/AM16/	Lic.No/Date:0510396205 03.11.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/798/2015-PI(Norms) dated June 2016, uploaded at the end of these minutes or as applied by the firm whichever is less. RA concerned may take further necessary action as per decision of NC.			

165	Case No.:107/16/82-ALC4/2015	Party Name:HELLO PAINTS (P) LTD	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01427/AM16/	RLA File :05/23/040/00326/AM16/	Lic.No/Date:0510396204 03.11.2015	Defer Date:08.03.2017
	Decision :Deferred.			

166	Case No.:88/16/82-ALC4/2015	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01408/AM16/	RLA File :34/24/040/00202/AM16/	Lic.No/Date:3410041663 05.11.2015	Defer Date:08.03.2017
	Decision :Deferred.			

167	Case No.:53/16/82-ALC4/2015	Party Name:LAXMI ORGANIC INDUSTRIES LTD.,	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01373/AM16/	RLA File :03/95/040/00540/AM16/	Lic.No/Date:0310800090 06.11.2015	Defer Date:08.03.2017
	Decision :Deferred.			

168	Case No.:89/16/82-ALC4/2015	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01409/AM16/	RLA File :34/24/040/00203/AM16/	Lic.No/Date:3410041666 09.11.2015	Defer Date:08.03.2017
	Decision :Deferred.			

169	Case No.:73/17/82-ALC4/2016	Party Name:GLOBAL	Meet No/Date:17/82-	Status:
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		CALCIUM PRIVATE LIMITED,	ALC4/2016 24.01.2017	Approved
	HQ File :01/82/050/01034/AM17/	RLA File :07/24/040/00265/AM16/	Lic.No/Date:0710109042 13.11.2015	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.08/82 dated 25.09.2014, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

170	Case No.:114/17/82-ALC4/2016	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01075/AM17/	RLA File :07/24/040/00255/AM16/	Lic.No/Date:0710109043 13.11.2015	Defer Date:
	Decision :Deferred.			

171	Case No.:114/16/82-ALC4/2015	Party Name:SHIVA BIOCHEM INDUSTRIES	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01434/AM16/	RLA File :50/24/040/00017/AM16/	Lic.No/Date:5010002240 16.11.2015	Defer Date:08.03.2017
	Decision :Deferred.			

172	Case No.:4/20/82-ALC4/2015	Party Name:AIMS IMPEX PVT. LTD.,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01587/AM16/	RLA File :03/94/040/00656/AM16/	Lic.No/Date:0310800363 23.11.2015	Defer Date:08.03.2017
	Decision :Deferred.			

173	Case No.:31/1/82-ALC1/2016	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01805/AM16/	RLA File :05/24/040/00347/AM16/	Lic.No/Date:0510396399 23.11.2015	Defer Date:08.03.2017
	Decision :Deferred.			

174	Case No.:2/20/82-ALC4/2015	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01585/AM16/	RLA File :05/24/040/00400/AM16/	Lic.No/Date:0510396400 23.11.2015	Defer Date:08.03.2017
	Decision :Deferred.			

175	Case No.:33/1/82-ALC1/2016	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0910062902	Defer

	:01/82/050/01807/AM16/	:09/24/040/00486/AM16/	26.11.2015	Date:08.03.2017
	Decision : The Committee noted that information called for from the firm in NC meeting No.07 dated 07.07.2016 is awaited. The Committee accordingly deferred the case.			

176	Case No.: 32/16/82-ALC4/2015	Party Name:INTERMED,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01352/AM16/	RLA File :04/24/040/00177/AM16/	Lic.No/Date:0410161343 26.11.2015	Defer Date:08.03.2017
	Decision :Deferred.			

177	Case No.: 2/1/82-ALC1/2016	Party Name:UNIJULES LIFE SCIENCES LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01776/AM16/	RLA File :03/95/040/00632/AM16/	Lic.No/Date:0310800416 26.11.2015	Defer Date:08.03.2017
	Decision :Deferred.			

178	Case No.: 58/20/82-ALC4/2015	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01641/AM16/	RLA File :03/95/040/00182/AM15/	Lic.No/Date:0310800550 01.12.2015	Defer Date:08.03.2017
	Decision :Deferred.			

179	Case No.: 3/1/82-ALC1/2016	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01777/AM16/	RLA File :03/95/040/00529/AM15/	Lic.No/Date:0310800547 01.12.2015	Defer Date:08.03.2017
	Decision :Deferred.			

180	Case No.: 5/1/82-ALC1/2016	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01779/AM16/	RLA File :03/95/040/00239/AM15/	Lic.No/Date:0310800551 01.12.2015	Defer Date:08.03.2017
	Decision :Deferred.			

181	Case No.: 54/20/82-ALC4/2015	Party Name:MELOG SPECIALITY CHEMICALS PVT. LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01637/AM16/	RLA File :03/95/040/00631/AM16/	Lic.No/Date:0310800619 03.12.2015	Defer Date:08.03.2017
	Decision :Deferred.			

182	Case No.: 112/20/82-	Party Name:SUPREET	Meet No/Date:17/82-	Status:
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	ALC4/2015	CHEMICALS PVT.LTD.	ALC4/2016 24.01.2017	Deferred
	HQ File :01/82/050/01695/AM16/	RLA File :03/95/040/00646/AM16/	Lic.No/Date:0310800620 03.12.2015	Defer Date:08.03.2017
	Decision :Deferred.			

183	Case No.:87/20/82-ALC4/2015	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Approved
	HQ File :01/82/050/01670/AM16/	RLA File :03/95/040/00605/AM16/	Lic.No/Date:0310800715 07.12.2015	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.46/82 dated 14.02.2012, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

184	Case No.:35/20/82-ALC4/2015	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Approved
	HQ File :01/82/050/01618/AM16/	RLA File :03/94/040/00480/AM16/	Lic.No/Date:0310800769 08.12.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier recommendation of D/o C&PC forwarded vide U.O.No.14010/29/2011-Ch-II dated 20.10.2015, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

185	Case No.:127/16/82- ALC4/2015	Party Name:BLUELINE FOODS (INDIA) PVT.LTD,	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01447/AM16/	RLA File :07/24/040/00267/AM16/	Lic.No/Date:0710109146 08.12.2015	Defer Date:08.03.2017
	Decision :Deferred.			

186	Case No.:36/20/82- ALC4/2015	Party Name:BAYER VAPI PVT.LTD.	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01619/AM16/	RLA File :03/94/040/00651/AM16/	Lic.No/Date:0310800833 09.12.2015	Defer Date:08.03.2017
	Decision :Deferred.			

187	Case No.:110/20/82- ALC4/2015	Party Name:PROCESS AGROCHEM INDUSTRIES PVT. LTD.	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01693/AM16/	RLA File :56/24/040/00040/AM16/	Lic.No/Date:5610004767 10.12.2015	Defer Date:08.03.2017
	Decision :Deferred.			

188	Case No.:66/20/82- ALC4/2015	Party Name:PRIVI ORGANICS LTD	Meet No/Date:17/82- ALC4/2016	Status: Deferred
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			24.01.2017	
	HQ File :01/82/050/01649/AM16/	RLA File :03/95/040/00633/AM16/	Lic.No/Date:0310800935 11.12.2015	Defer Date:08.03.2017
	Decision :Deferred.			

189	Case No.:45/20/82-ALC4/2015	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01628/AM16/	RLA File :03/94/040/00736/AM16/	Lic.No/Date:0310800992 14.12.2015	Defer Date:08.03.2017
	Decision :Deferred.			

190	Case No.:24/20/82-ALC4/2015	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01607/AM16/	RLA File :03/95/040/00088/AM16/	Lic.No/Date:0310800991 14.12.2015	Defer Date:08.03.2017
	Decision :Deferred			

191	Case No.:46/20/82-ALC4/2015	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01629/AM16/	RLA File :03/94/040/00692/AM16/	Lic.No/Date:0310801111 16.12.2015	Defer Date:08.03.2017
	Decision :Deferred.			

192	Case No.:23/20/82-ALC4/2015	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
	HQ File :01/82/050/01606/AM16/	RLA File :03/95/040/00697/AM16/	Lic.No/Date:0310801116 16.12.2015	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.39/82 dated 27.12.2011, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

193	Case No.:8/20/82-ALC4/2015	Party Name:SHREE BANKEY BEHARI LAL BOARD MILLS	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01591/AM16/	RLA File :05/24/040/00427/AM16/	Lic.No/Date:0510396637 16.12.2015	Defer Date:08.03.2017
	Decision :Deferred.			

194	Case No.:83/1/82-ALC1/2016	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0310801211	Defer

	:01/82/050/01857/AM16/	:03/94/040/00752/AM16/	18.12.2015	Date:08.03.2017
	Decision :Deferred.			

	Case No.:14/20/82-ALC4/2015	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
195	HQ File :01/82/050/01597/AM16/	RLA File :03/94/040/00728/AM16/	Lic.No/Date:0310801252 21.12.2015	Defer Date:08.03.2017
	Decision : The Committee decided to call for information based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/866/2015-PI(Norms) dated 18.05.2016, uploaded at the end of these minutes and deferred the case.			

	Case No.:19/20/82-ALC4/2015	Party Name:LAXMI ORGANIC INDUSTRIES LTD.,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
196	HQ File :01/82/050/01602/AM16/	RLA File :03/95/040/00009/AM16/	Lic.No/Date:0310801275 22.12.2015	Defer Date:08.03.2017
	Decision :Deferred.			

	Case No.:20/20/82-ALC4/2015	Party Name:LAXMI ORGANIC INDUSTRIES LTD.,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
197	HQ File :01/82/050/01603/AM16/	RLA File :03/95/040/00267/AM16/	Lic.No/Date:0310801273 22.12.2015	Defer Date:08.03.2017
	Decision :Deferred.			

	Case No.:48/20/82-ALC4/2015	Party Name:ALCHEMIE LABORATORIES	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
198	HQ File :01/82/050/01631/AM16/	RLA File :03/94/040/00683/AM16/	Lic.No/Date:0310801362 28.12.2015	Defer Date:08.03.2017
	Decision :Deferred.			

	Case No.:22/20/82-ALC4/2015	Party Name:S M B CORPORATION OF INDIA	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
199	HQ File :01/82/050/01605/AM16/	RLA File :03/95/040/00738/AM16/	Lic.No/Date:0310801409 30.12.2015	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.17/82 dated 05.12.2013, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:47/20/82-ALC4/2015	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
200	HQ File :01/82/050/01630/AM16/	RLA File :03/94/040/00792/AM16/	Lic.No/Date:0310801428 31.12.2015	Defer Date:08.03.2017

	Decision :Deferred.
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201	Case No.:98/20/82-ALC4/2015	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01681/AM16/	RLA File :05/23/040/00338/AM16/	Lic.No/Date:0510397164 31.12.2015	Defer Date:08.03.2017
	Decision :Deferred.			

202	Case No.:99/20/82-ALC4/2015	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01682/AM16/	RLA File :05/23/040/00389/AM16/	Lic.No/Date:0510397158 31.12.2015	Defer Date:08.03.2017
	Decision :Deferred.			

203	Case No.:101/20/82-ALC4/2015	Party Name:SONGWON SPECIALTY CHEMICALS INDIA PVT. LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01684/AM16/	RLA File :34/24/040/00226/AM16/	Lic.No/Date:3410041775 31.12.2015	Defer Date:08.03.2017
	Decision :Deferred.			

204	Case No.:119/20/82-ALC4/2015	Party Name:SYNTHO CHIRALS PVT. LTD	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01702/AM16/	RLA File :09/24/040/00582/AM16/	Lic.No/Date:0910063066 31.12.2015	Defer Date:08.03.2017
	Decision :Deferred.			

205	Case No.:104/20/82-ALC4/2015	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01687/AM16/	RLA File :34/24/040/00253/AM16/	Lic.No/Date:3410041778 04.01.2016	Defer Date:08.03.2017
	Decision :Deferred.			

206	Case No.:105/20/82-ALC4/2015	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01688/AM16/	RLA File :34/24/040/00252/AM16/	Lic.No/Date:3410041782 05.01.2016	Defer Date:08.03.2017
	Decision :Deferred.			

207	Case No.:78/20/82-ALC4/2015	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
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	HQ File :01/82/050/01661/AM16/	RLA File :03/95/040/00652/AM16/	Lic.No/Date:0310801554 05.01.2016	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.4/82 dated 16.05.2013, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

208	Case No.:26/20/82-ALC4/2015	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01609/AM16/	RLA File :03/94/040/00802/AM16/	Lic.No/Date:0310801601 06.01.2016	Defer Date:08.03.2017
	Decision :Deferred.			

209	Case No.:7/1/82-ALC1/2016	Party Name:PRIVI ORGANICS LTD	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01781/AM16/	RLA File :03/95/040/00688/AM16/	Lic.No/Date:0310801600 06.01.2016	Defer Date:08.03.2017
	Decision :Deferred.			

210	Case No.:76/20/82-ALC4/2015	Party Name:AIMS IMPEX PVT. LTD	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01659/AM16/	RLA File :03/94/040/00790/AM16/	Lic.No/Date:0310801644 07.01.2016	Defer Date:08.03.2017
	Decision :Deferred.			

211	Case No.:103/20/82-ALC4/2015	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01686/AM16/	RLA File :05/23/040/00404/AM16/	Lic.No/Date:0510397232 07.01.2016	Defer Date:08.03.2017
	Decision :Deferred.			

212	Case No.:6/1/82-ALC1/2016	Party Name:MEDISPRAY LABORATORIES PVT. LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01780/AM16/	RLA File :03/95/040/00676/AM16/	Lic.No/Date:0310801634 07.01.2016	Defer Date:08.03.2017
	Decision : Information called for from the firm in NC meeting No.11/AM17 dated 07.09.2016 is awaited. The committee accordingly deferred the case.			

213	Case No.:32/1/82-ALC1/2016	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01806/AM16/	RLA File :05/24/040/00431/AM16/	Lic.No/Date:0510397230 07.01.2016	Defer Date:08.03.2017

	Decision :Deferred.
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214	Case No.:95/20/82-ALC4/2015	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01678/AM16/	RLA File :05/24/040/00499/AM16/	Lic.No/Date:0510397256 08.01.2016	Defer Date:08.03.2017
	Decision : Information called for from the firm in NC meeting No.07/AM17 dated 07.07.2016 is awaited. The committee accordingly deferred the case.			

215	Case No.:21/20/82-ALC4/2015	Party Name:SHREE LIFE SCIENCES PVT LTD	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01604/AM16/	RLA File :03/95/040/00762/AM16/	Lic.No/Date:0310801691 11.01.2016	Defer Date:08.03.2017
	Decision :Deferred.			

216	Case No.:48/1/82-ALC1/2016	Party Name:INDO AMINES LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01822/AM16/	RLA File :03/94/040/00785/AM16/	Lic.No/Date:0310801728 12.01.2016	Defer Date:08.03.2017
	Decision : Deferred.			

217	Case No.:82/1/82-ALC1/2016	Party Name:PRIVI ORGANICS LTD	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01856/AM16/	RLA File :03/95/040/00690/AM16/	Lic.No/Date:0310801719 12.01.2016	Defer Date:08.03.2017
	Decision : Deferred.			

218	Case No.:66/1/82-ALC1/2016	Party Name:BTL EXPORTS PVT. LTD.,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01840/AM16/	RLA File :03/94/040/00831/AM16/	Lic.No/Date:0310801850 18.01.2016	Defer Date:08.03.2017
	Decision : Deferred.			

219	Case No.:79/1/82-ALC1/2016	Party Name:PRIVI ORGANICS LTD	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01853/AM16/	RLA File :03/95/040/00689/AM16/	Lic.No/Date:0310801831 18.01.2016	Defer Date:08.03.2017
	Decision :Deferred.			

220	Case No.:59/1/82-ALC1/2016	Party Name:GLOBE TROTTERS PVT LTD	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
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	HQ File :01/82/050/01833/AM16/	RLA File :03/94/040/00589/AM16/	Lic.No/Date:0310801896 19.01.2016	Defer Date:08.03.2017
	Decision :Deferred.			

221	Case No.:114/20/82-ALC4/2015	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01697/AM16/	RLA File :34/24/040/00263/AM16/	Lic.No/Date:3410041814 19.01.2016	Defer Date:08.03.2017
	Decision :Deferred			

	Case No.:77/1/82-ALC1/2016	Party Name:MEDISPRAY LABORATORIES PVT. LTD.	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Approved
222	HQ File :01/82/050/01851/AM16/	RLA File :03/95/040/00657/AM16/	Lic.No/Date:0310801888 19.01.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/442/2011-PI(Norms) dated 22.02.2012, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

223	Case No.:50/1/82-ALC1/2016	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01824/AM16/	RLA File :03/94/040/00861/AM16/	Lic.No/Date:0310801928 20.01.2016	Defer Date:08.03.2017
	Decision : Deferred.			

224	Case No.:68/1/82-ALC1/2016	Party Name:BTL EXPORTS PVT. LTD.,	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01842/AM16/	RLA File :03/94/040/00834/AM16/	Lic.No/Date:0310801927 20.01.2016	Defer Date:08.03.2017
	Decision : Deferred.			

225	Case No.:106/20/82-ALC4/2015	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01689/AM16/	RLA File :05/24/040/00515/AM16/	Lic.No/Date:0510397367 20.01.2016	Defer Date:08.03.2017
	Decision : Information called from the firm in NC meeting No.05/82 dated 08.06.2016 is awaited. The Committee accordingly deferred the case.			

226	Case No.:38/1/82-ALC1/2016	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01812/AM16/	RLA File :03/95/040/00798/AM16/	Lic.No/Date:0310801923 20.01.2016	Defer Date:08.03.2017

	Decision : Deferred.
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227	Case No.:49/1/82-ALC1/2016	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01823/AM16/	RLA File :03/94/040/00869/AM16/	Lic.No/Date:0310801950 21.01.2016	Defer Date:08.03.2017
	Decision : Deferred.			

228	Case No.:24/1/82-ALC1/2016	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
	HQ File :01/82/050/01798/AM16/	RLA File :04/24/040/00210/AM16/	Lic.No/Date:0410161548 22.01.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/872/2016-PI(Norms) dated 24.05.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

229	Case No.:72/7/82-ALC4/2016	Party Name:OGENE SYSTEMS INDIA LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00246/AM17/	RLA File :09/24/040/00620/AM16/	Lic.No/Date:0910063151 22.01.2016	Defer Date:08.03.2017
	Decision : Deferred.			

230	Case No.:96/20/82-ALC4/2015	Party Name:WEST BENGAL CHEMICAL INDUSTRIES LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
	HQ File :01/82/050/01679/AM16/	RLA File :02/24/040/00178/AM16/	Lic.No/Date:0210206458 22.01.2016	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.39/82 dated 28.12.2010, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

231	Case No.:52/1/82-ALC1/2016	Party Name:INDO AMINES LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
	HQ File :01/82/050/01826/AM16/	RLA File :03/94/040/00888/AM16/	Lic.No/Date:0310802024 25.01.2016	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.4/82 dated 24.04.2012, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

232	Case No.:88/7/82-ALC4/2016	Party Name:SALICYLATES & CHEMICALS PRIVATE	Meet No/Date:17/82-ALC4/2016	Status: Deferred
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		LIMITED	24.01.2017	
	HQ File :01/82/050/00262/AM17/	RLA File :09/24/040/00304/AM16/	Lic.No/Date:0910063190 29.01.2016	Defer Date:08.03.2017
	Decision : Deferred.			

233	Case No.:27/1/82-ALC1/2016	Party Name:BODAL CHEMICALS LTD	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01801/AM16/	RLA File :08/24/040/00325/AM16/	Lic.No/Date:0810137105 01.02.2016	Defer Date:08.03.2017
	Decision : Deferred.			

234	Case No.:44/1/82-ALC1/2016	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Approved
	HQ File :01/82/050/01818/AM16/	RLA File :03/94/040/00886/AM16/	Lic.No/Date:0310802172 02.02.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/84/2014-PI(Norms) dated Oct.2014, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

235	Case No.:40/1/82-ALC1/2016	Party Name:MAGNOLIA LIMITED.	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01814/AM16/	RLA File :03/95/040/01074/AM15/	Lic.No/Date:0310802175 02.02.2016	Defer Date:08.03.2017
	Decision : Deferred.			

236	Case No.:3/5/82-ALC4/2016	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00162/AM17/	RLA File :05/24/040/00537/AM16/	Lic.No/Date:0510397479 03.02.2016	Defer Date:08.03.2017
	Decision : Deferred.			

237	Case No.:37/1/82-ALC1/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01811/AM16/	RLA File :03/95/040/00639/AM16/	Lic.No/Date:0310802231 04.02.2016	Defer Date:08.03.2017
	Decision : Deferred.			

238	Case No.:43/1/82-ALC1/2016	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01817/AM16/	RLA File :03/94/040/00882/AM16/	Lic.No/Date:0310802261 05.02.2016	Defer Date:08.03.2017

	Decision : Deferred.
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239	Case No.:58/1/82-ALC1/2016	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01832/AM16/	RLA File :03/95/040/00819/AM16/	Lic.No/Date:0310802266 05.02.2016	Defer Date:08.03.2017
	Decision : Deferred.			

240	Case No.:69/1/82-ALC1/2016	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01843/AM16/	RLA File :03/94/040/00922/AM16/	Lic.No/Date:0310802291 08.02.2016	Defer Date:08.03.2017
	Decision : Deferred.			

241	Case No.:74/1/82-ALC1/2016	Party Name:HUBERGROUP INDIA PRIVATE LIMITED.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01848/AM16/	RLA File :03/94/040/00810/AM16/	Lic.No/Date:0310802333 08.02.2016	Defer Date:08.03.2017
	Decision : Deferred.			

242	Case No.:39/1/82-ALC1/2016	Party Name:PERFECT VITAMINS PVT.LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01813/AM16/	RLA File :03/95/040/00847/AM16/	Lic.No/Date:0310802292 08.02.2016	Defer Date:08.03.2017
	Decision : Deferred.			

243	Case No.:45/1/82-ALC1/2016	Party Name:KAIRAV CHEMOFARBE INDUSTRIES LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01819/AM16/	RLA File :03/94/040/00859/AM16/	Lic.No/Date:0310802380 09.02.2016	Defer Date:08.03.2017
	Decision : Deferred.			

244	Case No.:79/7/82-ALC4/2016	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00253/AM17/	RLA File :09/24/040/00586/AM16/	Lic.No/Date:0910063240 10.02.2016	Defer Date:08.03.2017
	Decision : : Information called for from the firm in NC meeting No.09/82 dated 10.08.2016 is awaited. The committee accordingly deferred the case.			

245	Case No.:41/1/82-ALC1/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
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	HQ File :01/82/050/01815/AM16/	RLA File :03/95/040/00826/AM16/	Lic.No/Date:0310802395 10.02.2016	Defer Date:08.03.2017
	Decision :Deferred.			

246	Case No.:78/1/82-ALC1/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01852/AM16/	RLA File :03/95/040/00752/AM16/	Lic.No/Date:0310802451 10.02.2016	Defer Date:08.03.2017
	Decision : Deferred.			

247	Case No.:26/1/82-ALC1/2016	Party Name:UMA ENTERPRISE	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01800/AM16/	RLA File :08/24/040/00396/AM16/	Lic.No/Date:0810137202 15.02.2016	Defer Date:08.03.2017
	Decision : Deferred.			

248	Case No.:56/1/82-ALC1/2016	Party Name:ZIM LABORATORIES LTD.	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01830/AM16/	RLA File :03/95/040/00887/AM16/	Lic.No/Date:0310802649 16.02.2016	Defer Date:08.03.2017
	Decision : Information called for from the firm in NC meeting No.13/82 dated 16.11.2016 is awaited. The Committee accordingly decided to await the reply and deferred the case.			

249	Case No.:17/1/82-ALC1/2016	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01791/AM16/	RLA File :04/24/040/00229/AM16/	Lic.No/Date:0410161613 17.02.2016	Defer Date:08.03.2017
	Decision :Deferred.			

250	Case No.:57/1/82-ALC1/2016	Party Name:METROPOLITAN EXIMCHEM PRIVATE LTD.	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Approved
	HQ File :01/82/050/01831/AM16/	RLA File :03/95/040/00895/AM16/	Lic.No/Date:0310802676 17.02.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.10/82 dated 22.08.2013 for same export product , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

251	Case No.:78/7/82-ALC4/2016	Party Name:VIVIMED LABS LIMITED	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00252/AM17/	RLA File :09/24/040/00592/AM16/	Lic.No/Date:0910063303 22.02.2016	Defer Date:08.03.2017

	Decision :Deferred.
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252	Case No.:32/4/82-ALC4/2016	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
	HQ File :01/82/050/00095/AM17/	RLA File :03/94/040/00961/AM16/	Lic.No/Date:0310802807 23.02.2016	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.4/82 dated 26.04.2011, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

253	Case No.:115/17/82-ALC4/2016	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
	HQ File :01/82/050/01076/AM17/	RLA File :07/24/040/00386/AM16/	Lic.No/Date:0710109429 23.02.2016	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.40/82 dated 04.01.2011, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

254	Case No.:12/7/82-ALC4/2016	Party Name:MEDICLONE BIO-TECH PRIVATE LTD.,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00186/AM17/	RLA File :04/24/040/00250/AM16/	Lic.No/Date:0410161677 01.03.2016	Defer Date:08.03.2017
	Decision :Deferred for DBT.			

255	Case No.:82/7/82-ALC4/2016	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00256/AM17/	RLA File :09/24/040/00721/AM16/	Lic.No/Date:0910063357 03.03.2016	Defer Date:08.03.2017
	Decision :Deferred.			

256	Case No.:59/7/82-ALC4/2016	Party Name:RUCHI SOYA INDUSTRIES LTD	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00233/AM17/	RLA File :56/24/040/00054/AM16/	Lic.No/Date:5610004864 11.03.2016	Defer Date:08.03.2017
	Decision :Deferred.			

257	Case No.:24/2/82-ALC4/2016	Party Name:SCOPE CHEMICALS PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00024/AM17/	RLA File :03/95/040/00955/AM16/	Lic.No/Date:0310803229 11.03.2016	Defer Date:08.03.2017

	Decision :Deferred.
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258	Case No.:100/7/82-ALC4/2016	Party Name:CATAPHARMA CHEMICALS PVT. LTD.,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00274/AM17/	RLA File :31/83/040/00174/AM16/	Lic.No/Date:3110066051 14.03.2016	Defer Date:08.03.2017
	Decision :Deferred.			

259	Case No.:82/4/82-ALC4/2016	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
	HQ File :01/82/050/00145/AM17/	RLA File :03/95/040/00967/AM16/	Lic.No/Date:0310803283 14.03.2016	Defer Date:
	Decision : Approved in meeting No.10/82 dated 23.08.2016.			

260	Case No.:15/1/82-ALC1/2016	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01789/AM16/	RLA File :09/24/040/00713/AM16/	Lic.No/Date:0910063416 15.03.2016	Defer Date:08.03.2017
	Decision :Deferred.			

261	Case No.:107/7/82-ALC4/2016	Party Name:ASTRAL STERITECH PVT. LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00281/AM17/	RLA File :34/24/040/00345/AM16/	Lic.No/Date:3410041995 21.03.2016	Defer Date:08.03.2017
	Decision :Deferred.			

262	Case No.:109/7/82-ALC4/2016	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00283/AM17/	RLA File :34/24/040/00336/AM16/	Lic.No/Date:3410041989 21.03.2016	Defer Date:08.03.2017
	Decision :Deferred.			

263	Case No.:111/7/82-ALC4/2016	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
	HQ File :01/82/050/00285/AM17/	RLA File :34/24/040/00346/AM16/	Lic.No/Date:3410041992 21.03.2016	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.25/82 dated 29.11.2012, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

264	Case No.:48/4/82-ALC4/2016	Party Name:AVA	Meet No/Date:17/82-	Status:
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		CHEMICALS PVT.LTD.,	ALC4/2016 24.01.2017	Approved
	HQ File :01/82/050/00111/AM17/	RLA File :03/94/040/01067/AM16/	Lic.No/Date:0310803525 23.03.2016	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.26/82 dated 13.12.2012, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:39/7/82-ALC4/2016	Party Name:POSY PHARMACHEM PVT. LTD.	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
265	HQ File :01/82/050/00213/AM17/	RLA File :08/24/040/00426/AM16/	Lic.No/Date:0810137551 30.03.2016	Defer Date:08.03.2017
	Decision : The Committee decided to call for information based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/609/2014-PI(Norms) dated April 2015, uploaded at the end of these minutes and deferred the case.			

	Case No.:58/7/82-ALC4/2016	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Approved
266	HQ File :01/82/050/00232/AM17/	RLA File :22/24/040/00133/AM16/	Lic.No/Date:2210015463 31.03.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on SION A-3667 or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:138/7/82- ALC4/2016	Party Name:ALTA LABORATORIES LTD.	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
267	HQ File :01/82/050/00312/AM17/	RLA File :03/94/040/01112/AM16/	Lic.No/Date:0310803707 01.04.2016	Defer Date:08.03.2017
	Decision :Deferred.			

	Case No.:81/11/82- ALC4/2016	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
268	HQ File :01/82/050/00615/AM17/	RLA File :03/94/040/01096/AM16/	Lic.No/Date:0310803709 01.04.2016	Defer Date:08.03.2017
	Decision :Deferred.			

	Case No.:104/7/82- ALC4/2016	Party Name:JUBILANT GENERICS LTD	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
269	HQ File :01/82/050/00278/AM17/	RLA File :05/23/040/00556/AM16/	Lic.No/Date:0510398125 01.04.2016	Defer Date:08.03.2017
	Decision :Deferred.			

270	Case No.:24/7/82-ALC4/2016	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00198/AM17/	RLA File :31/83/040/00186/AM16/	Lic.No/Date:3110066111 05.04.2016	Defer Date:08.03.2017
	Decision :Deferred.			

271	Case No.:38/7/82-ALC4/2016	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00212/AM17/	RLA File :05/23/040/00571/AM16/	Lic.No/Date:0510398134 05.04.2016	Defer Date:08.03.2017
	Decision :Deferred.			

272	Case No.:123/7/82- ALC4/2016	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00297/AM17/	RLA File :03/94/040/01038/AM16/	Lic.No/Date:0310803819 06.04.2016	Defer Date:08.03.2017
	Decision :Deferred.			

273	Case No.:42/7/82-ALC4/2016	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00216/AM17/	RLA File :34/24/040/00325/AM16/	Lic.No/Date:3410042036 07.04.2016	Defer Date:08.03.2017
	Decision : The Committee decided to call for information as per recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/417/2014-PI (Norms) dated 22.01.2015, uploaded as the end of these minutes and deferred the case.			

274	Case No.:52/7/82-ALC4/2016	Party Name:FINE CURE PHARMACEUTICALS LTD.	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00226/AM17/	RLA File :08/24/040/00460/AM16/	Lic.No/Date:0810137652 11.04.2016	Defer Date:08.03.2017
	Decision :Deferred.			

275	Case No.:45/7/82-ALC4/2016	Party Name:ASTRAL STERITECH PVT. LTD.	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00219/AM17/	RLA File :34/24/040/00009/AM17/	Lic.No/Date:3410042064 13.04.2016	Defer Date:08.03.2017
	Decision :Deferred.			

276	Case No.:87/11/82-ALC4/2016	Party Name:KLJ PLASTICIZERS LTD.,	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Approved
	HQ File	RLA File	Lic.No/Date:0510398217	Defer Date:

	:01/82/050/00621/AM17/	:05/23/040/00554/AM16/	13.04.2016	
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.03/82 dated 20.04.2010, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:50/7/82-ALC4/2016	Party Name:BODAL CHEMICALS LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
277	HQ File :01/82/050/00224/AM17/	RLA File :08/24/040/00005/AM17/	Lic.No/Date:0810137692 18.04.2016	Defer Date:08.03.2017
	Decision :Deferred.			

	Case No.:33/7/82-ALC4/2016	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: approved
278	HQ File :01/82/050/00207/AM17/	RLA File :05/23/040/00018/AM17/	Lic.No/Date:0510398279 22.04.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/665/2012-PI(Norms) dated 06.02.2013, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:15/7/82-ALC4/2016	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
279	HQ File :01/82/050/00189/AM17/	RLA File :52/24/040/00006/AM17/	Lic.No/Date:5210041869 25.04.2016	Defer Date:08.03.2017
	Decision :Deferred.			

	Case No.:144/7/82-ALC4/2016	Party Name:GOLD STAR CHEMICALS PVT.LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
280	HQ File :01/82/050/00318/AM17/	RLA File :03/94/040/01042/AM16/	Lic.No/Date:0310804172 26.04.2016	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.14/82 dated 05.07.2011, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:148/7/82-ALC4/2016	Party Name:HEMA DYE CHEM PVT. LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
281	HQ File :01/82/050/00322/AM17/	RLA File :03/94/040/00055/AM17/	Lic.No/Date:0310804211 26.04.2016	Defer Date:08.03.2017
	Decision :Deferred.			

282	Case No.:2/17/82-ALC4/2016	Party Name:LUPIN LIMITED	Meet No/Date:17/82-ALC4/2016	Status: Deferred
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			24.01.2017	
	HQ File :01/82/050/00963/AM17/	RLA File :03/95/040/00002/AM17/	Lic.No/Date:0310804193 26.04.2016	Defer Date: 08.03.2017
	Decision :Deferred.			

	Case No.:127/7/82-ALC4/2016	Party Name:METROPOLITAN EXIMCHEM PRIVATE LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
283	HQ File :01/82/050/00301/AM17/	RLA File :03/95/040/00048/AM17/	Lic.No/Date:0310804183 26.04.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.08/82 dated 11.07.2013 for same export product , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:128/7/82-ALC4/2016	Party Name:METROPOLITAN EXIMCHEM PRIVATE LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
284	HQ File :01/82/050/00302/AM17/	RLA File :03/95/040/00049/AM17/	Lic.No/Date:0310804184 26.04.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.33/82 dated 21.03.2013 for same export product , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:32/7/82-ALC4/2016	Party Name:HELLO PAINTS (P) LTD	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
285	HQ File :01/82/050/00206/AM17/	RLA File :05/23/040/00036/AM17/	Lic.No/Date:0510398321 27.04.2016	Defer Date:08.03.2017
	Decision :Deferred.			

	Case No.:146/7/82-ALC4/2016	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
286	HQ File :01/82/050/00320/AM17/	RLA File :03/94/040/00012/AM17/	Lic.No/Date:0310804283 29.04.2016	Defer Date:08.03.2017
	Decision :Deferred.			

	Case No.:142/7/82-ALC4/2016	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
287	HQ File :01/82/050/00316/AM17/	RLA File :03/94/040/01101/AM16/	Lic.No/Date:0310804342 02.05.2016	Defer Date:08.03.2017
	Decision : Information called for from the in NC meeting No.11/82 dated 07.09.2016 is awaited. The Committee accordingly deferred the case.			

288	Case No.:129/7/82-ALC4/2016	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
	HQ File :01/82/050/00303/AM17/	RLA File :03/95/040/00004/AM17/	Lic.No/Date:0310804339 02.05.2016	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.46/82 dated 14.02.2012, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

289	Case No.:75/7/82-ALC4/2016	Party Name:ALKALOIDS CORPORATION	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: approved
	HQ File :01/82/050/00249/AM17/	RLA File :02/24/040/00016/AM17/	Lic.No/Date:0210206661 04.05.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/437/2015-PI(Norms) dated August 2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

290	Case No.:6/11/82-ALC4/2016	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
	HQ File :01/82/050/00540/AM17/	RLA File :09/24/040/00052/AM17/	Lic.No/Date:0910063584 05.05.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/138/2016-PI(Norms) dated August 2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

291	Case No.:49/7/82-ALC4/2016	Party Name:PANACEA BIOTEC LTD.,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00223/AM17/	RLA File :05/24/040/00009/AM17/	Lic.No/Date:0510398392 05.05.2016	Defer Date:08.03.2017
	Decision :Deferred for DBT.			

292	Case No.:8/7/82-ALC4/2016	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00182/AM17/	RLA File :04/24/040/00009/AM17/	Lic.No/Date:0410161871 05.05.2016	Defer Date:08.03.2017
	Decision : Information called for from the in NC meeting No.11/82 dated 07.09.2016 is awaited. The Committee accordingly deferred the case.			

293	Case No.:9/7/82-ALC4/2016	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00183/AM17/	RLA File :04/24/040/00010/AM17/	Lic.No/Date:0410161872 05.05.2016	Defer Date:08.03.2017

	Decision : Information called for from the in NC meeting No.11/82 dated 07.09.2016 is awaited. The Committee accordingly deferred the case.		
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294	Case No.: 163/7/82-ALC4/2016	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00337/AM17/	RLA File :03/94/040/00090/AM17/	Lic.No/Date:0310804480 09.05.2016	Defer Date:08.03.2017
	Decision :Deferred.			

295	Case No.: 17/7/82-ALC4/2016	Party Name:CONTINENTAL CHEMICALS	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00191/AM17/	RLA File :08/24/040/00045/AM17/	Lic.No/Date:0810137878 09.05.2016	Defer Date:08.03.2017
	Decision :Deferred.			

296	Case No.: 18/7/82-ALC4/2016	Party Name:CONTINENTAL CHEMICALS	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00192/AM17/	RLA File :08/24/040/00044/AM17/	Lic.No/Date:0810137877 09.05.2016	Defer Date:08.03.2017
	Decision :Deferred.			

297	Case No.: 51/7/82-ALC4/2016	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00225/AM17/	RLA File :05/23/040/00539/AM16/	Lic.No/Date:0510398432 09.05.2016	Defer Date:08.03.2017
	Decision :Deferred.			

298	Case No.: 159/7/82-ALC4/2016	Party Name:BLUE CIRCLE ORGANICS PVT. LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00333/AM17/	RLA File :03/94/040/00061/AM17/	Lic.No/Date:0310804534 10.05.2016	Defer Date:08.03.2017
	Decision :Deferred.			

299	Case No.: 160/7/82-ALC4/2016	Party Name:BLUE CIRCLE ORGANICS PVT. LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00334/AM17/	RLA File :03/94/040/00036/AM17/	Lic.No/Date:0310804533 10.05.2016	Defer Date:08.03.2017
	Decision :Deferred.			

300	Case No.: 76/7/82-ALC4/2016	Party Name:FRESENIUS KABI ONCOLOGY	Meet No/Date:17/82-ALC4/2016	Status: Deferred
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		LIMITED	24.01.2017	
	HQ File :01/82/050/00250/AM17/	RLA File :05/23/040/00031/AM17/	Lic.No/Date:0510398443 10.05.2016	Defer Date:08.03.2017
	Decision : Information called for from the in NC meeting No.09/82 dated 10.08.2016 is awaited. The Committee accordingly deferred the case.			

301	Case No.:137/7/82-ALC4/2016	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00311/AM17/	RLA File :03/95/040/00763/AM16/	Lic.No/Date:0310804513 10.05.2016	Defer Date:08.03.2017
	Decision :Deferred.			

302	Case No.:157/7/82-ALC4/2016	Party Name:APEX PHARMA,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00331/AM17/	RLA File :03/94/040/00122/AM17/	Lic.No/Date:0310804628 12.05.2016	Defer Date:08.03.2017
	Decision : Deferred.			

	Case No.:74/7/82-ALC4/2016	Party Name:KLJ PLASTICIZERS LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
303	HQ File :01/82/050/00248/AM17/	RLA File :05/23/040/00050/AM17/	Lic.No/Date:0510398481 12.05.2016	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.20/82 dated 16.08.2011, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:131/7/82-ALC4/2016	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
304	HQ File :01/82/050/00305/AM17/	RLA File :03/95/040/00016/AM17/	Lic.No/Date:0310804666 13.05.2016	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.39/82 dated 27.12.2011, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:86/11/82-ALC4/2016	Party Name:ALMELO PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
305	HQ File :01/82/050/00620/AM17/	RLA File :09/24/040/00056/AM17/	Lic.No/Date:0910063626 17.05.2016	Defer Date:08.03.2017
	Decision : Deferred.			

306	Case No.:85/11/82-	Party Name:COVALENT	Meet No/Date:17/82-	Status:
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	ALC4/2016	LABORATORIES PRIVATE LIMITED	ALC4/2016 24.01.2017	Deferred
	HQ File :01/82/050/00619/AM17/	RLA File :09/24/040/00028/AM17/	Lic.No/Date:0910063644 17.05.2016	Defer Date:08.03.2017
	Decision : Deferred.			

307	Case No.:71/17/82-ALC4/2016	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01032/AM17/	RLA File :07/24/040/00385/AM16/	Lic.No/Date:0710109823 17.05.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

308	Case No.:82/11/82-ALC4/2016	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00616/AM17/	RLA File :05/24/040/00624/AM16/	Lic.No/Date:0510398507 17.05.2016	Defer Date:08.03.2017
	Decision : Deferred.			

309	Case No.:83/11/82-ALC4/2016	Party Name:BIOLOGICAL E LTD	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00617/AM17/	RLA File :09/24/040/00307/AM15/	Lic.No/Date:0910063658 19.05.2016	Defer Date:08.03.2017
	Decision : Deferred for DBT.			

310	Case No.:132/7/82-ALC4/2016	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00306/AM17/	RLA File :03/95/040/00118/AM17/	Lic.No/Date:0310804885 20.05.2016	Defer Date:08.03.2017
	Decision : Deferred.			

311	Case No.:139/7/82-ALC4/2016	Party Name:GANGWAL CHEMICALS (P) LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00313/AM17/	RLA File :03/94/040/00149/AM17/	Lic.No/Date:0310804914 23.05.2016	Defer Date:08.03.2017
	Decision : Deferred.			

312	Case No.:140/7/82-ALC4/2016	Party Name:GANGWAL CHEMICALS (P) LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00314/AM17/	RLA File :03/94/040/00148/AM17/	Lic.No/Date:0310804913 23.05.2016	Defer Date:08.03.2017
	Decision : Deferred.			

313	Case No.: 153/7/82-ALC4/2016	Party Name:BAYER CROPS SCIENCE LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00327/AM17/	RLA File :03/94/040/00115/AM17/	Lic.No/Date:0310804948 24.05.2016	Defer Date:08.03.2017
	Decision : Deferred.			

314	Case No.: 134/7/82-ALC4/2016	Party Name:ORBIT LIFE SCIENCE PVT. LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00308/AM17/	RLA File :03/95/040/00069/AM17/	Lic.No/Date:0310804944 24.05.2016	Defer Date:08.03.2017
	Decision : The Committee decided to call for information as per recommendation of D/o Pharmaceutical vide O.M.No.35011/145/2016-PI(norms) dated July 2016, uploaded at the end of these minutes and deferred the case.			

315	Case No.: 6/17/82-ALC4/2016	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
	HQ File :01/82/050/00967/AM17/	RLA File :05/24/040/00064/AM17/	Lic.No/Date:0510398690 31.05.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/62/2015-PI(Norms) dated Oct. 2015, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

316	Case No.: 43/10/82-ALC4/2016	Party Name:O C SPECIALITIES PVT.LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00389/AM17/	RLA File :03/95/040/00169/AM17/	Lic.No/Date:0310805124 01.06.2016	Defer Date:08.03.2017
	Decision : Deferred.			

317	Case No.: 2/11/82-ALC4/2016	Party Name:MANALI PETROCHEMICALS LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00536/AM17/	RLA File :04/24/040/00270/AM16/	Lic.No/Date:0410162005 02.06.2016	Defer Date:08.03.2017
	Decision : Deferred.			

318	Case No.: 1/11/82-ALC4/2016	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00535/AM17/	RLA File :05/23/040/00110/AM17/	Lic.No/Date:0510398726 03.06.2016	Defer Date:08.03.2017
	Decision : Deferred.			

319	Case No.:8/11/82-ALC4/2016	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00542/AM17/	RLA File :04/24/040/00042/AM17/	Lic.No/Date:0410162009 03.06.2016	Defer Date:08.03.2017
	Decision : Deferred.			

320	Case No.:61/11/82-ALC4/2016	Party Name:KEKULE PHARMA LTD	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00595/AM17/	RLA File :09/24/040/00017/AM17/	Lic.No/Date:0910063781 09.06.2016	Defer Date:08.03.2017
	Decision : Deferred.			

321	Case No.:29/13/82-ALC4/2016	Party Name:KUTCH CHEMICAL INDUSTRIES LTD.,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00657/AM17/	RLA File :34/24/040/00068/AM17/	Lic.No/Date:3410042260 10.06.2016	Defer Date:08.03.2017
	Decision : Deferred.			

322	Case No.:62/11/82-ALC4/2016	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00596/AM17/	RLA File :09/24/040/00077/AM17/	Lic.No/Date:0910063788 10.06.2016	Defer Date:08.03.2017
	Decision : Deferred.			

323	Case No.:64/11/82-ALC4/2016	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00598/AM17/	RLA File :09/24/040/00076/AM17/	Lic.No/Date:0910063789 10.06.2016	Defer Date:08.03.2017
	Decision : Deferred.			

324	Case No.:89/13/82-ALC4/2016	Party Name:UMA ENTERPRISE	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00717/AM17/	RLA File :08/24/040/00099/AM17/	Lic.No/Date:0810138154 10.06.2016	Defer Date:08.03.2017
	Decision : Deferred.			

325	Case No.:1/7/82-ALC4/2016	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00175/AM17/	RLA File :09/24/040/00139/AM17/	Lic.No/Date:0910063809 21.06.2016	Defer Date:08.03.2017
	Decision : Deferred.			

326	Case No.: 5/11/82-ALC4/2016	Party Name:ASCENT FINECHEM PVT. LTD.,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00539/AM17/	RLA File :08/24/040/00104/AM17/	Lic.No/Date:0810138218 28.06.2016	Defer Date:08.03.2017
	Decision : Deferred.			

327	Case No.: 16/11/82-ALC4/2016	Party Name:PERFECT VITAMINS PVT.LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00550/AM17/	RLA File :03/95/040/00255/AM17/	Lic.No/Date:0310805798 29.06.2016	Defer Date:08.03.2017
	Decision : Deferred.			

328	Case No.: 198/17/82-ALC4/2016	Party Name:NASENSE LABS PVT LTD	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01159/AM17/	RLA File :09/24/040/00172/AM17/	Lic.No/Date:0910063874 30.06.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

329	Case No.: 184/17/82-ALC4/2016	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01145/AM17/	RLA File :09/24/040/00143/AM17/	Lic.No/Date:0910063875 30.06.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

330	Case No.: 7/11/82-ALC4/2016	Party Name:PANERA BIOTEC PVT.LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00541/AM17/	RLA File :05/24/040/00136/AM17/	Lic.No/Date:0510398951 30.06.2016	Defer Date:08.03.2017
	Decision :Deferred from comments from DBT.			

331	Case No.: 185/17/82-ALC4/2016	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01146/AM17/	RLA File :09/24/040/00147/AM17/	Lic.No/Date:0910063885 04.07.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

332	Case No.: 14/11/82-ALC4/2016	Party Name:PALADIN PAINTS AND CHEMICALS PVT. LTD.,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00548/AM17/	RLA File :03/95/040/00277/AM17/	Lic.No/Date:0310805923 04.07.2016	Defer Date:08.03.2017

	Decision : Deferred.
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333	Case No.:50/11/82-ALC4/2016	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00584/AM17/	RLA File :03/94/040/00275/AM17/	Lic.No/Date:0310805959 05.07.2016	Defer Date:08.03.2017
	Decision : Deferred.			

334	Case No.:53/11/82-ALC4/2016	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00587/AM17/	RLA File :03/94/040/00273/AM17/	Lic.No/Date:0310805958 05.07.2016	Defer Date:08.03.2017
	Decision : Deferred.			

335	Case No.:48/11/82-ALC4/2016	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00582/AM17/	RLA File :03/94/040/00255/AM17/	Lic.No/Date:0310805960 05.07.2016	Defer Date:08.03.2017
	Decision : Deferred.			

336	Case No.:3/13/82-ALC4/2016	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00631/AM17/	RLA File :05/24/040/00143/AM17/	Lic.No/Date:0510399022 06.07.2016	Defer Date:08.03.2017
	Decision : Deferred.			

337	Case No.:39/13/82-ALC4/2016	Party Name:VIRDEV INTERMEDIATES PVT LTD	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00667/AM17/	RLA File :52/24/040/00022/AM17/	Lic.No/Date:5210041951 08.07.2016	Defer Date:08.03.2017
	Decision : Deferred.			

338	Case No.:1/13/82-ALC4/2016	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00629/AM17/	RLA File :05/23/040/00168/AM17/	Lic.No/Date:0510399049 11.07.2016	Defer Date:08.03.2017
	Decision : Deferred.			

339	Case No.:13/11/82-ALC4/2016	Party Name:S M CHEMICAL VAPI PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
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	HQ File :01/82/050/00547/AM17/	RLA File :03/95/040/00225/AM17/	Lic.No/Date:0310806063 11.07.2016	Defer Date:08.03.2017
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.16/82 dated 21.11.2013, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:42/11/82-ALC4/2016	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
340	HQ File :01/82/050/00576/AM17/	RLA File :03/94/040/00198/AM17/	Lic.No/Date:0310806121 12.07.2016	Defer Date:08.03.2017
	Decision : Deferred.			

	Case No.:43/11/82-ALC4/2016	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
341	HQ File :01/82/050/00577/AM17/	RLA File :03/94/040/00105/AM17/	Lic.No/Date:0310806120 12.07.2016	Defer Date:08.03.2017
	Decision : Deferred.			

	Case No.:46/11/82-ALC4/2016	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
342	HQ File :01/82/050/00580/AM17/	RLA File :03/94/040/00276/AM17/	Lic.No/Date:0310806157 12.07.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/783/2015-PI(Norms) dated 22.08.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:47/11/82-ALC4/2016	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
343	HQ File :01/82/050/00581/AM17/	RLA File :03/94/040/00274/AM17/	Lic.No/Date:0310806156 12.07.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/783/2015-PI(Norms) dated 22.08.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:40/11/82-ALC4/2016	Party Name:ETERNIS FINE CHEMICALS LIMITED,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
344	HQ File :01/82/050/00574/AM17/	RLA File :03/94/040/00237/AM17/	Lic.No/Date:0310806115 12.07.2016	Defer Date:08.03.2017
	Decision : Deferred.			

345	Case No.:52/11/82-	Party Name:J.B.	Meet No/Date:17/82-	Status:
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	ALC4/2016	CHEMICALS & PHARMACEUTICALS LIMITED	ALC4/2016 24.01.2017	Deferred
	HQ File :01/82/050/00586/AM17/	RLA File :03/94/040/00288/AM17/	Lic.No/Date:0310806113 12.07.2016	Defer Date:08.03.2017
	Decision : Deferred.			

346	Case No.:32/13/82-ALC4/2016	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00660/AM17/	RLA File :03/94/040/00291/AM17/	Lic.No/Date:0310806165 12.07.2016	Defer Date:08.03.2017
	Decision : Deferred.			

347	Case No.:89/11/82-ALC4/2016	Party Name:MALWA OXYGEN & INDUSTRIAL GASES PVT.LTD.,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00623/AM17/	RLA File :56/24/040/00015/AM17/	Lic.No/Date:5610004949 12.07.2016	Defer Date:08.03.2017
	Decision : Deferred.			

348	Case No.:57/11/82-ALC4/2016	Party Name:ZIM LABORATORIES LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00591/AM17/	RLA File :03/95/040/00296/AM17/	Lic.No/Date:0310806194 13.07.2016	Defer Date:08.03.2017
	Decision : Deferred.			

349	Case No.:68/11/82-ALC4/2016	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00602/AM17/	RLA File :08/24/040/00116/AM17/	Lic.No/Date:0810138288 14.07.2016	Defer Date:08.03.2017
	Decision : Deferred.			

350	Case No.:73/11/82-ALC4/2016	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
	HQ File :01/82/050/00607/AM17/	RLA File :05/23/040/00192/AM17/	Lic.No/Date:0510399089 14.07.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/426/2015-PI(Norms) dated Oct. 2015, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

351	Case No.:2/13/82-ALC4/2016	Party Name:JUBILANT GENERICS LTD	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
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	HQ File :01/82/050/00630/AM17/	RLA File :05/23/040/00194/AM17/	Lic.No/Date:0510399087 14.07.2016	Defer Date:
	Decision : The Committee decided to ratify norms as per SION A-412 or as applied by the firm whichever is less. RA concerned may take further necessary action as per the decision of NC.			

352	Case No.:10/11/82-ALC4/2016	Party Name:MATRIX FINE SCIENCES PVT.LTD.,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00544/AM17/	RLA File :03/95/040/00304/AM17/	Lic.No/Date:0310806238 14.07.2016	Defer Date:08.03.2017
	Decision : Deferred.			

353	Case No.:56/11/82-ALC4/2016	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00590/AM17/	RLA File :03/95/040/00746/AM16/	Lic.No/Date:0310806245 14.07.2016	Defer Date:08.03.2017
	Decision : Deferred.			

354	Case No.:54/11/82-ALC4/2016	Party Name:SWISS PARENTERALS PVT.LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00588/AM17/	RLA File :08/24/040/00138/AM17/	Lic.No/Date:0810138287 14.07.2016	Defer Date:08.03.2017
	Decision : Deferred.			

355	Case No.:72/11/82-ALC4/2016	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00606/AM17/	RLA File :08/24/040/00145/AM17/	Lic.No/Date:0810138301 15.07.2016	Defer Date:08.03.2017
	Decision : Deferred.			

356	Case No.:38/11/82-ALC4/2016	Party Name:GLOBE TROTTERS PVT LTD	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
	HQ File :01/82/050/00572/AM17/	RLA File :03/94/040/00224/AM17/	Lic.No/Date:0310806304 15.07.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/521/2015-PI(Norms) dated 18.01.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

357	Case No.:37/11/82-ALC4/2016	Party Name:GLOBE TROTTERS PVT LTD	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
	HQ File	RLA File	Lic.No/Date:0310806338	Defer Date:

	:01/82/050/00571/AM17/	:03/94/040/00220/AM17/	18.07.2016	
Decision : The Committee decided to ratify norms based on SION A-3667 or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

	Case No.:23/11/82-ALC4/2016	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: approved
358	HQ File :01/82/050/00557/AM17/	RLA File :03/94/040/00301/AM17/	Lic.No/Date:0310806378 19.07.2016	Defer Date:
Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/138/2011-PI(Norms) dated 04.01.2012, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

	Case No.:67/11/82-ALC4/2016	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
359	HQ File :01/82/050/00601/AM17/	RLA File :05/23/040/00065/AM17/	Lic.No/Date:0510399129 19.07.2016	Defer Date:08.03.2017
Decision : Deferred.				

	Case No.:66/11/82-ALC4/2016	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
360	HQ File :01/82/050/00600/AM17/	RLA File :05/23/040/00147/AM17/	Lic.No/Date:0510399130 19.07.2016	Defer Date:08.03.2017
Decision : Deferred.				

	Case No.:21/11/82-ALC4/2016	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
361	HQ File :01/82/050/00555/AM17/	RLA File :03/95/040/00206/AM17/	Lic.No/Date:0310806373 19.07.2016	Defer Date:08.03.2017
Decision : Deferred.				

	Case No.:18/11/82-ALC4/2016	Party Name:RESONANCE SPECIALTIES LTD	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
362	HQ File :01/82/050/00552/AM17/	RLA File :03/95/040/00262/AM17/	Lic.No/Date:0310806401 19.07.2016	Defer Date:08.03.2017
Decision : Deferred.				

	Case No.:35/11/82-ALC4/2016	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
363	HQ File :01/82/050/00569/AM17/	RLA File :03/94/040/00283/AM17/	Lic.No/Date:0310806427 20.07.2016	Defer Date:08.03.2017

	Decision : Deferred.
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364	Case No.:74/11/82-ALC4/2016	Party Name:KLJ PLASTICIZERS LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00608/AM17/	RLA File :05/23/040/00195/AM17/	Lic.No/Date:0510399160 20.07.2016	Defer Date:08.03.2017
	Decision : Deferred.			

365	Case No.:19/11/82-ALC4/2016	Party Name:REANNON PHARMACEUTICALS	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00553/AM17/	RLA File :03/95/040/00326/AM17/	Lic.No/Date:0310806484 21.07.2016	Defer Date:08.03.2017
	Decision : Deferred.			

366	Case No.:83/13/82-ALC4/2016	Party Name:REANNON PHARMACEUTICALS	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00711/AM17/	RLA File :03/95/040/00327/AM17/	Lic.No/Date:0310806482 21.07.2016	Defer Date:08.03.2017
	Decision : Deferred.			

367	Case No.:25/11/82-ALC4/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00559/AM17/	RLA File :03/95/040/00180/AM17/	Lic.No/Date:0310806477 21.07.2016	Defer Date:08.03.2017
	Decision : Deferred.			

368	Case No.:26/11/82-ALC4/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00560/AM17/	RLA File :03/95/040/00116/AM17/	Lic.No/Date:0310806480 21.07.2016	Defer Date:08.03.2017
	Decision : Deferred.			

369	Case No.:27/11/82-ALC4/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00561/AM17/	RLA File :03/95/040/00143/AM17/	Lic.No/Date:0310806474 21.07.2016	Defer Date:08.03.2017
	Decision : Deferred.			

370	Case No.:20/13/82-ALC4/2016	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
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	HQ File :01/82/050/00648/AM17/	RLA File :05/23/040/00211/AM17/	Lic.No/Date:0510399202 22.07.2016	Defer Date:08.03.2017
	Decision : Deferred.			

371	Case No.:20/11/82-ALC4/2016	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00554/AM17/	RLA File :03/95/040/00498/AM16/	Lic.No/Date:0310806509 22.07.2016	Defer Date:08.03.2017
	Decision : Deferred.			

372	Case No.:31/11/82-ALC4/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00565/AM17/	RLA File :03/95/040/00168/AM17/	Lic.No/Date:0310806532 22.07.2016	Defer Date:08.03.2017
	Decision : Deferred.			

373	Case No.:7/13/82-ALC4/2016	Party Name:STYRAX PHARMA PRIVATE LIMITED	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00635/AM17/	RLA File :26/24/040/00013/AM17/	Lic.No/Date:2610012765 22.07.2016	Defer Date:08.03.2017
	Decision : Deferred.			

374	Case No.:70/11/82-ALC4/2016	Party Name:ARCHI EXIM PVT. LTD.	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00604/AM17/	RLA File :08/24/040/00150/AM17/	Lic.No/Date:0810138353 25.07.2016	Defer Date:08.03.2017
	Decision : Deferred.			

375	Case No.:71/11/82-ALC4/2016	Party Name:ARCHI EXIM PVT. LTD.	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00605/AM17/	RLA File :08/24/040/00151/AM17/	Lic.No/Date:0810138354 25.07.2016	Defer Date:08.03.2017
	Decision : Deferred.			

376	Case No.:144/13/82-ALC4/2016	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00772/AM17/	RLA File :08/24/040/00154/AM17/	Lic.No/Date:0810138352 25.07.2016	Defer Date:08.03.2017
	Decision : Deferred.			

377	Case No.:32/11/82-	Party Name:STERLING	Meet No/Date:17/82-	Status:
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	ALC4/2016	AUXILIARIES PVT LTD	ALC4/2016 24.01.2017	Deferred
	HQ File :01/82/050/00566/AM17/	RLA File :03/95/040/00290/AM17/	Lic.No/Date:0310806544 25.07.2016	Defer Date:08.03.2017
	Decision : Deferred.			

378	Case No.:55/11/82-ALC4/2016	Party Name:SWISS PARENTERALS PVT.LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00589/AM17/	RLA File :08/24/040/00156/AM17/	Lic.No/Date:0810138362 25.07.2016	Defer Date:08.03.2017
	Decision : Deferred.			

379	Case No.:22/11/82-ALC4/2016	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00556/AM17/	RLA File :03/94/040/00262/AM17/	Lic.No/Date:0310806600 26.07.2016	Defer Date:08.03.2017
	Decision : Deferred.			

380	Case No.:65/13/82-ALC4/2016	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
	HQ File :01/82/050/00693/AM17/	RLA File :03/94/040/00334/AM17/	Lic.No/Date:0310806610 26.07.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/522/2015-PI(Norms) dated 19.01.2016 for same export product , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

381	Case No.:77/11/82-ALC4/2016	Party Name:ASIATIC DRUGS &PHARMACEUTICALS PVT. LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00611/AM17/	RLA File :05/23/040/00124/AM17/	Lic.No/Date:0510399240 27.07.2016	Defer Date:08.03.2017
	Decision : Deferred.			

382	Case No.:78/11/82-ALC4/2016	Party Name:ASIATIC DRUGS &PHARMACEUTICALS PVT. LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00612/AM17/	RLA File :05/23/040/00123/AM17/	Lic.No/Date:0510399239 27.07.2016	Defer Date:08.03.2017
	Decision : Deferred.			

383	Case No.:79/11/82-ALC4/2016	Party Name:ASIATIC DRUGS &PHARMACEUTICALS	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
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		PVT. LTD.		
	HQ File :01/82/050/00613/AM17/	RLA File :05/23/040/00119/AM17/	Lic.No/Date:0510399242 27.07.2016	Defer Date:08.03.2017
	Decision : Deferred.			

384	Case No.:80/11/82- ALC4/2016	Party Name:ASIATIC DRUGS &PHARMACEUTICALS PVT. LTD.	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00614/AM17/	RLA File :05/23/040/00125/AM17/	Lic.No/Date:0510399241 27.07.2016	Defer Date:08.03.2017
	Decision : Deferred.			

385	Case No.:67/13/82- ALC4/2016	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00695/AM17/	RLA File :03/94/040/00335/AM17/	Lic.No/Date:0310806658 27.07.2016	Defer Date:08.03.2017
	Decision : Deferred.			

386	Case No.:84/13/82- ALC4/2016	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00712/AM17/	RLA File :05/24/040/00170/AM17/	Lic.No/Date:0510399250 27.07.2016	Defer Date:08.03.2017
	Decision : Deferred.			

387	Case No.:64/13/82- ALC4/2016	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00692/AM17/	RLA File :03/94/040/00177/AM17/	Lic.No/Date:0310806697 28.07.2016	Defer Date:08.03.2017
	Decision : Deferred.			

388	Case No.:71/13/82- ALC4/2016	Party Name:CIRON DRUGS & PHARMACEUTICALS P. LTD.,	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00699/AM17/	RLA File :03/94/040/00312/AM17/	Lic.No/Date:0310806768 01.08.2016	Defer Date:08.03.2017
	Decision : Deferred.			

389	Case No.:70/13/82-ALC4/2016	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Approved
	HQ File :01/82/050/00698/AM17/	RLA File :03/94/040/00344/AM17/	Lic.No/Date:0310806741 01.08.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o			

	Pharmaceuticals forwarded vide O.M.No.35011/353/2015-PI(Norms) dated 11.11.2015 for same export product , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.		
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390	Case No.:63/13/82-ALC4/2016	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
	HQ File :01/82/050/00691/AM17/	RLA File :03/94/040/00280/AM17/	Lic.No/Date:0310806745 01.08.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/648/2013-PI(Norms) dated November 2014 for same export product , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

391	Case No.:35/13/82-ALC4/2016	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
	HQ File :01/82/050/00663/AM17/	RLA File :22/24/040/00036/AM17/	Lic.No/Date:2210015529 02.08.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/339/2014-PI(Norms) dated November 2014 for same export product , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

392	Case No.:34/13/82-ALC4/2016	Party Name:AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
	HQ File :01/82/050/00662/AM17/	RLA File :13/24/040/00017/AM17/	Lic.No/Date:1310048326 03.08.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/47/2016-PI(Norms) dated 08.09.2016 for same export product , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

393	Case No.:112/17/82-ALC4/2016	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01073/AM17/	RLA File :07/24/040/00153/AM17/	Lic.No/Date:0710110200 04.08.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

394	Case No.:73/13/82-ALC4/2016	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00701/AM17/	RLA File :03/94/040/00354/AM17/	Lic.No/Date:0310806872 05.08.2016	Defer Date:08.03.2017
	Decision : Deferred.			

395	Case No.:74/17/82-ALC4/2016	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Approved
	HQ File :01/82/050/01035/AM17/	RLA File :07/24/040/00156/AM17/	Lic.No/Date:0710110223 05.08.2016	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.02/AM13 dated 10.04.2012, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

396	Case No.:74/13/82-ALC4/2016	Party Name:ALIVIRA ANIMAL HEALTH LIMITED	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Approved
	HQ File :01/82/050/00702/AM17/	RLA File :03/94/040/00367/AM17/	Lic.No/Date:0310806928 08.08.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/706/2015-PI(Norms) dated June 2016 for same export product , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

397	Case No.:72/13/82- ALC4/2016	Party Name:INVENTIA HEALTHCARE PRIVATE LIMITED	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00700/AM17/	RLA File :03/94/040/00356/AM17/	Lic.No/Date:0310806927 08.08.2016	Defer Date:08.03.2017
	Decision : Deferred.			

398	Case No.:59/13/82-ALC4/2016	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Approved
	HQ File :01/82/050/00687/AM17/	RLA File :03/95/040/00998/AM16/	Lic.No/Date:0310806923 08.08.2016	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.4/82 dated 16.05.2013, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

399	Case No.:49/13/82- ALC4/2016	Party Name:ALTA LABORATORIES LTD.	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00677/AM17/	RLA File :03/94/040/01052/AM16/	Lic.No/Date:0310806947 09.08.2016	Defer Date:08.03.2017
	Decision : Deferred.			

400	Case No.:50/13/82- ALC4/2016	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00678/AM17/	RLA File :03/94/040/00286/AM17/	Lic.No/Date:0310806966 09.08.2016	Defer Date:08.03.2017

	Decision : Deferred.
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401	Case No.:10/13/82-ALC4/2016	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00638/AM17/	RLA File :05/23/040/00229/AM17/	Lic.No/Date:0510399392 09.08.2016	Defer Date:08.03.2017
	Decision : The Committee decided to call for information based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/764/2015-PI(Norms) dated 05.05.2016 uploaded at the end of these minutes and deferred the case.			

402	Case No.:100/17/82-ALC4/2016	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01061/AM17/	RLA File :07/24/040/00154/AM17/	Lic.No/Date:0710110231 09.08.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

403	Case No.:113/17/82-ALC4/2016	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01074/AM17/	RLA File :07/24/040/00155/AM17/	Lic.No/Date:0710110232 09.08.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

404	Case No.:48/13/82-ALC4/2016	Party Name:HUBERGROUP INDIA PRIVATE LIMITED.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00676/AM17/	RLA File :03/94/040/00386/AM17/	Lic.No/Date:0310806969 09.08.2016	Defer Date:08.03.2017
	Decision : Deferred.			

405	Case No.:26/13/82-ALC4/2016	Party Name:VIVIMED LABS (ALATHUR) PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00654/AM17/	RLA File :04/24/040/00065/AM17/	Lic.No/Date:0410162171 09.08.2016	Defer Date:08.03.2017
	Decision : Deferred.			

406	Case No.:8/13/82-ALC4/2016	Party Name:AKTINOS HEALTHCARE PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
	HQ File :01/82/050/00636/AM17/	RLA File :09/24/040/00232/AM17/	Lic.No/Date:0910064019 10.08.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/42/2016-PI(Norms) dated August 2016 for same export product , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

407	Case No.:1/15/82-ALC4/2016	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00815/AM17/	RLA File :05/23/040/00226/AM17/	Lic.No/Date:0510399403 10.08.2016	Defer Date:08.03.2017
	Decision : Deferred.			

408	Case No.:41/13/82-ALC4/2016	Party Name:VIRDEV INTERMEDIATES PVT LTD	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00669/AM17/	RLA File :52/24/040/00031/AM17/	Lic.No/Date:5210041993 10.08.2016	Defer Date:08.03.2017
	Decision : Deferred.			

409	Case No.:17/13/82-ALC4/2016	Party Name:HELLO PAINTS (P) LTD	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00645/AM17/	RLA File :05/23/040/00220/AM17/	Lic.No/Date:0510399449 11.08.2016	Defer Date:08.03.2017
	Decision : Deferred.			

410	Case No.:76/13/82-ALC4/2016	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00704/AM17/	RLA File :03/94/040/00391/AM17/	Lic.No/Date:0310807030 11.08.2016	Defer Date:08.03.2017
	Decision : Deferred.			

411	Case No.:18/13/82-ALC4/2016	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00646/AM17/	RLA File :05/23/040/00230/AM17/	Lic.No/Date:0510399442 11.08.2016	Defer Date:08.03.2017
	Decision : Deferred.			

412	Case No.:61/13/82-ALC4/2016	Party Name:S M B CORPORATION OF INDIA	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00689/AM17/	RLA File :03/95/040/00388/AM17/	Lic.No/Date:0310807070 11.08.2016	Defer Date:08.03.2017
	Decision : Deferred.			

413	Case No.:78/13/82-ALC4/2016	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00706/AM17/	RLA File :03/94/040/00371/AM17/	Lic.No/Date:0310807104 12.08.2016	Defer Date:08.03.2017

	Decision : Deferred.
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414	Case No.:12/13/82-ALC4/2016	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00640/AM17/	RLA File :08/24/040/00196/AM17/	Lic.No/Date:0810138482 12.08.2016	Defer Date:08.03.2017
	Decision : Deferred.			

415	Case No.:15/13/82-ALC4/2016	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00643/AM17/	RLA File :08/24/040/00184/AM17/	Lic.No/Date:0810138477 12.08.2016	Defer Date:08.03.2017
	Decision : Deferred.			

416	Case No.:53/13/82-ALC4/2016	Party Name:CORAL LABORATORIES LTD.,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00681/AM17/	RLA File :03/94/040/00421/AM17/	Lic.No/Date:0310807134 16.08.2016	Defer Date:08.03.2017
	Decision : Deferred.			

417	Case No.:190/17/82-ALC4/2016	Party Name:GLAND PHARMA LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01151/AM17/	RLA File :09/24/040/00223/AM17/	Lic.No/Date:0910064041 16.08.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

418	Case No.:14/13/82-ALC4/2016	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00642/AM17/	RLA File :08/24/040/00181/AM17/	Lic.No/Date:0810138489 16.08.2016	Defer Date:08.03.2017
	Decision : Deferred.			

419	Case No.:16/13/82-ALC4/2016	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00644/AM17/	RLA File :08/24/040/00191/AM17/	Lic.No/Date:0810138490 16.08.2016	Defer Date:08.03.2017
	Decision : Deferred.			

420	Case No.:11/13/82-ALC4/2016	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
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	HQ File :01/82/050/00639/AM17/	RLA File :08/24/040/00190/AM17/	Lic.No/Date:0810138500 17.08.2016	Defer Date:08.03.2017
	Decision : Deferred.			

	Case No.:33/13/82-ALC4/2016	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Approved
421	HQ File :01/82/050/00661/AM17/	RLA File :22/24/040/00044/AM17/	Lic.No/Date:2210015545 17.08.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/176/2016-PI(Norms) dated August 2016 for same export product , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:52/13/82-ALC4/2016	Party Name:KAIRAV CHEMOFARBE INDUSTRIES LTD.	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
422	HQ File :01/82/050/00680/AM17/	RLA File :03/94/040/00160/AM17/	Lic.No/Date:0310807167 17.08.2016	Defer Date:08.03.2017
	Decision : Deferred.			

	Case No.:40/13/82-ALC4/2016	Party Name:AETHER INDUSTRIES LIMITED	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
423	HQ File :01/82/050/00668/AM17/	RLA File :52/24/040/00036/AM17/	Lic.No/Date:5210042006 19.08.2016	Defer Date:08.03.2017
	Decision : Deferred.			

	Case No.:19/13/82-ALC4/2016	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
424	HQ File :01/82/050/00647/AM17/	RLA File :05/23/040/00234/AM17/	Lic.No/Date:0510399492 19.08.2016	Defer Date:08.03.2017
	Decision : Deferred.			

	Case No.:142/13/82-ALC4/2016	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
425	HQ File :01/82/050/00770/AM17/	RLA File :05/24/040/00226/AM17/	Lic.No/Date:0510399509 19.08.2016	Defer Date:08.03.2017
	Decision : Deferred.			

	Case No.:150/13/82-ALC4/2016	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
426	HQ File :01/82/050/00778/AM17/	RLA File :05/24/040/00201/AM17/	Lic.No/Date:0510399507 19.08.2016	Defer Date:08.03.2017

	Decision : Deferred.
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427	Case No.:152/13/82-ALC4/2016	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00780/AM17/	RLA File :05/24/040/00200/AM17/	Lic.No/Date:0510399505 19.08.2016	Defer Date:08.03.2017
	Decision :Deferred.			

428	Case No.:7/17/82-ALC4/2016	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00968/AM17/	RLA File :03/94/040/00437/AM17/	Lic.No/Date:0310807244 22.08.2016	Defer Date: 08.03.2017
	Decision :Deferred.			

429	Case No.:69/13/82-ALC4/2016	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00697/AM17/	RLA File :03/94/040/00339/AM17/	Lic.No/Date:0310807289 22.08.2016	Defer Date:08.03.2017
	Decision : Deferred.			

430	Case No.:158/13/82-ALC4/2016	Party Name:JUBILANT GENERICS LTD	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
	HQ File :01/82/050/00786/AM17/	RLA File :05/23/040/00242/AM17/	Lic.No/Date:0510399523 22.08.2016	Defer Date:
	Decision : The Committee decided to ratify norms as per SION A-412. RA concerned may take further necessary action as per decision of NC.			

431	Case No.:112/13/82-ALC4/2016	Party Name:AIMS IMPEX PVT. LTD.,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00740/AM17/	RLA File :03/94/040/00436/AM17/	Lic.No/Date:0310807309 23.08.2016	Defer Date:08.03.2017
	Decision : Deferred.			

432	Case No.:68/13/82-ALC4/2016	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00696/AM17/	RLA File :03/94/040/00453/AM17/	Lic.No/Date:0310807316 23.08.2016	Defer Date:08.03.2017
	Decision : The representative of D/o Pharmaceuticals stated in the meeting that item of export and import pertain to D/o AYUSH. The Committee accordingly decided to forwarded copy of application to D/o AYUSH and deferred the case.			

433	Case No.:156/13/82-ALC4/2016	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00784/AM17/	RLA File :05/24/040/00214/AM17/	Lic.No/Date:0510399536 23.08.2016	Defer Date:08.03.2017
	Decision : Deferred.			

434	Case No.:157/13/82-ALC4/2016	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00785/AM17/	RLA File :05/24/040/00215/AM17/	Lic.No/Date:0510399537 23.08.2016	Defer Date:08.03.2017
	Decision : Deferred.			

435	Case No.:141/13/82-ALC4/2016	Party Name:RHYDBURG PHARMACEUTICALS LTD.,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00769/AM17/	RLA File :05/24/040/00239/AM17/	Lic.No/Date:0510399535 23.08.2016	Defer Date:08.03.2017
	Decision : Deferred.			

436	Case No.:75/13/82-ALC4/2016	Party Name:ANUH PHARMA LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00703/AM17/	RLA File :03/94/040/00456/AM17/	Lic.No/Date:0310807339 24.08.2016	Defer Date:08.03.2017
	Decision : Deferred.			

437	Case No.:77/17/82-ALC4/2016	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
	HQ File :01/82/050/01038/AM17/	RLA File :34/24/040/00152/AM17/	Lic.No/Date:3410042464 24.08.2016	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.26/82 dated 27.09.2011, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

438	Case No.:212/17/82-ALC4/2016	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01173/AM17/	RLA File :09/24/040/00268/AM17/	Lic.No/Date:0910064076 25.08.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

439	Case No.:94/13/82-ALC4/2016	Party Name:BODAL CHEMICALS LIMITED	Meet No/Date:17/82-ALC4/2016	Status: Deferred
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			24.01.2017	
	HQ File :01/82/050/00722/AM17/	RLA File :08/24/040/00137/AM17/	Lic.No/Date:0810138556 29.08.2016	Defer Date:08.03.2017
	Decision : Deferred.			

440	Case No.:161/13/82-ALC4/2016	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00789/AM17/	RLA File :05/23/040/00251/AM17/	Lic.No/Date:0510399568 29.08.2016	Defer Date:08.03.2017
	Decision : Deferred.			

441	Case No.:123/13/82-ALC4/2016	Party Name:D. R. COATS INK & RESINS PVT. LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00751/AM17/	RLA File :03/94/040/00265/AM17/	Lic.No/Date:0310807443 30.08.2016	Defer Date:08.03.2017
	Decision : Deferred.			

442	Case No.:81/13/82-ALC4/2016	Party Name:PANACEA BIOTEC LTD.,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00709/AM17/	RLA File :05/24/040/00258/AM17/	Lic.No/Date:0510399580 30.08.2016	Defer Date:08.03.2017
	Decision :Deferred for comments from DBT.			

443	Case No.:133/13/82-ALC4/2016	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
	HQ File :01/82/050/00761/AM17/	RLA File :03/95/040/00239/AM17/	Lic.No/Date:0310807508 31.08.2016	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.39/82 dated 27.12.2011, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

444	Case No.:134/13/82-ALC4/2016	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
	HQ File :01/82/050/00762/AM17/	RLA File :03/95/040/00249/AM17/	Lic.No/Date:0310807509 31.08.2016	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.46/82 dated 14.02.2012, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

445	Case No.:132/13/82-ALC4/2016	Party Name:ZIM LABORATORIES LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
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	HQ File :01/82/050/00760/AM17/	RLA File :03/95/040/00448/AM17/	Lic.No/Date:0310807505 31.08.2016	Defer Date:08.03.2017
	Decision : Deferred.			

446	Case No.:124/13/82-ALC4/2016	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00752/AM17/	RLA File :03/94/040/00464/AM17/	Lic.No/Date:0310807534 01.09.2016	Defer Date:08.03.2017
	Decision : Deferred.			

447	Case No.:121/13/82-ALC4/2016	Party Name:GOPALDAS VISRAM & CO.LTD.	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00749/AM17/	RLA File :03/94/040/00469/AM17/	Lic.No/Date:0310807553 01.09.2016	Defer Date:08.03.2017
	Decision : Deferred.			

448	Case No.:163/13/82-ALC4/2016	Party Name:HETERO LABS LIMITED	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00791/AM17/	RLA File :09/24/040/00285/AM17/	Lic.No/Date:0910064084 01.09.2016	Defer Date:08.03.2017
	Decision : Deferred.			

449	Case No.:164/13/82-ALC4/2016	Party Name:HETERO LABS LIMITED	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00792/AM17/	RLA File :09/24/040/00311/AM17/	Lic.No/Date:0910064091 01.09.2016	Defer Date:08.03.2017
	Decision : Deferred.			

450	Case No.:168/13/82-ALC4/2016	Party Name:HETERO LABS LIMITED	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00796/AM17/	RLA File :09/24/040/00301/AM17/	Lic.No/Date:0910064085 01.09.2016	Defer Date:08.03.2017
	Decision : Deferred.			

451	Case No.:170/13/82-ALC4/2016	Party Name:HETERO LABS LIMITED	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00798/AM17/	RLA File :09/24/040/00284/AM17/	Lic.No/Date:0910064083 01.09.2016	Defer Date:08.03.2017
	Decision : Deferred.			

452	Case No.:196/17/82-	Party Name:ORCH	Meet No/Date:17/82-	Status:
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	ALC4/2016	LABORATORIES INDIA PVT LTD	ALC4/2016 24.01.2017	Deferred
	HQ File :01/82/050/01157/AM17/	RLA File :09/24/040/00292/AM17/	Lic.No/Date:0910064089 01.09.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

453	Case No.:95/13/82-ALC4/2016	Party Name:ACULIFE HEALTHCARE PRIVATE LIMITED,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00723/AM17/	RLA File :08/24/040/00161/AM17/	Lic.No/Date:0810138597 02.09.2016	Defer Date:08.03.2017
	Decision : Deferred.			

454	Case No.:143/13/82-ALC4/2016	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00771/AM17/	RLA File :08/24/040/00124/AM17/	Lic.No/Date:0810138603 02.09.2016	Defer Date:08.03.2017
	Decision : Deferred.			

455	Case No.:146/13/82-ALC4/2016	Party Name:CHIRO'S PHARMA	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00774/AM17/	RLA File :22/24/040/00046/AM17/	Lic.No/Date:2210015557 02.09.2016	Defer Date:08.03.2017
	Decision : Deferred.			

456	Case No.:122/13/82-ALC4/2016	Party Name:KAIRAV CHEMOFARBE INDUSTRIES LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00750/AM17/	RLA File :03/94/040/00374/AM17/	Lic.No/Date:0310807578 02.09.2016	Defer Date:08.03.2017
	Decision : Deferred.			

457	Case No.:145/13/82-ALC4/2016	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00773/AM17/	RLA File :22/24/040/00049/AM17/	Lic.No/Date:2210015554 02.09.2016	Defer Date:08.03.2017
	Decision : Deferred.			

458	Case No.:109/13/82-ALC4/2016	Party Name:AURA PHARMACEUTICALS PVT LTD	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00737/AM17/	RLA File :03/94/040/00484/AM17/	Lic.No/Date:0310807613 06.09.2016	Defer Date:08.03.2017
	Decision : Deferred.			

459	Case No.:131/13/82-ALC4/2016	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00759/AM17/	RLA File :03/95/040/00248/AM17/	Lic.No/Date:0310807651 07.09.2016	Defer Date:08.03.2017
	Decision : Deferred.			

460	Case No.:135/13/82-ALC4/2016	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00763/AM17/	RLA File :03/95/040/00247/AM17/	Lic.No/Date:0310807650 07.09.2016	Defer Date:08.03.2017
	Decision : Deferred.			

461	Case No.:136/13/82-ALC4/2016	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00764/AM17/	RLA File :03/95/040/00311/AM17/	Lic.No/Date:0310807649 07.09.2016	Defer Date:08.03.2017
	Decision : Deferred.			

462	Case No.:202/17/82-ALC4/2016	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01163/AM17/	RLA File :09/24/040/00286/AM17/	Lic.No/Date:0910064118 08.09.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

463	Case No.:197/17/82-ALC4/2016	Party Name:EYTAN LABS LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01158/AM17/	RLA File :09/24/040/00252/AM17/	Lic.No/Date:0910064110 08.09.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

464	Case No.:210/17/82-ALC4/2016	Party Name:GRANULES INDIA LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
	HQ File :01/82/050/01171/AM17/	RLA File :09/24/040/00283/AM17/	Lic.No/Date:0910064111 08.09.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/262/2015-PI(Norms) dated Oct. 2015 for same export product , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

465	Case No.:167/13/82-ALC4/2016	Party Name:HETERO LABS LIMITED	Meet No/Date:17/82-ALC4/2016	Status: Deferred
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			24.01.2017	
	HQ File :01/82/050/00795/AM17/	RLA File :09/24/040/00300/AM17/	Lic.No/Date:0910064112 08.09.2016	Defer Date:08.03.2017
	Decision : Deferred.			

466	Case No.:169/13/82- ALC4/2016	Party Name:HETERO LABS LIMITED	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00797/AM17/	RLA File :09/24/040/00302/AM17/	Lic.No/Date:0910064113 08.09.2016	Defer Date:08.03.2017
	Decision : Deferred.			

467	Case No.:209/17/82- ALC4/2016	Party Name:INTERNATIONAL HEALTHCARE LIMITED	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01170/AM17/	RLA File :09/24/040/00246/AM17/	Lic.No/Date:0910064103 08.09.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

468	Case No.:108/13/82- ALC4/2016	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00736/AM17/	RLA File :03/94/040/00506/AM17/	Lic.No/Date:0310807686 08.09.2016	Defer Date:08.03.2017
	Decision : Deferred.			

469	Case No.:207/17/82- ALC4/2016	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01168/AM17/	RLA File :09/24/040/00310/AM17/	Lic.No/Date:0910064117 08.09.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

470	Case No.:137/13/82- ALC4/2016	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00765/AM17/	RLA File :03/95/040/00437/AM17/	Lic.No/Date:0310807709 08.09.2016	Defer Date:08.03.2017
	Decision : Deferred.			

471	Case No.:186/17/82- ALC4/2016	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01147/AM17/	RLA File :09/24/040/00231/AM17/	Lic.No/Date:0910064100 08.09.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

472	Case No.:199/17/82-ALC4/2016	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01160/AM17/	RLA File :09/24/040/00075/AM17/	Lic.No/Date:0910064099 08.09.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

473	Case No.:159/13/82-ALC4/2016	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00787/AM17/	RLA File :05/24/040/00264/AM17/	Lic.No/Date:0510399649 08.09.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

474	Case No.:208/17/82-ALC4/2016	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01169/AM17/	RLA File :09/24/040/00256/AM17/	Lic.No/Date:0910064101 08.09.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

475	Case No.:98/13/82-ALC4/2016	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
	HQ File :01/82/050/00726/AM17/	RLA File :08/24/040/00235/AM17/	Lic.No/Date:0810138637 09.09.2016	Defer Date:
	Decision : The Committee decided to ratify norms as per SION A-412. RA concerned may take further necessary action as per decision of NC.			

476	Case No.:162/13/82-ALC4/2016	Party Name:HETERO DRUGS LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00790/AM17/	RLA File :09/24/040/00309/AM17/	Lic.No/Date:0910064122 09.09.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

477	Case No.:166/13/82-ALC4/2016	Party Name:HETERO LABS LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00794/AM17/	RLA File :09/24/040/00314/AM17/	Lic.No/Date:0910064123 09.09.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

478	Case No.:165/13/82-ALC4/2016	Party Name:HONOUR LAB LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0910064126	Defer

	:01/82/050/00793/AM17/	:09/24/040/00321/AM17/	09.09.2016	Date:08.03.2017
	Decision : Deferred.			

479	Case No.:206/17/82-ALC4/2016	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01167/AM17/	RLA File :09/24/040/00277/AM17/	Lic.No/Date:0910064133 12.09.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

480	Case No.:93/13/82-ALC4/2016	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00721/AM17/	RLA File :05/24/040/00217/AM17/	Lic.No/Date:0510399726 15.09.2016	Defer Date:08.03.2017
	Decision : Deferred.			

481	Case No.:105/13/82-ALC4/2016	Party Name:AARTI DRUGS LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00733/AM17/	RLA File :03/94/040/00487/AM17/	Lic.No/Date:0310807836 16.09.2016	Defer Date:08.03.2017
	Decision : Deferred.			

482	Case No.:107/13/82-ALC4/2016	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00735/AM17/	RLA File :03/94/040/00540/AM17/	Lic.No/Date:0310807829 16.09.2016	Defer Date:08.03.2017
	Decision : Deferred.			

483	Case No.:46/13/82-ALC4/2016	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00674/AM17/	RLA File :08/24/040/00215/AM17/	Lic.No/Date:0810138683 16.09.2016	Defer Date:08.03.2017
	Decision : Deferred.			

484	Case No.:153/13/82-ALC4/2016	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
	HQ File :01/82/050/00781/AM17/	RLA File :05/23/040/00265/AM17/	Lic.No/Date:0510399737 16.09.2016	Defer Date:
	Decision : The Committee decided to ratify norms as per SION A-3649 published earlier. RA concerned may take further necessary action as per decision of NC.			

485	Case No.:155/13/82-	Party Name:JODAS EXPOIM	Meet No/Date:17/82-	Status:
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	ALC4/2016	PVT.LTD.,	ALC4/2016 24.01.2017	Approved
	HQ File :01/82/050/00783/AM17/	RLA File :05/23/040/00264/AM17/	Lic.No/Date:0510399736 16.09.2016	Defer Date:
	Decision : The Committee decided to ratify norms as per SION A-3649 published earlier. RA concerned may take further necessary action as per decision of NC.			

	Case No.:129/13/82-ALC4/2016	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
486	HQ File :01/82/050/00757/AM17/	RLA File :03/95/040/00313/AM17/	Lic.No/Date:0310807812 16.09.2016	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.46/82 dated 14.02.2012, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:211/17/82-ALC4/2016	Party Name:DIVIS PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
487	HQ File :01/82/050/01172/AM17/	RLA File :09/24/040/00270/AM17/	Lic.No/Date:0910064148 19.09.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

	Case No.:103/13/82-ALC4/2016	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
488	HQ File :01/82/050/00731/AM17/	RLA File :03/94/040/00516/AM17/	Lic.No/Date:0310807914 20.09.2016	Defer Date:08.03.2017
	Decision : Deferred.			

	Case No.:43/13/82-ALC4/2016	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
489	HQ File :01/82/050/00671/AM17/	RLA File :09/24/040/00303/AM17/	Lic.No/Date:0910064168 21.09.2016	Defer Date:08.03.2017
	Decision : Deferred.			

	Case No.:119/13/82-ALC4/2016	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
490	HQ File :01/82/050/00747/AM17/	RLA File :07/24/040/00207/AM17/	Lic.No/Date:0710110442 21.09.2016	Defer Date:08.03.2017
	Decision : Deferred.			

491	Case No.:45/13/82-ALC4/2016	Party Name:BIO TECH OPHTHALMICS PVT LTD	Meet No/Date:17/82-ALC4/2016	Status: Deferred
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			24.01.2017	
	HQ File :01/82/050/00673/AM17/	RLA File :08/24/040/00216/AM17/	Lic.No/Date:0810138715 22.09.2016	Defer Date:08.03.2017
	Decision : Deferred.			

492	Case No.:91/13/82-ALC4/2016	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00719/AM17/	RLA File :08/24/040/00242/AM17/	Lic.No/Date:0810138723 22.09.2016	Defer Date:08.03.2017
	Decision : Deferred.			

493	Case No.:92/13/82-ALC4/2016	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Approved
	HQ File :01/82/050/00720/AM17/	RLA File :08/24/040/00243/AM17/	Lic.No/Date:0810138725 22.09.2016	Defer Date:
	Decision : The Committee decided to ratify norms as per SION A-412 published earlier. RA concerned may take further necessary action as per decision of NC.			

494	Case No.:100/13/82-ALC4/2016	Party Name:K V AROCHEM PVT. LTD	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00728/AM17/	RLA File :03/94/040/00525/AM17/	Lic.No/Date:0310807975 22.09.2016	Defer Date:08.03.2017
	Decision : Deferred.			

495	Case No.:192/17/82-ALC4/2016	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01153/AM17/	RLA File :09/24/040/00332/AM17/	Lic.No/Date:0910064172 22.09.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

496	Case No.:82/13/82-ALC4/2016	Party Name:VERTELLUS SPECIALTY MATERIALS (INDIA) PVT.LTD.	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00710/AM17/	RLA File :52/24/040/00040/AM17/	Lic.No/Date:5210042029 22.09.2016	Defer Date:08.03.2017
	Decision : Deferred.			

497	Case No.:4/17/82-ALC4/2016	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00965/AM17/	RLA File :03/95/040/00322/AM17/	Lic.No/Date:0310808020 23.09.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

498	Case No.:56/17/82-ALC4/2016	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01017/AM17/	RLA File :03/94/040/00582/AM17/	Lic.No/Date:0310808049 26.09.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

499	Case No.:102/17/82-ALC4/2016	Party Name:PAB ORGANICS PVT.LTD,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01063/AM17/	RLA File :34/24/040/00180/AM17/	Lic.No/Date:3410042558 26.09.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

500	Case No.:193/17/82-ALC4/2016	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01154/AM17/	RLA File :09/24/040/00345/AM17/	Lic.No/Date:0910064185 26.09.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

501	Case No.:195/17/82-ALC4/2016	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01156/AM17/	RLA File :09/24/040/00344/AM17/	Lic.No/Date:0910064184 26.09.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

502	Case No.:55/17/82-ALC4/2016	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01016/AM17/	RLA File :03/94/040/00570/AM17/	Lic.No/Date:0310808091 27.09.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

503	Case No.:13/17/82-ALC4/2016	Party Name:GUJARAT ORGANICS LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00974/AM17/	RLA File :03/94/040/00585/AM17/	Lic.No/Date:0310808096 27.09.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

504	Case No.:113/13/82-ALC4/2016	Party Name:HETERO LABS LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00741/AM17/	RLA File :09/24/040/00342/AM17/	Lic.No/Date:0910064191 27.09.2016	Defer Date: 08.03.2017

	Decision : Deferred.
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505	Case No.:114/13/82-ALC4/2016	Party Name:HETERO LABS LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00742/AM17/	RLA File :09/24/040/00341/AM17/	Lic.No/Date:0910064192 27.09.2016	Defer Date:08.03.2017
	Decision : Deferred.			

506	Case No.:54/17/82-ALC4/2016	Party Name:K V AROCHEM PVT. LTD	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01015/AM17/	RLA File :03/94/040/00524/AM17/	Lic.No/Date:0310808098 27.09.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

507	Case No.:139/13/82-ALC4/2016	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00767/AM17/	RLA File :03/95/040/00302/AM17/	Lic.No/Date:0310808110 27.09.2016	Defer Date:08.03.2017
	Decision : Deferred.			

508	Case No.:58/17/82-ALC4/2016	Party Name:HUBERGROUP INDIA PRIVATE LIMITED.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01019/AM17/	RLA File :03/94/040/00583/AM17/	Lic.No/Date:0310808142 28.09.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

509	Case No.:99/13/82-ALC4/2016	Party Name:ATUL LIMITED,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00727/AM17/	RLA File :08/24/040/00214/AM17/	Lic.No/Date:0810138766 29.09.2016	Defer Date:08.03.2017
	Decision : Deferred.			

510	Case No.:51/17/82-ALC4/2016	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
	HQ File :01/82/050/01012/AM17/	RLA File :03/94/040/00594/AM17/	Lic.No/Date:0310808170 29.09.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/522/2015-PI(Norms) dated 19.01.2016 for same export product , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

511	Case No.:53/17/82-ALC4/2016	Party Name:INDOCO	Meet No/Date:17/82-	Status:
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		REMEDIES LIMITED	ALC4/2016 24.01.2017	Approved
	HQ File :01/82/050/01014/AM17/	RLA File :03/94/040/00595/AM17/	Lic.No/Date:0310808171 29.09.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/29/2016-PI(Norms) dated 19.12.2016 for same export product , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:191/17/82-ALC4/2016	Party Name:SHREEGEN PHARMA LTD	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
512	HQ File :01/82/050/01152/AM17/	RLA File :09/24/040/00333/AM17/	Lic.No/Date:0910064204 29.09.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/182/2016-PI(Norms) dated August 2016 for same export product , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:68/17/82-ALC4/2016	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
513	HQ File :01/82/050/01029/AM17/	RLA File :09/24/040/00351/AM17/	Lic.No/Date:0910064205 29.09.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/761/2013-PI(Norms) dated 04.03.2014, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC			

	Case No.:194/17/82-ALC4/2016	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
514	HQ File :01/82/050/01155/AM17/	RLA File :09/24/040/00339/AM17/	Lic.No/Date:0910064206 29.09.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

	Case No.:12/17/82-ALC4/2016	Party Name:ALIVIRA ANIMAL HEALTH LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
515	HQ File :01/82/050/00973/AM17/	RLA File :03/94/040/00557/AM17/	Lic.No/Date:0310808216 30.09.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

	Case No.:90/13/82-ALC4/2016	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
516	HQ File :01/82/050/00718/AM17/	RLA File :52/24/040/00042/AM17/	Lic.No/Date:5210042032 30.09.2016	Defer Date: 08.03.2017

	Decision : Deferred.
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517	Case No.:188/17/82-ALC4/2016	Party Name:GLAND PHARMA LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
	HQ File :01/82/050/01149/AM17/	RLA File :09/24/040/00357/AM17/	Lic.No/Date:0910064221 30.09.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/53/2014-PI(Norms) dated Oct. 2014 for same export product , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

518	Case No.:125/13/82-ALC4/2016	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00753/AM17/	RLA File :03/95/040/00490/AM17/	Lic.No/Date:0310808208 30.09.2016	Defer Date:08.03.2017
	Decision : Deferred.			

519	Case No.:126/13/82-ALC4/2016	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00754/AM17/	RLA File :03/95/040/00410/AM17/	Lic.No/Date:0310808209 30.09.2016	Defer Date:08.03.2017
	Decision : Deferred.			

520	Case No.:63/17/82-ALC4/2016	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01024/AM17/	RLA File :03/94/040/00559/AM17/	Lic.No/Date:0310808233 03.10.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

521	Case No.:16/17/82-ALC4/2016	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
	HQ File :01/82/050/00977/AM17/	RLA File :03/94/040/00588/AM17/	Lic.No/Date:0310808240 03.10.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.10/82 dated 05.06.2012, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

522	Case No.:182/17/82-ALC4/2016	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01143/AM17/	RLA File :09/24/040/00305/AM17/	Lic.No/Date:0910064230 05.10.2016	Defer Date: 08.03.2017

	Decision : Deferred.
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523	Case No.:183/17/82-ALC4/2016	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
	HQ File :01/82/050/01144/AM17/	RLA File :09/24/040/00323/AM17/	Lic.No/Date:0910064231 05.10.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/532/2012-PI(Norms) dated 26.12.2012 for same export product , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

524	Case No.:204/17/82-ALC4/2016	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01165/AM17/	RLA File :09/24/040/00313/AM17/	Lic.No/Date:0910064232 05.10.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

525	Case No.:29/17/82-ALC4/2016	Party Name:PALADIN PAINTS AND CHEMICALS PVT LTD	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00990/AM17/	RLA File :03/95/040/00514/AM17/	Lic.No/Date:0310808276 05.10.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

526	Case No.:200/17/82-ALC4/2016	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01161/AM17/	RLA File :09/24/040/00312/AM17/	Lic.No/Date:0910064252 06.10.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

527	Case No.:11/17/82-ALC4/2016	Party Name:CIPLA LIMITED.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00972/AM17/	RLA File :03/94/040/00617/AM17/	Lic.No/Date:0310808312 06.10.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

528	Case No.:75/17/82-ALC4/2016	Party Name:MAHAVIR SYNTHESIS PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01036/AM17/	RLA File :52/24/040/00043/AM17/	Lic.No/Date:5210042038 06.10.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

529	Case No.:189/17/82-	Party Name:MYLAN	Meet No/Date:17/82-	Status:
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	ALC4/2016	LABORATORIES LIMITED	ALC4/2016 24.01.2017	Approved
	HQ File :01/82/050/01150/AM17/	RLA File :09/24/040/00324/AM17/	Lic.No/Date:0910064244 06.10.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/379/2012-PI(Norms) dated Oct. 2012 for same export product , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

530	Case No.:205/17/82-ALC4/2016	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01166/AM17/	RLA File :09/24/040/00375/AM17/	Lic.No/Date:0910064235 06.10.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

531	Case No.:30/17/82-ALC4/2016	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00991/AM17/	RLA File :03/95/040/00532/AM17/	Lic.No/Date:0310808294 06.10.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

532	Case No.:10/17/82-ALC4/2016	Party Name:FDC LTD	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00971/AM17/	RLA File :03/94/040/00614/AM17/	Lic.No/Date:0310808345 07.10.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

533	Case No.:203/17/82-ALC4/2016	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
	HQ File :01/82/050/01164/AM17/	RLA File :09/24/040/00330/AM17/	Lic.No/Date:0910064257 10.10.2016	Defer Date:
	Decision : The Committee decided to ratify norms as per SION A-412. RA concerned may take further necessary action as per decision of NC.			

534	Case No.:46/17/82-ALC4/2016	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
	HQ File :01/82/050/01007/AM17/	RLA File :03/94/040/00615/AM17/	Lic.No/Date:0310808360 10.10.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.18/82 dated 30.08.2012, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

535	Case No.:33/17/82-ALC4/2016	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00994/AM17/	RLA File :03/95/040/00546/AM17/	Lic.No/Date:0310808376 13.10.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

536	Case No.:69/17/82-ALC4/2016	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01030/AM17/	RLA File :09/24/040/00374/AM17/	Lic.No/Date:0910064265 14.10.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

537	Case No.:201/17/82-ALC4/2016	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01162/AM17/	RLA File :09/24/040/00354/AM17/	Lic.No/Date:0910064264 14.10.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

538	Case No.:49/17/82-ALC4/2016	Party Name:CIPLA LIMITED.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01010/AM17/	RLA File :03/94/040/00622/AM17/	Lic.No/Date:0310808433 17.10.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

539	Case No.:8/17/82-ALC4/2016	Party Name:CLARIANT INDIA LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
	HQ File :01/82/050/00969/AM17/	RLA File :03/94/040/00628/AM17/	Lic.No/Date:0310808421 17.10.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/138/2011-Ch-II dated 14.09.2015 for same export product , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

540	Case No.:9/17/82-ALC4/2016	Party Name:CLARIANT INDIA LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00970/AM17/	RLA File :03/94/040/00629/AM17/	Lic.No/Date:0310808422 17.10.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

541	Case No.:44/17/82-ALC4/2016	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
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	HQ File :01/82/050/01005/AM17/	RLA File :03/94/040/00635/AM17/	Lic.No/Date:0310808434 17.10.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/487/2012-PI(Norms) dated 14 November 2012, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
542	Case No.:39/17/82-ALC4/2016	Party Name:PRIVI ORGANICS LTD	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01000/AM17/	RLA File :03/95/040/00324/AM17/	Lic.No/Date:0310808410 17.10.2016	Defer Date: 08.03.2017
	Decision : Deferred.			
543	Case No.:31/17/82-ALC4/2016	Party Name:REANNON PHARMACEUTICALS	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00992/AM17/	RLA File :03/95/040/00540/AM17/	Lic.No/Date:0310808412 17.10.2016	Defer Date: 08.03.2017
	Decision : Deferred.			
544	Case No.:86/13/82-ALC4/2016	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
	HQ File :01/82/050/00714/AM17/	RLA File :05/24/040/00320/AM17/	Lic.No/Date:0510400111 17.10.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/781/2015-PI(Norms) dated October 2015 for same export product , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
545	Case No.:25/17/82-ALC4/2016	Party Name:CLARIANT INDIA LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00986/AM17/	RLA File :03/94/040/00648/AM17/	Lic.No/Date:0310808508 18.10.2016	Defer Date: 08.03.2017
	Decision : Deferred.			
546	Case No.:42/17/82-ALC4/2016	Party Name:CLARIANT INDIA LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
	HQ File :01/82/050/01003/AM17/	RLA File :03/94/040/00647/AM17/	Lic.No/Date:0310808506 18.10.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.09/82 dated 25.07.2013 for same export product , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

547	Case No.:64/17/82-ALC4/2016	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01025/AM17/	RLA File :03/95/040/00457/AM17/	Lic.No/Date:0310808513 18.10.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

548	Case No.:32/17/82-ALC4/2016	Party Name:UNIMAX LABORATORIES PVT.LTD	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00993/AM17/	RLA File :03/95/040/00551/AM17/	Lic.No/Date:0310808488 18.10.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

549	Case No.:48/17/82-ALC4/2016	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
	HQ File :01/82/050/01009/AM17/	RLA File :03/94/040/00633/AM17/	Lic.No/Date:0310808536 19.10.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.14/82 dated 24.10.2013 for same export product , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

550	Case No.:28/17/82-ALC4/2016	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
	HQ File :01/82/050/00989/AM17/	RLA File :03/95/040/00573/AM17/	Lic.No/Date:0310808548 19.10.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.21/82 dated 23.08.2011 for same export product , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

551	Case No.:50/17/82-ALC4/2016	Party Name:AIMS IMPEX PVT. LTD.,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01011/AM17/	RLA File :03/94/040/00639/AM17/	Lic.No/Date:0310808566 20.10.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

552	Case No.:214/17/82-ALC4/2016	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01175/AM17/	RLA File :31/83/040/00071/AM17/	Lic.No/Date:3110066376 20.10.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

553	Case No.:47/17/82-ALC4/2016	Party Name:GLENMARK	Meet No/Date:17/82-	Status:
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		PHARMACEUTICALS LTD.,	ALC4/2016 24.01.2017	Deferred
	HQ File :01/82/050/01008/AM17/	RLA File :03/94/040/00661/AM17/	Lic.No/Date:0310808581 20.10.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

	Case No.:36/17/82-ALC4/2016	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Approved
554	HQ File :01/82/050/00997/AM17/	RLA File :03/95/040/00580/AM17/	Lic.No/Date:0310808584 20.10.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.08/82 dated 25.09.2014 for same export product , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:34/17/82-ALC4/2016	Party Name:VHB MEDISCIENCES LTD.	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
555	HQ File :01/82/050/00995/AM17/	RLA File :03/95/040/00462/AM17/	Lic.No/Date:0310808576 20.10.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

	Case No.:57/17/82-ALC4/2016	Party Name:G AMPHRAY LABORATORIES,	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
556	HQ File :01/82/050/01018/AM17/	RLA File :03/94/040/00526/AM17/	Lic.No/Date:0310808624 21.10.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

	Case No.:76/17/82-ALC4/2016	Party Name:GOLD STAR INTERNATIONAL	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
557	HQ File :01/82/050/01037/AM17/	RLA File :52/24/040/00046/AM17/	Lic.No/Date:5210042057 25.10.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

	Case No.:94/17/82-ALC4/2016	Party Name:SHIVA PHARMACHEM LTD	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
558	HQ File :01/82/050/01055/AM17/	RLA File :34/24/040/00204/AM17/	Lic.No/Date:3410042618 25.10.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

	Case No.:24/17/82-ALC4/2016	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
559	HQ File	RLA File	Lic.No/Date:0310808689	Defer Date:

	:01/82/050/00985/AM17/	:03/95/040/00582/AM17/	25.10.2016	08.03.2017
Decision : Deferred.				

560	Case No.:35/17/82-ALC4/2016	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00996/AM17/	RLA File :03/95/040/00594/AM17/	Lic.No/Date:0310808711 25.10.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

561	Case No.:15/17/82-ALC4/2016	Party Name:HARMONY LIFESCIENCE PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00976/AM17/	RLA File :03/94/040/00672/AM17/	Lic.No/Date:0310808773 26.10.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

562	Case No.:20/17/82-ALC4/2016	Party Name:BLUE CIRCLE ORGANICS PVT. LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00981/AM17/	RLA File :03/94/040/00606/AM17/	Lic.No/Date:0310808832 27.10.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

563	Case No.:21/17/82-ALC4/2016	Party Name:BLUE CIRCLE ORGANICS PVT. LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00982/AM17/	RLA File :03/94/040/00548/AM17/	Lic.No/Date:0310808830 27.10.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

564	Case No.:23/17/82-ALC4/2016	Party Name:HARMONY LIFESCIENCE PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
	HQ File :01/82/050/00984/AM17/	RLA File :03/94/040/00673/AM17/	Lic.No/Date:0310808804 27.10.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/509/2012-PI(Norms) dated 14.11.2012 for same export product , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

565	Case No.:93/17/82-ALC4/2016	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
	HQ File :01/82/050/01054/AM17/	RLA File :34/24/040/00195/AM17/	Lic.No/Date:3410042633 28.10.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/582/2015-PI(Norms) dated 10.03.2016 for same			

	export product , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.
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566	Case No.:95/17/82-ALC4/2016	Party Name:CONCORD BIOTECH LTD	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01056/AM17/	RLA File :08/24/040/00268/AM17/	Lic.No/Date:0810138997 28.10.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

567	Case No.:52/17/82-ALC4/2016	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01013/AM17/	RLA File :03/94/040/00658/AM17/	Lic.No/Date:0310808927 02.11.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

568	Case No.:40/17/82-ALC4/2016	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01001/AM17/	RLA File :03/95/040/00616/AM17/	Lic.No/Date:0310808975 04.11.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

569	Case No.:59/17/82-ALC4/2016	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01020/AM17/	RLA File :03/95/040/00617/AM17/	Lic.No/Date:0310808973 04.11.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

570	Case No.:27/17/82-ALC4/2016	Party Name:SHREE LIFE SCIENCES PVT LTD	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00988/AM17/	RLA File :03/95/040/00621/AM17/	Lic.No/Date:0310809008 07.11.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

571	Case No.:14/17/82-ALC4/2016	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00975/AM17/	RLA File :03/94/040/00717/AM17/	Lic.No/Date:0310809031 08.11.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

572	Case No.:18/17/82-ALC4/2016	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
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	HQ File :01/82/050/00979/AM17/	RLA File :03/94/040/00718/AM17/	Lic.No/Date:0310809038 08.11.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

	Case No.:43/17/82-ALC4/2016	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
573	HQ File :01/82/050/01004/AM17/	RLA File :03/94/040/00703/AM17/	Lic.No/Date:0310809039 08.11.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

	Case No.:22/17/82-ALC4/2016	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
574	HQ File :01/82/050/00983/AM17/	RLA File :03/94/040/00726/AM17/	Lic.No/Date:0310809070 09.11.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

	Case No.:88/17/82-ALC4/2016	Party Name:SHIVA PHARMACHEM LTD	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
575	HQ File :01/82/050/01049/AM17/	RLA File :34/24/040/00220/AM17/	Lic.No/Date:3410042652 09.11.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

	Case No.:26/17/82-ALC4/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
576	HQ File :01/82/050/00987/AM17/	RLA File :03/95/040/00348/AM17/	Lic.No/Date:0310809069 09.11.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

	Case No.:37/17/82-ALC4/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
577	HQ File :01/82/050/00998/AM17/	RLA File :03/95/040/00344/AM17/	Lic.No/Date:0310809065 09.11.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

	Case No.:38/17/82-ALC4/2016	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
578	HQ File :01/82/050/00999/AM17/	RLA File :03/95/040/00630/AM17/	Lic.No/Date:0310809075 09.11.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

579	Case No.:17/17/82-ALC4/2016	Party Name:J.B. CHEMICALS	Meet No/Date:17/82-	Status:
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		& PHARMACEUTICALS LIMITED	ALC4/2016 24.01.2017	Deferred
	HQ File :01/82/050/00978/AM17/	RLA File :03/94/040/00730/AM17/	Lic.No/Date:0310809095 10.11.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

580	Case No.:45/17/82-ALC4/2016	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01006/AM17/	RLA File :03/94/040/00704/AM17/	Lic.No/Date:0310809094 10.11.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

581	Case No.:2/15/82-ALC4/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00816/AM17/	RLA File :03/95/040/00449/AM17/	Lic.No/Date:0310809088 10.11.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

582	Case No.:41/17/82-ALC4/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01002/AM17/	RLA File :03/95/040/00515/AM17/	Lic.No/Date:0310809091 10.11.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

583	Case No.:103/17/82-ALC4/2016	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01064/AM17/	RLA File :05/23/040/00370/AM17/	Lic.No/Date:0510400406 11.11.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

584	Case No.:19/17/82-ALC4/2016	Party Name:HIKAL LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00980/AM17/	RLA File :03/94/040/00687/AM17/	Lic.No/Date:0310809149 11.11.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

585	Case No.:101/17/82-ALC4/2016	Party Name:JUBILANT GENERICS LTD	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01062/AM17/	RLA File :05/23/040/00372/AM17/	Lic.No/Date:0510400404 11.11.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

586	Case No.:62/17/82-ALC4/2016	Party Name: BALAJI AMINES LIMITED	Meet No/Date: 17/82-ALC4/2016 24.01.2017	Status: Approved
	HQ File :01/82/050/01023/AM17/	RLA File :31/83/040/00107/AM17/	Lic.No/Date: 3110066399 21.11.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier recommendation of D/o C&PC forwarded vide U.O.No.14010/122/2011-Ch-II dated 11.02.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

587	Case No.:130/17/82-ALC4/2016	Party Name: BAYER VAPI PVT.LTD.	Meet No/Date: 17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01091/AM17/	RLA File :03/94/040/00735/AM17/	Lic.No/Date: 0310809204 22.11.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

588	Case No.:92/17/82-ALC4/2016	Party Name: JAINEX SPECIALITY CHEMICAL	Meet No/Date: 17/82-ALC4/2016 24.01.2017	Status: Approved
	HQ File :01/82/050/01053/AM17/	RLA File :34/24/040/00215/AM17/	Lic.No/Date: 3410042669 22.11.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier recommendation of D/o C&PC forwarded vide U.O.No.14010/16/2014-Ch-II dated 13.06.2014, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

589	Case No.:138/17/82-ALC4/2016	Party Name: MAPLE CROSS REMEDIES PRIVATE LIMITED	Meet No/Date: 17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01099/AM17/	RLA File :03/95/040/00624/AM17/	Lic.No/Date: 0310809210 22.11.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

590	Case No.:140/17/82-ALC4/2016	Party Name: MEDISPRAY LABORATORIES PVT. LTD.	Meet No/Date: 17/82-ALC4/2016 24.01.2017	Status: Approved
	HQ File :01/82/050/01101/AM17/	RLA File :03/95/040/00613/AM17/	Lic.No/Date: 0310809212 22.11.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/442/2011-PI(Norms) dated 22.2.2012 for same export product , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

591	Case No.:66/17/82-ALC4/2016	Party Name: MEGHMANI INDUSTRIES LTD,	Meet No/Date: 17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File	RLA File	Lic.No/Date: 0810139050	Defer Date:

	:01/82/050/01027/AM17/	:08/24/040/00293/AM17/	22.11.2016	08.03.2017
	Decision : Deferred.			

	Case No.:122/17/82-ALC4/2016	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
592	HQ File :01/82/050/01083/AM17/	RLA File :03/95/040/00539/AM17/	Lic.No/Date:0310809226 22.11.2016	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.46/82 dated 14.02.2012, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:125/17/82-ALC4/2016	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
593	HQ File :01/82/050/01086/AM17/	RLA File :03/95/040/00527/AM17/	Lic.No/Date:0310809225 22.11.2016	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.39/82 dated 27.12.2011, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:91/17/82-ALC4/2016	Party Name:RONAK CHEMICALS	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
594	HQ File :01/82/050/01052/AM17/	RLA File :34/24/040/00224/AM17/	Lic.No/Date:3410042673 22.11.2016	Defer Date: 08.03.2017:
	Decision : Deferred.			

	Case No.:124/17/82-ALC4/2016	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
595	HQ File :01/82/050/01085/AM17/	RLA File :03/95/040/00639/AM17/	Lic.No/Date:0310809216 22.11.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

	Case No.:121/17/82-ALC4/2016	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
596	HQ File :01/82/050/01082/AM17/	RLA File :03/95/040/00622/AM17/	Lic.No/Date:0310809222 22.11.2016	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.23/82 dated 01.11.2012, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

597	Case No.:120/17/82-ALC4/2016	Party Name:ZIM LABORATORIES LTD.	Meet No/Date:17/82-ALC4/2016	Status: Deferred
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			24.01.2017	
	HQ File :01/82/050/01081/AM17/	RLA File :03/95/040/00602/AM17/	Lic.No/Date:0310809205 22.11.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

598	Case No.:141/17/82-ALC4/2016	Party Name:MELOG SPECIALITY CHEMICALS PVT. LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01102/AM17/	RLA File :03/95/040/00610/AM17/	Lic.No/Date:0310809264 23.11.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

599	Case No.:98/17/82-ALC4/2016	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01059/AM17/	RLA File :22/24/040/00071/AM17/	Lic.No/Date:2210015595 23.11.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

600	Case No.:123/17/82-ALC4/2016	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
	HQ File :01/82/050/01084/AM17/	RLA File :03/95/040/00521/AM17/	Lic.No/Date:0310809262 23.11.2016	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.46/82 dated 14.02.2012, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

601	Case No.:99/17/82-ALC4/2016	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01060/AM17/	RLA File :22/24/040/00073/AM17/	Lic.No/Date:2210015598 23.11.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

602	Case No.:1/17/82-ALC4/2016	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/00962/AM17/	RLA File :03/95/040/00640/AM17/	Lic.No/Date:0310809268 23.11.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

603	Case No.:87/17/82-ALC4/2016	Party Name:ASIATIC DRUGS &PHARMACEUTICALS PVT. LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01048/AM17/	RLA File :05/23/040/00365/AM17/	Lic.No/Date:0510400453 24.11.2016	Defer Date: 08.03.2017

	Decision : Deferred.
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604	Case No.:86/17/82-ALC4/2016	Party Name:ALCHEM INTERNATIONAL PVT. LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01047/AM17/	RLA File :05/23/040/00358/AM17/	Lic.No/Date:0510400474 25.11.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

605	Case No.:155/17/82-ALC4/2016	Party Name:CIPLA LIMITED.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01116/AM17/	RLA File :03/94/040/00757/AM17/	Lic.No/Date:0310809323 25.11.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

606	Case No.:161/17/82-ALC4/2016	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
	HQ File :01/82/050/01122/AM17/	RLA File :03/94/040/00755/AM17/	Lic.No/Date:0310809329 25.11.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/487/2012-PI(Norms) dated 14 November 2012, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

607	Case No.:162/17/82-ALC4/2016	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01123/AM17/	RLA File :03/94/040/00678/AM17/	Lic.No/Date:0310809339 28.11.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

608	Case No.:168/17/82-ALC4/2016	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01129/AM17/	RLA File :03/94/040/00707/AM17/	Lic.No/Date:0310809340 28.11.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

609	Case No.:169/17/82-ALC4/2016	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01130/AM17/	RLA File :03/94/040/00709/AM17/	Lic.No/Date:0310809344 28.11.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

610	Case No.:170/17/82-	Party Name:AVA	Meet No/Date:17/82-	Status:
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	ALC4/2016	CHEMICALS PVT.LTD.,	ALC4/2016 24.01.2017	Deferred
	HQ File :01/82/050/01131/AM17/	RLA File :03/94/040/00708/AM17/	Lic.No/Date:0310809341 28.11.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

611	Case No.:171/17/82-ALC4/2016	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01132/AM17/	RLA File :03/94/040/00732/AM17/	Lic.No/Date:0310809343 28.11.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

612	Case No.:172/17/82-ALC4/2016	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01133/AM17/	RLA File :03/94/040/00710/AM17/	Lic.No/Date:0310809345 28.11.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

613	Case No.:179/17/82-ALC4/2016	Party Name:BLUE CIRCLE ORGANICS PVT. LTD.	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01140/AM17/	RLA File :03/94/040/00744/AM17/	Lic.No/Date:0310809373 28.11.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

614	Case No.:89/17/82-ALC4/2016	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01050/AM17/	RLA File :08/24/040/00319/AM17/	Lic.No/Date:0810139094 28.11.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

615	Case No.:129/17/82-ALC4/2016	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01090/AM17/	RLA File :03/94/040/00675/AM17/	Lic.No/Date:0310809367 28.11.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

616	Case No.:180/17/82-ALC4/2016	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01141/AM17/	RLA File :03/94/040/00689/AM17/	Lic.No/Date:0310809370 28.11.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

617	Case No.: 84/17/82-ALC4/2016	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01045/AM17/	RLA File :05/24/040/00415/AM17/	Lic.No/Date:0510400507 28.11.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

618	Case No.: 105/17/82-ALC4/2016	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
	HQ File :01/82/050/01066/AM17/	RLA File :05/24/040/00414/AM17/	Lic.No/Date:0510400506 28.11.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/201/2016-PI(Norms) dated August 2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

619	Case No.: 137/17/82-ALC4/2016	Party Name:ROYAL PHARMA	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
	HQ File :01/82/050/01098/AM17/	RLA File :03/95/040/00633/AM17/	Lic.No/Date:0310809361 28.11.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/140/2016-PI(Norms) dated August 2016 for same export product , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

620	Case No.: 163/17/82-ALC4/2016	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01124/AM17/	RLA File :03/94/040/00734/AM17/	Lic.No/Date:0310809399 29.11.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

621	Case No.: 164/17/82-ALC4/2016	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01125/AM17/	RLA File :03/94/040/00733/AM17/	Lic.No/Date:0310809398 29.11.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

622	Case No.: 165/17/82-ALC4/2016	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01126/AM17/	RLA File :03/94/040/00731/AM17/	Lic.No/Date:0310809396 29.11.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

623	Case No.:106/17/82-ALC4/2016	Party Name:PI INDUSTRIES LTD	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01067/AM17/	RLA File :13/24/040/00033/AM17/	Lic.No/Date:1310048462 29.11.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

624	Case No.:118/17/82-ALC4/2016	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01079/AM17/	RLA File :52/24/040/00050/AM17/	Lic.No/Date:5210042073 29.11.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

625	Case No.:139/17/82-ALC4/2016	Party Name:ZIM LABORATORIES LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01100/AM17/	RLA File :03/95/040/00684/AM17/	Lic.No/Date:0310809406 29.11.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

626	Case No.:151/17/82-ALC4/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01112/AM17/	RLA File :03/95/040/00676/AM17/	Lic.No/Date:0310809433 30.11.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

627	Case No.:67/17/82-ALC4/2016	Party Name:BALAJI AMINES LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
	HQ File :01/82/050/01028/AM17/	RLA File :31/83/040/00111/AM17/	Lic.No/Date:3110066418 01.12.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.21/82 dated 06.02.2014, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

628	Case No.:85/17/82-ALC4/2016	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01046/AM17/	RLA File :05/24/040/00416/AM17/	Lic.No/Date:0510400570 01.12.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

629	Case No.:116/17/82-ALC4/2016	Party Name:AETHER INDUSTRIES LIMITED	Meet No/Date:17/82-ALC4/2016	Status: Deferred
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			24.01.2017	
	HQ File :01/82/050/01077/AM17/	RLA File :52/24/040/00053/AM17/	Lic.No/Date:5210042078 02.12.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

630	Case No.:133/17/82-ALC4/2016	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01094/AM17/	RLA File :03/94/040/00771/AM17/	Lic.No/Date:0310809551 02.12.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

631	Case No.:117/17/82-ALC4/2016	Party Name:ATUL BIOSCIENCE LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
	HQ File :01/82/050/01078/AM17/	RLA File :52/24/040/00051/AM17/	Lic.No/Date:5210042080 02.12.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/468/2014-PI(Norms) dated February 2015 for same export product , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

632	Case No.:132/17/82-ALC4/2016	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01093/AM17/	RLA File :03/94/040/00775/AM17/	Lic.No/Date:0310809552 02.12.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

633	Case No.:97/17/82-ALC4/2016	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01058/AM17/	RLA File :08/24/040/00324/AM17/	Lic.No/Date:0810139218 05.12.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

634	Case No.:90/17/82-ALC4/2016	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
	HQ File :01/82/050/01051/AM17/	RLA File :08/24/040/00327/AM17/	Lic.No/Date:0810139203 05.12.2016	Defer Date:
	Decision : The Committee decided to ratify norms as per SION A-412. RA concerned may take further necessary action as per decision of NC.			

635	Case No.:181/17/82-ALC4/2016	Party Name:CENTAUR PHARMACEUTICALS PVT. LTD.,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
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	HQ File :01/82/050/01142/AM17/	RLA File :03/94/040/00537/AM17/	Lic.No/Date:0310809606 05.12.2016	Defer Date: 08.03.2017
	Decision :			

636	Case No.:131/17/82-ALC4/2016	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01092/AM17/	RLA File :03/94/040/00794/AM17/	Lic.No/Date:0310809604 05.12.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

637	Case No.:128/17/82-ALC4/2016	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01089/AM17/	RLA File :03/94/040/00801/AM17/	Lic.No/Date:0310809609 05.12.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

638	Case No.:82/17/82-ALC4/2016	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01043/AM17/	RLA File :08/24/040/00318/AM17/	Lic.No/Date:0810139204 05.12.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

639	Case No.:96/17/82-ALC4/2016	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01057/AM17/	RLA File :08/24/040/00326/AM17/	Lic.No/Date:0810139221 06.12.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

640	Case No.:78/17/82-ALC4/2016	Party Name:INDIA GLYCOLS LTD.,	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01039/AM17/	RLA File :05/23/040/00412/AM17/	Lic.No/Date:0510400608 06.12.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

641	Case No.:135/17/82-ALC4/2016	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01096/AM17/	RLA File :03/95/040/00697/AM17/	Lic.No/Date:0310809629 06.12.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

642	Case No.:167/17/82-	Party Name:YASHO	Meet No/Date:17/82-	Status:
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	ALC4/2016	INDUSTRIES PVT.LTD.	ALC4/2016 24.01.2017	Deferred
	HQ File :01/82/050/01128/AM17/	RLA File :03/95/040/00696/AM17/	Lic.No/Date:0310809628 06.12.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

643	Case No.:79/17/82-ALC4/2016	Party Name:ABEERS PHARMACEUTICALS PVT LTD	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01040/AM17/	RLA File :05/23/040/00426/AM17/	Lic.No/Date:0510400659 07.12.2016	Defer Date: 08.03.2017
	Decision :			

644	Case No.:80/17/82-ALC4/2016	Party Name:ABEERS PHARMACEUTICALS PVT LTD	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01041/AM17/	RLA File :05/23/040/00424/AM17/	Lic.No/Date:0510400658 07.12.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

645	Case No.:83/17/82-ALC4/2016	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01044/AM17/	RLA File :05/23/040/00361/AM17/	Lic.No/Date:0510400646 07.12.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

646	Case No.:174/17/82- ALC4/2016	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01135/AM17/	RLA File :03/94/040/00769/AM17/	Lic.No/Date:0310809668 07.12.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/353/2015-PI(Norms) dated 11.11.2015 for same export product , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

647	Case No.:175/17/82- ALC4/2016	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Approved
	HQ File :01/82/050/01136/AM17/	RLA File :03/94/040/00770/AM17/	Lic.No/Date:0310809669 07.12.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/522/2015-PI(Norms) dated 19.01.2016 for same export product , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

648	Case No.:126/17/82- ALC4/2016	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:17/82- ALC4/2016	Status: Deferred
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			24.01.2017	
	HQ File :01/82/050/01087/AM17/	RLA File :03/94/040/00803/AM17/	Lic.No/Date:0310809672 08.12.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

649	Case No.:127/17/82-ALC4/2016	Party Name:KAIRAV CHEMOFARBE INDUSTRIES LTD.	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01088/AM17/	RLA File :03/94/040/00800/AM17/	Lic.No/Date:0310809684 08.12.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

650	Case No.:81/17/82-ALC4/2016	Party Name:BIO TECH OPHTHALMICS PVT LTD	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01042/AM17/	RLA File :08/24/040/00360/AM17/	Lic.No/Date:0810139254 09.12.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

651	Case No.:166/17/82-ALC4/2016	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status Approved
	HQ File :01/82/050/01127/AM17/	RLA File :03/95/040/00625/AM17/	Lic.No/Date:0310809714 09.12.2016	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.46/82 dated 14.02.2012, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

652	Case No.:187/17/82-ALC4/2016	Party Name:SRINI PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01148/AM17/	RLA File :09/24/040/00483/AM17/	Lic.No/Date:0910064463 09.12.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

653	Case No.:148/17/82-ALC4/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01109/AM17/	RLA File :03/95/040/00703/AM17/	Lic.No/Date:0310809708 09.12.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

654	Case No.:158/17/82-ALC4/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01119/AM17/	RLA File :03/95/040/00690/AM17/	Lic.No/Date:0310809727 09.12.2016	Defer Date: 08.03.2017

	Decision : Deferred.
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655	Case No.:159/17/82-ALC4/2016	Party Name:UNIMAX LABORATORIES PVT.LTD	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01120/AM17/	RLA File :03/95/040/00669/AM17/	Lic.No/Date:0310809709 09.12.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

656	Case No.:134/17/82-ALC4/2016	Party Name:UPL LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: approved
	HQ File :01/82/050/01095/AM17/	RLA File :03/95/040/00505/AM17/	Lic.No/Date:0310809711 09.12.2016	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.4/82 dated 16.05.2013, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

657	Case No.:136/17/82-ALC4/2016	Party Name:UPL LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
	HQ File :01/82/050/01097/AM17/	RLA File :03/95/040/00417/AM17/	Lic.No/Date:0310809721 09.12.2016	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.23/82 dated 01.11.2012, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

658	Case No.:107/17/82-ALC4/2016	Party Name:AMANTA HEALTHCARE LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01068/AM17/	RLA File :08/24/040/00361/AM17/	Lic.No/Date:0810139255 13.12.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

659	Case No.:178/17/82-ALC4/2016	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01139/AM17/	RLA File :03/94/040/00804/AM17/	Lic.No/Date:0310809744 13.12.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

660	Case No.:146/17/82-ALC4/2016	Party Name:CIPLA LIMITED.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01107/AM17/	RLA File :03/94/040/00835/AM17/	Lic.No/Date:0310809781 13.12.2016	Defer Date: 08.03.2017

	Decision : Deferred.
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661	Case No.:144/17/82-ALC4/2016	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
	HQ File :01/82/050/01105/AM17/	RLA File :03/94/040/00824/AM17/	Lic.No/Date:0310809771 13.12.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/487/2012-PI(Norms) dated 14 November 2012, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

662	Case No.:145/17/82-ALC4/2016	Party Name:FERMENTA BIOTECH LTD	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
	HQ File :01/82/050/01106/AM17/	RLA File :03/94/040/00817/AM17/	Lic.No/Date:0310809743 13.12.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/577/2015-PI(Norms) dated December 2015, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

663	Case No.:173/17/82-ALC4/2016	Party Name:HARMONY LIFESCIENCE PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01134/AM17/	RLA File :03/94/040/00815/AM17/	Lic.No/Date:0310809753 13.12.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

664	Case No.:142/17/82-ALC4/2016	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01103/AM17/	RLA File :03/94/040/00818/AM17/	Lic.No/Date:0310809757 13.12.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

665	Case No.:143/17/82-ALC4/2016	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01104/AM17/	RLA File :03/94/040/00819/AM17/	Lic.No/Date:0310809758 13.12.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

666	Case No.:160/17/82-ALC4/2016	Party Name:SIRMAXO CHEMICALS PVT LTD	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01121/AM17/	RLA File :03/95/040/00492/AM17/	Lic.No/Date:0310809770 13.12.2016	Defer Date: 08.03.2017

	Decision : Deferred.
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667	Case No.:156/17/82-ALC4/2016	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01117/AM17/	RLA File :03/95/040/00718/AM17/	Lic.No/Date:0310809765 13.12.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

668	Case No.:157/17/82-ALC4/2016	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01118/AM17/	RLA File :03/95/040/00719/AM17/	Lic.No/Date:0310809768 13.12.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

669	Case No.:153/17/82-ALC4/2016	Party Name:PALADIN PAINTS AND CHEMICALS PVT LTD	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01114/AM17/	RLA File :03/95/040/00699/AM17/	Lic.No/Date:0310809824 14.12.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

670	Case No.:147/17/82-ALC4/2016	Party Name:S M CHEMICAL VAPI PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01108/AM17/	RLA File :03/95/040/00659/AM17/	Lic.No/Date:0310809834 14.12.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

671	Case No.:213/17/82-ALC4/2016	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01174/AM17/	RLA File :08/24/040/00321/AM17/	Lic.No/Date:0810139295 15.12.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

672	Case No.:177/17/82-ALC4/2016	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01138/AM17/	RLA File :03/94/040/00845/AM17/	Lic.No/Date:0310809853 15.12.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

673	Case No.:119/17/82-ALC4/2016	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:17/82-ALC4/2016 24.01.2017	Status: Approved
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	HQ File :01/82/050/01080/AM17/	RLA File :31/83/040/00118/AM17/	Lic.No/Date:3110066465 15.12.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier recommendation forwarded vide U.O.No.14010/3/2012-Ch-II dated 16.02.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

674	Case No.:176/17/82-ALC4/2016	Party Name:GITANJALI CHEMICALS PVT LTD	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01137/AM17/	RLA File :03/94/040/00741/AM17/	Lic.No/Date:0310809851 15.12.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

675	Case No.:149/17/82-ALC4/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01110/AM17/	RLA File :03/95/040/00721/AM17/	Lic.No/Date:0310809874 15.12.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

676	Case No.:150/17/82-ALC4/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01111/AM17/	RLA File :03/95/040/00722/AM17/	Lic.No/Date:0310809877 15.12.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

677	Case No.:152/17/82-ALC4/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File :01/82/050/01113/AM17/	RLA File :03/95/040/00724/AM17/	Lic.No/Date:0310809913 15.12.2016	Defer Date: 08.03.2017
	Decision : Deferred.			

678	Case No.:3/17/82-ALC4/2016	Party Name:HONOUR LAB LIMITED	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Approved
	HQ File :01/82/050/00964/AM17/	RLA File :09/24/040/00521/AM17/	Lic.No/Date:0910064504 22.12.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/582/2014-PI(Norms) dated May 2015 for same export product , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

679	Case No.:154/17/82-ALC4/2016	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:17/82- ALC4/2016 24.01.2017	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0310810059	Defer Date:

	:01/82/050/01115/AM17/	:03/95/040/00748/AM17/	22.12.2016	08.03.2017
Decision :Deferred.				

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Case No.:46/19/82-ALC4/2011	Party Name: BALAJI AMINES LIMITED	Meet No/Date: 40/82-ALC4/2011 03.01.2012	Status: Case Approved
HQ File :01/82/050/00560/AM12/	RLA File :31/83/040/00085/AM12/	Lic.No/Date: 3110049482 27.07.2011	Defer Date:

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Chemicals & Petrochemicals vide their UO No. 14010/122/2011/Ch.II dated 23.12.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed/kg
N-Ethyl-2-Pyrrolidone	1 kg	1.	1,4 Butanediol	0.882 kg
		2.	Ammonia Anhydrous	0.176 kg
		3.	Ethyl Alcohol (95% Minimum) (denatured)	0.512 kg
		4.	Ethylamine Catalyst	0.001 kg

RA may take necessary action as per the decision of Norms Committee.

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F. No.35011/680/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 29 March, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Naprod Life Sciences Pvt. Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1065/AM-14/DES-3/897 dated the 7/9/15 vide which application from M/s Naprod Life Sciences Pvt. Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Hydrocortisone Sodium Succinate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1kg Export
1	Hydrocortisone	0.88kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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0687, 207, 398, 656

Case No.:62/4/82-ALC4/2013	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:4/82- ALC4/2013 16.05.2013	Status:Case Approved
HQ File :01/82/050/00103/AM14/	RLA File :03/95/040/00955/AM13/	Lic.No/Date:0310727648 11.03.2013	Defer Date:

250 **Decision :** In the light of earlier decision taken in meeting no. 31/82 dated 21.2.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
Phenyl Chloroformate	1 kg	1.	Phenol	0.666 kg
		2.	Ethylene Dichloride	0.292 kg

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:43/28/82-ALC4/2012	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:5/82-ALC4/2013 30.05.2013	Status:Case Approved
HQ File :01/82/050/01010/AM13/	RLA File :03/95/040/00561/AM13/	Lic.No/Date:0310713820 30.10.2012	Defer Date:

Decision : : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/60/2010-Ch. II dated 26.08.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

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Export Product	Export Quantity	S.No	Import Product	Quantity allowed
MR-3 (2,4,6-TRI [(2,4-DIHYDROXY 3-METHYL) PHENYL] 1,3,5 - TRIAZINE	1 kg	1	2 - Methyl Resorcinol	1.140 kg
		2.	Cyanuric Chloride	0.479 kg
		3.	Sulfolane	1.800 kg

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:4/20/82-ALC4/2011	Party Name:SHREE SHIVSHANKAR DRUGS & PHARMACEUTICALS P. LTD.	Meet No/Date:20/82-ALC4/2011 16.08.2011	Status:Case Approved
HQ File :01/82/050/00565/AM12/	RLA File :03/95/040/00338/AM12/	Lic.No/Date:0310645547 01.08.2011	
98 Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/9/2003-Ch.III dated 28.05.2007 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
Export product	Exp. Qty.	Sl.No.	Import items
Ortho Chloro Benzamide	1 kg	1.	Orthochloro Benzoic Acid
			Qty. allowed 1.118 kg
RA concerned may take further necessary action as per above decision of NC.			

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211	Case No.:46/10/82-ALC4/2011	Party Name:GOLD STAR CHEMICALS PVT.LTD.	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Approved									
	HQ File :01/82/050/00305/AM12/	RLA File :03/94/040/00004/AM12/	Lic.No/Date:0310633089 26.05.2011										
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 40/82 meeting held on 04.01.2011 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th> <th>Exp. Qty.</th> <th>Sl.No.</th> <th>Import items</th> <th>Qty. allowed</th> </tr> </thead> <tbody> <tr> <td>Dehydro Thio-Para Toluidine Sulfonic Acid</td> <td>1 Kg.</td> <td>1.</td> <td>Para Toluidine</td> <td>1.852 kg</td> </tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Dehydro Thio-Para Toluidine Sulfonic Acid	1 Kg.	1.	Para Toluidine
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Dehydro Thio-Para Toluidine Sulfonic Acid	1 Kg.	1.	Para Toluidine	1.852 kg									

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Case No.:148/10/82-ALC4/2013	Party Name:ANTHEA AROMATICS PVT.LTD.,	Meet No/Date:24/82-ALC4/2013 27.03.2014	Status:Case Approved
HQ File :01/82/050/00331/AM14/	RLA File :03/94/040/00996/AM13/	Lic.No/Date:0310730232 03.04.2013	Defer Date:

58 **Decision :**In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/35/2012-Ch II dated 14.03.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Qty.	Sl.No.	Import item	Qty. allowed
BOISAMBER MIN. PURITY 99%	1 Kg.	1.	CYCLODODECANOL MIN. PURITY 95%	0.950 kg
		2.	DIETHOXYMETHANE MIN. PURITY 99%	1.0 kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:25/4/82-ALC4/2014	Party Name:S V CHEM INTERMEDIATES P LTD	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status: Approved
HQ File :01/82/050/00273/AM15/	RLA File :04/24/040/00176/AM14/	Lic.No/Date:0410151914 14.11.2013	Defer Date:

143 **Decision :** In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/41/2012-Ch II dated 19.08.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
D-TRYPTOPHAN METHYL ESTER HCL PURITY - 99%	1 kg	1	D-TRYPTOPHAN PURITY - 99%	0.944 kg

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:10/26/82- ALC4/2011	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:29/82- ALC4/2011 18.10.2011	Status:Case Approved										
HQ File :01/82/050/00693/AM12/	RLA File :03/94/040/00254/AM12/	Lic.No/Date:0310642433 15.07.2011											
46 Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/106/2011-Ch.II dated 04.10.2011 and in consultation with technical authority present in meeting, decided to ratify norms as per details below or as applied by the firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th> <th>Exp. Qty.</th> <th>Sl.No.</th> <th>Import items</th> <th>Qty. allowed</th> </tr> </thead> <tbody> <tr> <td>Anethole (Pure)</td> <td>1 Kg.</td> <td>1.</td> <td>Benzene, 1-Methoxy-4-(1-Propenyl)- (E)</td> <td>1.03 kg</td> </tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Anethole (Pure)	1 Kg.	1.	Benzene, 1-Methoxy-4-(1-Propenyl)- (E)	1.03 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Anethole (Pure)	1 Kg.	1.	Benzene, 1-Methoxy-4-(1-Propenyl)- (E)	1.03 kg									
RA concerned may take further necessary action as per above decision of NC.													

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Case No.:2/1/82-ALC4/2014	Party Name:GEM AROMATICS PVT.LTD.	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Approved										
HQ File :01/82/050/00002/AM15/	RLA File :03/94/040/00771/AM14/	Lic.No/Date:0310761495 11.12.2013	Defer Date:										
181 Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/65/2010-Ch II dated 21.04.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th> <th>Exp. Qty.</th> <th>Sl.No.</th> <th>Import items</th> <th>Qty. allowed</th> </tr> </thead> <tbody> <tr> <td>EUGENOL</td> <td>1 kg</td> <td>1</td> <td>CLOVE LEAF OIL (EUGENOL CONTENT 77%+/-4%)</td> <td>1.31 kg</td> </tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	EUGENOL	1 kg	1	CLOVE LEAF OIL (EUGENOL CONTENT 77%+/-4%)	1.31 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
EUGENOL	1 kg	1	CLOVE LEAF OIL (EUGENOL CONTENT 77%+/-4%)	1.31 kg									

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Case No.:138/14/82-ALC4/2013	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Approved
HQ File :01/82/050/00723/AM14/	RLA File :03/94/040/00178/AM14/	Lic.No/Date:0310736969 06.06.2013	Defer Date:

111 **Decision :** In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/100/2012-Ch II dated 12.11.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
DIPHENYL ISODECYL PHOSPHITE	1 kg	1.	PHENOL	0.558 kg
		2.	ISODECYL ALCOHOL	0.419 kg
		3.	YELLOW PHOSPHORUS	0.09 kg

RA may take appropriate action as per the decision of Norms Committee.

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F. No.35011/181/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Astrix Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1008/AM-15/DES-3/1303 dated the 05/03/15 vide which application from M/s. Astrix Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Emtricitabine**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	(2R,5S)-5-(4-Amino-5-Fluoro-2-Oxo-2H-Pyrimidin-1-yl)-[1,3]-Oxathiolane-2-Carboxylic Acid, 2S-Isopropyl-5R-Methyl-1R-Cyclohexyl Ester (FCE)	2.50
2.	Sodium Borohydride	0.51
3.	Dipotassium Hydrogen Phosphate	2.075
4.	Methylene Chloride	1.20
5.	n-Propanol	3.11
6.	Resin	Not an input in the process.

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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Case No.:59/11/82-ALC4/2012	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:24/82-ALC4/2012 15.11.2012	Status:Case Approved	
HQ File :01/82/050/00326/AM13/	RLA File :03/94/040/00027/AM13/	Lic.No/Date:0310697012 31.05.2012	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/106/2011-Ch. II dated 26.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Pure Cineole	1 kg	1.	Eucalyptol Oil	1.05
RA may take appropriate action as per the decision of Norms Committee.				

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Case No.:8/44/82-ALC4/2009	Party Name:EMAMI LIMITED,	Meet No/Date:8/82-ALC4/2011 24.05.2011	Status:Case Approved		
HQ File :01/82/050/00893/AM10/	RLA File :02/24/040/00173/AM10/	Lic.No/Date:0210136503 14.01.2010			
Decision : Committee considered case as per agenda and in light of written comments forwarded by DC(MSME) vide their U.O. No.23(4)/2011-Chem dated 26.05.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-					
8	Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
	Himani (Fast Relief) Pain Relief Ointment (HFRO)	1 KG.	1.	Light liquid Paraffin Wax	0.117 kg
			2.	Micro Crystalline Wax Melting Point 75-80 C	0.120 kg
			3.	Paraffin Wax (Hard Paraffin)	0.110 kg
			4.	Ozokirte Wax	0.090 kg
			5.	Methyl Salysilate Winter Green Oil	0.200 kg
			6.	Polypropylene Granules (Injection Moulding Grade) or PP Caps	As per packing policy
RA concerned may take further necessary action as per above decision of NC.					

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Case No.:36/46/82-ALC4/2011	Party Name:ALTA LABORATORIES LTD.	Meet No/Date:10/82- ALC4/2012 05.06.2012	Status: Case Approv ed	
HQ File :01/82/050/01252/AM12/	RLA File :03/94/040/00826/AM12/	Lic.No/Date:0310675431 09.01.2012	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt of C&PC vide their U.O.No. 14010/37/2012-Ch.II dated 25.05.2012 and in consultation with the technical authorities present in the meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Propyl Paraben	1 kg	1.	Para Hydroxy Benzoic Acid	0.850 kg
		2.	N-Propanol	0.500 kg
RA concerned may take further necessary action as per above decision of NC				

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F. No.35011/1/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 1 June, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Suven Life Sciences Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/0185/AM-16/DES-3/1653 dated the 18/2/16 vide which application from M/s Suven Life Sciences Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **(1-Phenylmethyl)-1H-Indeno[2,1-b]Pyridine-6-Carbonitrile**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

DGFT is advised to call following details from the firm viz:-

1. The import item is catalyst only for which no recovery or regeneration is shown. The firm may be advised to elaborate the recovery of imported catalyst with technical justification.
2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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38,78,142,183,
486,592,600,651

Case No.:72/46/82-ALC4/2011	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:46/82- ALC4/2011 14.02.2012	Status:Case Approved
HQ File :01/82/050/01288/AM12/	RLA File :03/95/040/00830/AM12/	Lic.No/Date:0310675523 09.01.2012	Defer Date:

66 **Decision :** Committee considered case as per agenda and in light written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/83/2010/Ch. II dated 29.11.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Disodium EDTA Zinc (Zn Content 15% (+/-0,5%)	1 kg		Ethylene Diamine Tetra Acetic Acid (EDTA)	0.690 kg

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:44/14/82-ALC4/2013	Party Name:INDO AMINES LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Approved
HQ File :01/82/050/00629/AM14/	RLA File :03/94/040/00322/AM14/	Lic.No/Date:0310744558 07.08.2013	Defer Date:

94 **Decision :** In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/81/2010-Ch II dated 21.11.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
1-Methyl Cyclohexene	1 KG.	1.	Ortho Cresol	1.25 kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:58/49/82-ALC4/2011	Party Name:CROWN CHEMICALS PVT.LTD.,	Meet No/Date:49/82-ALC4/2011 06.03.2012	Status:Case Approved	
HQ File :01/82/050/01367/AM12/	RLA File :03/94/040/00968/AM12/	Lic.No/Date:0310680406 06.02.2012	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/175/2012.Ch. II dated 27.2.2012 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Piperonal Min. Purity 98%	1 kg	1.	Catechol (Minimum Purity 99%)	0.862 kg
		2.	Dichloromethane (Min. Purity 99%)	0.703 kg
		3	Dimethylsulfoxide (Min. Purity 99%)	
		4.	Hexamine (Min. Purity 96%)	1.000 kg
		5.	Toluene (Min. Purity 97%)	0.430 kg
		6.	Isopropyl Alcohol (Min. Purity 99%)	0.220 kg
RA may take appropriate action as per the decision of Norms Committee.				

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Case No.:9/29/82-ALC4/2009	Party Name:PRIVI ORGANICS LTD	Meet No/Date:21/82- ALC4/2011 23.08.2011	Status:Case Approved																			
HQ File :01/82/050/00579/AM10/	RLA File :03/95/040/00307/AM10/	Lic.No/Date:0310534431 20.08.2009																				
Decision : Committee considered case as per agenda and in light of earlier decision taken in 34/82 meeting held on 17.11.2009 and meeting held on 16.11.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																						
1 <table border="1"> <thead> <tr> <th>Export product</th> <th>Exp. Qty.</th> <th>Sl.No.</th> <th>Import items</th> <th>Qty. allowed</th> </tr> </thead> <tbody> <tr> <td rowspan="4">Amber Fleur (2,3,8,8-Tetramethyl 1,2,3,4,5,6,7,8-Octahydro-2-Napthalenyl Methyl Ketone</td> <td rowspan="4">1 Kg.</td> <td>1.</td> <td>Myrcene 80%</td> <td>1.00 kg</td> </tr> <tr> <td>2.</td> <td>Methyl Ethyl Ketone</td> <td>0.600 kg</td> </tr> <tr> <td>3.</td> <td>Toluene</td> <td>0.02 kg</td> </tr> <tr> <td>4.</td> <td>Phosphoric Acid</td> <td>0.150 kg</td> </tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Amber Fleur (2,3,8,8-Tetramethyl 1,2,3,4,5,6,7,8-Octahydro-2-Napthalenyl Methyl Ketone	1 Kg.	1.	Myrcene 80%	1.00 kg	2.	Methyl Ethyl Ketone	0.600 kg	3.	Toluene	0.02 kg	4.	Phosphoric Acid	0.150 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																		
Amber Fleur (2,3,8,8-Tetramethyl 1,2,3,4,5,6,7,8-Octahydro-2-Napthalenyl Methyl Ketone	1 Kg.	1.	Myrcene 80%	1.00 kg																		
		2.	Methyl Ethyl Ketone	0.600 kg																		
		3.	Toluene	0.02 kg																		
		4.	Phosphoric Acid	0.150 kg																		
RA concerned may take further necessary action as per above decision of NC.																						

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Case No.:30/18/82-ALC4/2012	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:23/82-ALC4/2012 01.11.2012	Status:Case Approved
HQ File :01/82/050/00525/AM13/	RLA File :03/95/040/00114/AM13/	Lic.No/Date:0310702082 17.07.2012	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 15022/22/2012-Ch. II dated 1.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Tris Tri Decyl Phosphite	1 kg	1.	Yellow Phosphorous	0.069 kg
		2.	Methanol	0.215 kg
		3.	Iso Tri Decyl Alcohol (Tri Decyl Alcohol)	0.975 kg

RA may take appropriate action as per the decision of Norms Committee.

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F. No.35011/266/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Mylan Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/114/AM-16/DES-3/56 dated the 12/06/15 vide which application from M/s. Mylan Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Montelukast Sodium**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	2-(2-3(S)-(3-(2-(7-Chloro-2-quinolinyl)-ethenyl)phenyl)-3-hydroxypropyl)phenyl-2-propanol	1.24
2.	2-[1-(Mercaptomethyl)cyclopropyl]acetic acid	0.40
3.	L(+) Tartaric acid	0.643
4.	N, N-Di isopropyl ethylamine	0.30
5.	Acetonitrile	4.56
6.	Isopropyl ether	0.114
7.	N-methyl-2-pyrrolidone	Not shown in RXN
8.	n-Heptane	1.12
9.	Toluene	3.19
10.	Hexane	8.65
11.	Dichloromethane	6.14
12.	Acetone	1.37
13.	Methanol	2.50

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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Case No.:31/51/82- ALC4/2010	Party Name: MASS DYE- CHEM PVT LTD.	Meet No/Date: 11/82- ALC4/2011 14.06.2011	Status: Case Approved
HQ File :01/82/050/01748/AM11/	RLA File :31/24/040/00263/AM11/	Lic.No/Date: 3110047188 03.03.2011	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/55/2004.Ch.II dated 08.02.2010 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
Export product	Exp. Qty.	Sl.No.	Import items
Sodium Saccharin (Dental Grade)	1 kg	1.	Insoluble Saccharin
			Qty. allowed 0.789 kg
RA concerned may take further necessary action as per above decision of NC.			

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Case No.:27/47/82-ALC4/2010	Party Name:R.R.J. DYES & INTERMEDIATES LTD.	Meet No/Date:3/82-ALC4/2011 19.04.2011	Status:Case Approved
HQ File :01/82/050/01617/AM11/	RLA File :08/24/040/00307/AM11/	Lic.No/Date:0810095587 19.01.2011	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/60/2008-Ch.III dated 08.11.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
Export product	Exp. Qty.	Sl.No.	Import items
Dehydro Thio-Para Toluidine Sulfonic Acid	1 Kg.	1.	Para Toluidine
			Qty. allowed 1.852 kg
RA concerned may take further necessary action as per above decision of NC.			

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Case No.:157/6/82-ALC4/2014	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status: Approved
HQ File :01/82/050/00559/AM15/	RLA File :07/24/040/00473/AM14/	Lic.No/Date:0710103554 10.04.2014	Defer Date:12.11.2014
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/56/2011-Ch. II dated 09.10.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

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Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Calcium Citrate	1 kg	1	Citric Acid	0.816 kg
		2	Calcium Carbonate	0.708 kg
Magnesium Citrate	1 kg	1	Citric Acid	1.001 kg
		2	Magnesium Carbonate	0.730 kg
Potassium Citrate	1 kg	1	Citric Acid	0.859 kg
Zinc Citrate	1 kg	1	Citric Acid	0.880 kg

RA may take appropriate action as per the decision of Norms Committee.

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Case No.: 73/1/82-ALC4/2013	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:7/82-ALC4/2013 27.06.2013	Status: Case Approved		
HQ File :01/82/050/01431/AM13/	RLA File :05/23/040/00468/AM13/	Lic.No/Date:0510347436 26.02.2013	Defer Date:		
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/38/2011-Ch II dated 15.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
123	Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
	4-(Dimethyl Amino)-Pyridine	1 kg	1.	Alumino Silicate Catalyst	0.0436 kg
			2.	Denatured Ethyl Alcohol	5.34 kg
			3.	Methanol	3.22 kg
			4.	Thionyl Chloride	4.14 kg
			5.	Dimethyl Formamide	1.00 kg
			6.	Toluene	2.00 kg
RA may take appropriate action as per the decision of Norms Committee.					

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Case No.: 5/49/82- ALC4/2011	Party Name: SPAK ORGOCHEM (INDIA) PVT. LTD.	Meet No/Date: 49/82- ALC4/2011 06.03.2012	Status: Case Approved													
HQ File :01/82/050/01314/AM12/	RLA File :03/95/040/00862/AM12/	Lic.No/Date: 0310683338 24.02.2012	Defer Date:													
Decision : Committee considered case as per agenda and in light of earlier decision taken in meeting no. 53/82 dated 29.6.2009 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th> <th>Exp. Qty.</th> <th>Sl.No.</th> <th>Import items</th> <th>Qty. allowed</th> </tr> </thead> <tbody> <tr> <td rowspan="2">Sorbitan Mono Stearate</td> <td rowspan="2">1 Kg.</td> <td>1.</td> <td>Sorbitol 70% Solution</td> <td>0.470 kg</td> </tr> <tr> <td>2.</td> <td>Stearic Acid</td> <td>0.634 kg</td> </tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Sorbitan Mono Stearate	1 Kg.	1.	Sorbitol 70% Solution	0.470 kg	2.	Stearic Acid	0.634 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed												
Sorbitan Mono Stearate	1 Kg.	1.	Sorbitol 70% Solution	0.470 kg												
		2.	Stearic Acid	0.634 kg												
RA concerned may take further necessary action as per above decision of NC.																

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F. No.35011/74/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of
M/s Biological E. Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/935/AM-15/DES-3/1107 dated the 19/01/15 vide which application from M/s. Biological E. Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Noscapine**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

Export Product

Noscapine (BP/USP/JP)-----1kg

Import Recommended

Noscapine Crude Content 98.5% -----1.05kg/kg
(Noscapine Crude: Purity 98.5%)

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/576/2014-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan,
New Delhi, the April, 2015

Office Memorandum

Sub: Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s. Vivimed Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1128,531,1125/AM12/DES-3/784 dated the 29/10/14 vide which an application from M/s. Vivimed Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Triclosan Oral Grade**. This department has examined the matter in line with the Central Excise Certificate furnished by the firm certifying import of only 4 Inputs and the following comments are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
✓ 1.	2,4 Dichloro Phenol	1.80 kg/kg
2.	2,5-Dichloro Nitro Benzene	N.A.
3.	Potassium Hydroxide	N.A.
✓ 4.	Perchloro Ethylene	3.00''
5.	Mixed- Xylene	N.A.
✓ 6.	Sodium Nitrite	0.63''
7.	Sodium Hydroxide /Caustic Soda	N.A.
8.	Hexane	3.00''

2. DGFT is also advised to revise the SION A-2517 for Export of Triclosan Oral Grade of specified specifications as under:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	2,4 Dichloro Phenol	1.80 kg/kg
2.	Perchloro Ethylene	3.00''
3.	Sodium Nitrite	0.63''
4.	Isopropyl Alcohol <u>or</u> Hexane	3.00''

6. This issues with the approval of Director (PI).

(Barnali Khastgir)
Under Secretary to the Government of India
Phone- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/617/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 21 March, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Globe Trotters Pvt. Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/737/AM-16/DES-3/811 dated the 20/8/15 vide which application from M/s Globe Trotters Pvt. Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Rifampicin syrup/suspension**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

DGFT is advised to call following details from the firm viz:-

1. Size fo the bottles to be exported/volume of syrup.
2. Copy of master-batch formula duly certified by Q.C. incharge.

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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Case No.:9/45/82-ALC4/2011	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:10/82-ALC4/2012 05.06.2012	Status:Case Approved	
HQ File :01/82/050/01186/AM12/	RLA File :07/24/040/00373/AM12/	Lic.No/Date:0710084836 20.12.2011	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt of C&PC vide their U.O.No. 14010/56/2011-Ch.II dated 29.05.2012 and in consultation with the technical authorities present in the meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Calcium D Pantotheonate-Powder	1 kg	1.	Calcium D Pantotheonate-Granular	1.025 kg
RA concerned may take further necessary action as per above decision of NC				

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Case No.: 25/5/82-ALC4/2014	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:8/82- ALC4/2014 25.09.2014	Status: Approved
HQ File :01/82/050/00342/AM15/	RLA File :07/24/040/00340/AM14/	Lic.No/Date:071010320 9 26.03.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/56/2011-Ch. II dated 19.07.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export product	Exp. Qty.	Import items	Qty. Allowed
1	MAGNESIUM OROTATE	1 kg	OROTIC ACID	1.104 kg
2	CALCIUM OROTATE	1 kg	OROTIC ACID	1.059
3	POTASSIUM OROTATE	1 kg	OROTIC ACID	1.020
4	ZINC OROTATE	1 kg	OROTIC ACID	0.980
5	FERROUS OROTATE	1 kg	OROTIC ACID	0.976 kg

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:9/3/82-ALC4/2015	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:7/82- ALC4/2015 24.07.2015	Status:Case Approved
HQ File :01/82/050/00039/AM16/	RLA File :05/23/040/00262/AM15/	Lic.No/Date:0510391194 18.09.2014	Defer Date:

Decision : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide letter No.35011/ 333/2014-PI (Norms) dt. 14th August 2015 as per details given below or as applied by the firm whichever is less:-

Export product	Qty.	Import items	Qty.kg/kg
19-Norandrostenedione 99%Intermediate	1kg	1 SITOLACTONE	1.40
		2 CHLOROKET, (2,(3-Chloropropyl)-2,5,5-Trimethyl-1,3-Dioxane	1.30
		3 TETRAHYDROFURAN	3.50

RA may take further action accordingly.

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F. No.35011/62/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Sun Pharma Industries Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1167/AM-15/DES-3/1108 dated the 19/01/15 vide which application from M/s. Sun Pharma Industries Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Azelastine Hydrochloride Nasal Solution (Nasal Spray)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

Export Item No.1

Azelastine Hcl Nasal Solution (Nasal Spray) 0.1% (137mcg per spray) 200 MD-----1No.

S. No.	<u>Imports Proposed</u>	Qty. Recommended.
1.	Azelastine Hcl	28.77mg/vial
2.	30ml white opaque round HDPE 18mm screwed neckMedisize bottle 35095	Relevant, As per packing policy
3.	18mm screw-on white pump and actuator with white cap	

Export Item No.2

Azelastine Hcl Ophthalmic Solution 0.05% W/V 6ml bottle

S. No.	<u>Imports Proposed</u>	Qty. Recommended.
1.	Azelastine Hcl	3.15mg/bottle
2.	10ml Natural HDPE Rispharm Sterile Dropper	Relevant, As per packing policy
3.	13mm White Opaque HDPE Pilfer-proof Rispharm Sterile Cap for Dropper	

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/757/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan, New Delhi,
Dated: 2, May 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Srium Labs Pvt. Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1186/AM-16/DES-3/1299 dated the 16/12/15 vide which application from M/s Srium Labs Pvt. Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Diethyl (3,5-dimethoxy benzyl) phosphonate (ADDP-2)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1	3,5-dihydroxy benzoic acid	0.667kg
2	Potassium carbonate	1.194kg
3	Sodium borohydride	0.423kg
4	Triethyl phosphite	0.932kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/781/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan, New Delhi,
Dated: 26 April, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Sun Pharmaceutical Industries Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1295/AM-16/DES-3/1237 dated the 15/12/15 vide which application from M/s Sun Pharmaceutical Industries Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Clarithromycin Carbomer Granules 43.75%/44%**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

DGFT is advised to call following details from the firm viz:-

- 1) Copy of valid DML for above export product.
- 2) Copy of Master-Batch formula duly certified by Q.C. incharge.

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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Case No.: 21/35/82-ALC4/2011	Party Name: NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date: 39/82- ALC4/2011 27.12.2011	Status: Case Approved								
HQ File :01/82/050/00948/AM12/	RLA File :03/95/040/00560/AM12/	Lic.No/Date: 0310657928 04.10.2011	Defer Date:								
99 Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Chemicals & Petrochemicals vide their U.O No. 14010/83/2010/Ch.II dated 26.12.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th> <th>Exp. Qty.</th> <th>Import items</th> <th>Qty. allowed</th> </tr> </thead> <tbody> <tr> <td>Disodium EDTA While Powder</td> <td>1 Kg</td> <td>EDTA Acid White Powder</td> <td>0.810 kg</td> </tr> </tbody> </table>				Export product	Exp. Qty.	Import items	Qty. allowed	Disodium EDTA While Powder	1 Kg	EDTA Acid White Powder	0.810 kg
Export product	Exp. Qty.	Import items	Qty. allowed								
Disodium EDTA While Powder	1 Kg	EDTA Acid White Powder	0.810 kg								
RA concerned may take further necessary action as per above decision of NC											

F. No.35011/781/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan, New Delhi,
Dated: 26 April, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Sun Pharmaceutical Industries Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1291/AM-16/DES-3/1232 dated the 15/12/15 vide which application from M/s Sun Pharmaceutical Industries Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Clarithromycin Carbomer Granules 43.75%/44%**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

DGFT is advised to call following details from the firm viz:-

- 1) Copy of valid DML for above export product.
- 2) Copy of Master-Batch formula duly certified by Q.C. incharge.

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/781/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan, New Delhi,
Dated: 26 April, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Sun Pharmaceutical Industries Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1438/AM-16/DES-3/1407 dated the 11/1/16 vide which application from M/s Sun Pharmaceutical Industries Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Clarithromycin Carbomer Granules 27.5/28%**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

DGFT is advised to call following details from the firm viz:-

- 1) Copy of valid DML for above export product.
- 2) Copy of Master-Batch formula duly certified by Q.C. incharge.

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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Case No.:157/6/82-ALC4/2014	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status: Approved																																
HQ File :01/82/050/00559/AM15/	RLA File :07/24/040/00473/AM14/	Lic.No/Date:0710103554 10.04.2014	Defer Date:12.11.2014																																
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/56/2011-Ch. II dated 09.10.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:																																			
182	<table border="1"><thead><tr><th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr></thead><tbody><tr><td rowspan="2">Calcium Citrate</td><td rowspan="2">1 kg</td><td>1</td><td>Citric Acid</td><td>0.816 kg</td></tr><tr><td>2</td><td>Calcium Carbonate</td><td>0.708 kg</td></tr><tr><td rowspan="2">Magnesium Citrate</td><td rowspan="2">1 kg</td><td>1</td><td>Citric Acid</td><td>1.001 kg</td></tr><tr><td>2</td><td>Magnesium Carbonate</td><td>0.730 kg</td></tr><tr><td>Potassium Citrate</td><td>1 kg</td><td>1</td><td>Citric Acid</td><td>0.859 kg</td></tr><tr><td>Zinc Citrate</td><td>1 kg</td><td>1</td><td>Citric Acid</td><td>0.880 kg</td></tr></tbody></table>	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Calcium Citrate	1 kg	1	Citric Acid	0.816 kg	2	Calcium Carbonate	0.708 kg	Magnesium Citrate	1 kg	1	Citric Acid	1.001 kg	2	Magnesium Carbonate	0.730 kg	Potassium Citrate	1 kg	1	Citric Acid	0.859 kg	Zinc Citrate	1 kg	1	Citric Acid	0.880 kg			
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Zinc Citrate	1 kg	1	Citric Acid	0.880 kg																															
RA may take appropriate action as per the decision of Norms Committee.																																			

F. No.35011/798/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan, New Delhi,
Dated: June, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Belco Pharma.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1437/AM-16/DES-3/1426 dated the 11/1/16 vide which application from M/s Belco Pharma. was sent to this Department for fixation of norms under para: 4.7 for the export of **Hydrocortisone Cream BP 1% w/w, 5gm and 15gm tube and hydrocortisone ointment BP 1% w/w, 5gm and 15gm tube.** This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

1. For Export of Hydrocortisone Cream/ Ointment 1%, 5gm

1	Hydrocortisone	0.051gm/5gm tube
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2. For Export of Hydrocortisone Cream/Ointment 1%, 15gm Tube

1	Hydrocortisone	0.153gm/15gm tube
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2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

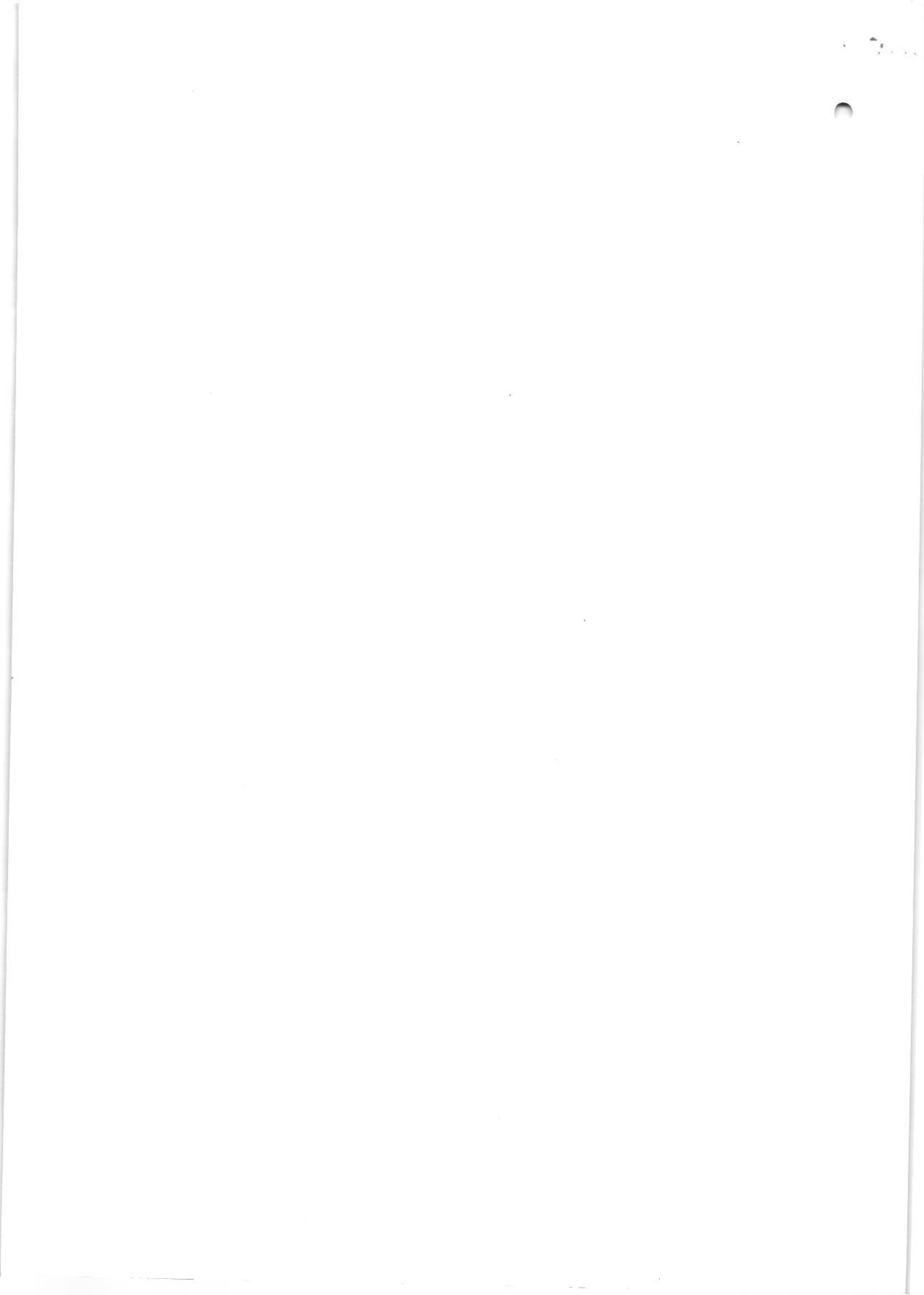
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Case No.:141/6/82- ALC4/2014	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:8/82- ALC4/2014 25.09.2014	Status: Approved
HQ File :01/82/050/00543/AM15/	RLA File :07/24/040/00474/AM14/	Lic.No/Date:0710104601 30.05.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/56/2011-Ch. II dated 28.05.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export product	Exp. Qty.	Import items	Qty. Allowed
1	MAGNESIUM LACTATE GLUCONATE	1 kg	GLUCONATE DELTA LACTONE	0.755 KG
2	COBALT GLUCONATE	1 kg	GLUCONATE DELTA LACTONE	1.036 KG
3	ZINC GLUCONATE	1 kg	GLUCONATE DELTA LACTONE	0.945 KG
4	MAGNESIUM GLUCONATE	1 kg	GLUCONATE DELTA LACTONE	0.945 KG
5	POTASSIUM GLUCONATE	1 kg	GLUCONATE DELTA LACTONE	0.930 KG
6	FERROUS GLUCONATE	1 kg	GLUCONATE DELTA LACTONE	0.887 KG
7	MANGANESE GLUCONATE	1 kg	GLUCONATE DELTA LACTONE	0.945 KG
8	CALCIUM MANGNESIUM LACTATE GLUCONATE	1 kg	GLUCONATE DELTA LACTONE	0.831 KG

RA may take appropriate action as per the decision of Norms Committee.



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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/s. Benzo Chem Industries Pvt. Ltd. for the import of raw material against the export of 3- Chloro Benzyl Chloride/Meta Chloro Benzyl Chloride AND 2-(N,N DIMETHYLAMINO)-2-PHENYL-1-BUTANOL

(Advance Authorization No. 0310791375 dated 25.11.2014)

(Advance Authorization No. 0310791619 dated 2.12.2014)

M/s. Benzo Chem Industries Pvt. Ltd. have submitted present application for the import of raw material against the export of 3- Chloro Benzyl Chloride/Meta Chloro Benzyl Chloride AND 2-(N,N DIMETHYLAMINO)-2-PHENYL-1-BUTANOL.

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

(Advance Authorization No. 0310791375 dated 25.11.2014)

Item of Export	Qty.	Item of Import	Qty
3- ChloroBenzyl Chloride/ Meta Chloro Benzyl Chloride	1 kg	1. Meta Chloro Toluene	0.982 kg
		2. Azo Bis Isobutyro Nitrile	0.011 kg

(Advance Authorization No. 0310791619 dated 2.12.2014)

Item of Export	Qty.	Item of Import	Qty
2-(N,N DIMETHYLAMINO)-2-PHENYL-1-BUTANOL	1 kg	1. PROPIOPHENONE	2.10 kg
		2. METHANOL	2.88 kg
		3. SODIUM CYANIDE	0.768 KG
		4. CAUSTIC SODA FLAKES	1.00 KG
		5. DIMETHYL SULPHATE	1.019 KG
		6. FORMALDEHYDE	0.660 KG
		7. SYNHYDRIDE/VITRIDE	2.412 KG

This issues with the approval of competent authority.

A.K. AGARWAL
10/10/15
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/29/2011-CH-II dated 20.10.2015

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F. No.35011/866/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 18 May, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Kopran Research Labs Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1597/AM-16/DES-3/1743 dated the 2/3/16 vide which application from M/s Kopran Research Labs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Doripenem Sterile**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

DGFT is advised to call following details from the firm viz:-

1. Complete technical detail as per appendix-33 showing chemical reactions, % yield on molar basis etc.
 2. Copy of technical literature in support of yields envisaged.
 3. Past production vis-à-vis actual consumption of imported inputs duly certified by Central Excise Authorities.
2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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Case No.:49/28/82-ALC4/2012	Party Name:S M B CORPORATION OF INDIA	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Approved
HQ File :01/82/050/01016/AM13/	RLA File :03/95/040/00568/AM13/	Lic.No/Date:0310713614 25.10.2012	Defer Date:

Decision : In the light of written comments received from Petrochemical Division of Department of Chemicals and Petrochemicals vide their U.O No. 46011/20/2013-PC- II dated 11.10.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

1

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
INTRAUTERINE CONTRACEPTIVE DEVICE COPPER T 380Ag	1 kg	1.	COPPER WIRE (PURITY OF COPPER + SILVER 99.99%)	0.00038 kg

RA may take appropriate action as per the decision of Norms Committee.

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F. No.35011/442/2011-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the 22nd February, 2012.

Office Memorandum

Sub: Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009- 14 Case
of M/s CIPLA LTD.

The undersigned is directed to refer to DGFT u.o.No. 01/82/50/692/AM12/DES-3/1200 dated the 22/9/11 vide which an application from M/s CIPLA LTD was sent to this Department for fixation of norms under para: 4.7 for the export of **19 EXPORT ITEM AS BELOW**. This department has examined the matter and the following comments are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

(1) Export Item No.1.

Aerodini 100 mcg inhaler (200md) with 58 mcl aerosol valve and 19ml aluminium can.

<u>Imports Proposal</u>		<u>For export of 1 No. Inhaler</u>
1.	Salbutamol	0.02gms
2.	58 mcl Aerosol Valves	As per packing policy
3.	19 ml Aluminium Can	As per packing policy
4.	0.48 mm OD Actuators with Dust Covers/Caps	As per packing policy
5.	1,1,1,2-tetrafluoroethane (HFA134A Propellant)	18.20gms

(2) Export Item No.2.

Salbutamol 100mcg inhaler (200md) with 50 mcl aerosol valve and 19ml aluminium can.

<u>Imports Proposal</u>		<u>For export of 1 No. Inhaler</u>
1.	Salbutamol	0.020gms
2.	50 mcl Aerosol Valves	As per packing policy
3.	19 ml Aluminium Can	As per packing policy
4.	0.48 mm OD Actuators with Dust Covers/Caps	As per packing policy
5.	1,1,1,2-tetrafluoroethane (HFA134A Propellant)	14.40gms

(3) Export Item No.3.

Beclometasone dipropionate 50mcg inhaler (200md) with 63 mcl aerosol valve and 19ml aluminium can.

<u>Imports Proposal</u>		<u>For export of 1 No. Inhaler</u>
1.	Beclometasone dipropionate	0.01gms

2.	63 mcl Aerosol Valves	As per packing policy
3.	19 ml Aluminium Can	As per packing policy
4.	0.48 mm OD Actuators with Dust Covers/Caps	As per packing policy
5.	1,1,1,2-tetrafluoroethane (HFA134A Propellant)	17.74gms
6.	Ethanol	0.456gms

(4) Export Item No.4.

Beclometasone dipropionate 100mcg inhaler (200md) with 63 mcl aerosol valve and 19ml aluminium can.

<u>Imports Proposal</u>		<u>For export of 1 No. Inhaler</u>
1.	Beclometasone dipropionate	0.02gms
2.	63 mcl Aerosol Valves	As per packing policy
3.	19 ml Aluminium Can	As per packing policy
4.	0.48 mm OD Actuators with Dust Covers/Caps	As per packing policy
5.	1,1,1,2-tetrafluoroethane (HFA134A Propellant)	17.288gms
6.	Ethanol	0.912gms

(5) Export Item No.5.

Beclometasone dipropionate 200mcg inhaler (200md) with 63 mcl aerosol valve and 19ml aluminium can.

<u>Imports Proposal</u>		<u>For export of 1 No. Inhaler</u>
1.	Beclometasone dipropionate	0.04gms
2.	63 mcl Aerosol Valves	As per packing policy
3.	19 ml Aluminium Can	As per packing policy
4.	0.48 mm OD Actuators with Dust Covers/Caps	As per packing policy
5.	1,1,1,2-tetrafluoroethane (HFA134A Propellant)	16.37gms
6.	Ethanol	1.824gms

(6) Export Item No.6.

Beclometasone dipropionate 250mcg inhaler (200md) with 63 mcl aerosol valve and 19ml aluminium can.

<u>Imports Proposal</u>		<u>For export of 1 No. Inhaler</u>
1.	Beclometasone dipropionate	0.05gms
2.	63 mcl Aerosol Valves	As per packing policy
3.	19 ml Aluminium Can	As per packing policy
4.	0.48 mm OD Actuators with Dust Covers/Caps	As per packing policy
5.	1,1,1,2-tetrafluoroethane (HFA134A Propellant)	15.90gms
6.	Ethanol	2.28gms

(7) Export Item No.7.

Budespray 200mcg HFA inhaler (200md) with 58 mcl aerosol valve and 19ml aluminium can.

<u>Imports Proposal</u>		<u>For export of 1 No. Inhaler</u>
1.	Budesonide	0.04gms
2.	58 mcl Aerosol Valves	As per packing policy
3.	19 ml Aluminium Can	As per packing policy
4.	0.48 mm OD Actuators with Dust Covers/Caps	As per packing policy
5.	1,1,1,2-tetrafluoroethane (HFA134A Propellant)	18.2gms

(8) Export Item No.8.

Budespray 100mcg HFA inhaler (200md) with 58 mcl aerosol valve and 19ml aluminium can.

<u>Imports Proposal</u>		<u>For export of 1 No. Inhaler</u>
1.	Budesonide	0.02gms
2.	58 mcl Aerosol Valves	As per packing policy
3.	19 ml Aluminium Can	As per packing policy
4.	0.48 mm OD Actuators with Dust Covers/Caps	As per packing policy
5.	1,1,1,2-tetrafluoroethane (HFA134A Propellant)	18.2gms

(9) Export Item No.9.

Salmeterol inhaler 25mcg (120md) with 63 mcl aerosol valve and 14ml aluminium can.

<u>Imports Proposal</u>		<u>For export of 1 No. Inhaler</u>
1.	Salmeterol	0.003gms
2.	63 mcl Aerosol Valves	As per packing policy
3.	14 ml Aluminium Can	As per packing policy
4.	0.48 mm OD Actuators with Dust Covers/Caps	As per packing policy
5.	1,1,1,2-tetrafluoroethane (HFA134A Propellant)	12.50gms
6.	Ethanol	0.256gms

(10) Export Item No.10.

Fluticort plus -25mcg HFA inhaler (120md) with 63 mcl aerosol valve and 14ml aluminium can.

<u>Imports Proposal</u>		<u>For export of 1 No. Inhaler</u>
1.	Salmeterol	0.003gms
2.	Fluticasone Propionate	0.015gms
3.	63 mcl Aerosol Valves	As per packing policy

4.	14 ml Aluminium Can	As per packing policy
5.	0.48 mm OD Actuators with Dust Covers/Caps	As per packing policy
6.	1,1,1,2-tetrafluoroethane (HFA134A Propellant)	12.5gms
7.	Ethanol	0.256gms

(11) Export Item No.11.

Fluticort plus-250mcg HFA inhaler (120md) with 63 mcl aerosol valve and 14ml aluminium can.

<u>Imports Proposal</u>		<u>For export of 1 No. Inhaler</u>
1.	Salmeterol	0.003gms
2.	Fluticasone Propionate	0.03gms
3.	63 mcl Aerosol Valves	As per packing policy
4.	14 ml Aluminium Can	As per packing policy
5.	0.48 mm OD Actuators with Dust Covers/Caps	As per packing policy
6.	1,1,1,2-tetrafluoroethane (HFA134A Propellant)	12.5gms
7.	Ethanol	0.256gms

(12) Export Item No.12.

Fluticort plus-50mcg HFA inhaler (120md) with 63 mcl aerosol valve and 14ml aluminium can.

<u>Imports Proposal</u>		<u>For export of 1 No. Inhaler</u>
1.	Salmeterol	0.003gms
2.	Fluticasone Propionate	0.006gms
3.	63 mcl Aerosol Valves	As per packing policy
4.	14 ml Aluminium Can	As per packing policy
5.	0.48 mm OD Actuators with Dust Covers/Caps	As per packing policy
6.	1,1,1,2-tetrafluoroethane (HFA134A Propellant)	12.5gms
7.	Ethanol	0.256gms

(13) Export Item No.13.

Beclomethasone dipropionate 50mcg and salbutamol 100mcg hnhaler (200md) with 50 mcl aerosol valve and 19ml aluminium can.

<u>Imports Proposal</u>		<u>For export of 1 No. Inhaler</u>
1.	Beclometasone dipropionate	0.01gms
2.	Salbutamol	0.02gms
3.	50 mcl Aerosol Valves	As per packing policy
4.	19 ml Aluminium Can	As per packing policy
5.	0.48 mm OD Actuators with Dust Covers/Caps	As per packing policy
6.	1,1,1,2-tetrafluoroethane (HFA134A Propellant)	14.04gms
7.	Ethanol	0.36gms

(14) Export Item No.14.

Fluticasone propionate 50mcg inhaler (120md) with 63 mcl aerosol valve and 14ml aluminium can.

<u>Imports Proposal</u>		<u>For export of 1 No. Inhaler</u>
1.	Fluticasone propionate	0.006gms
2.	63 mcl Aerosol Valves	As per packing policy
3.	14 ml Aluminium Can	As per packing policy
4.	0.48 mm OD Actuators with Dust Covers/Caps	As per packing policy
5.	1,1,1,2-tetrafluoroethane (HFA134A Propellant)	12.5gms
6.	Ethanol	0.256gms

(15) Export Item No.15.

Fluticasone propionate 125mcg inhaler (120md) with 63 mcl aerosol valve and 14ml aluminium can.

<u>Imports Proposal</u>		<u>For export of 1 No. Inhaler</u>
1.	Fluticasone propionate	0.015gms
2.	63 mcl Aerosol Valves	As per packing policy
3.	14 ml Aluminium Can	As per packing policy
4.	0.48 mm OD Actuators with Dust Covers/Caps	As per packing policy
5.	1,1,1,2-tetrafluoroethane (HFA134A Propellant)	12.5gms
6.	Ethanol	0.256gms

(16) Export Item No.16.

Fluticasone propionate 250mcg inhaler (120md) with 63 mcl aerosol valve and 14ml aluminium can.

<u>Imports Proposal</u>		<u>For export of 1 No. Inhaler</u>
1.	Fluticasone propionate	0.03gms
2.	63 mcl Aerosol Valves	As per packing policy

3.	14 ml Aluminium Can	As per packing policy
4.	0.48 mm OD Actuators with Dust Covers/Caps	As per packing policy
5.	1,1,1,2-tetrafluoroethane (HFA134A Propellant)	12.5gms
6.	Ethanol	0.256gms

(17) Export Item No.17.

Formoterol fumarate inhaler 12mcg (120md) with 40 mcl aerosol valve and 10ml aluminium can.

<u>Imports Proposal</u>		<u>For export of 1 No. Inhaler</u>
1.	Formoterol fumarate	0.0014gms
2.	40 mcl Aerosol Valves	As per packing policy
3.	10 ml Aluminium Can	As per packing policy
4.	0.48 mm OD Actuators with Dust Covers/Caps	As per packing policy
5.	1,1,1,2-tetrafluoroethane (HFA134A Propellant)	7.84gms
6.	Ethanol	0.16gms

(18) Export Item No.18.

Formoterol fumarate and budesonide inhaler 100/6mcg (120md) with 58 mcl aerosol valve and 19ml aluminium can.

<u>Imports Proposal</u>		<u>For export of 1 No. Inhaler</u>
1.	Formoterol fumarate	0.0007gms
2.	Budesonide	0.012
3.	58 mcl Aerosol Valves	As per packing policy
4.	19 ml Aluminium Can	As per packing policy
5.	0.48 mm OD Actuators with Dust Covers/Caps	As per packing policy
6.	1,1,1,2-tetrafluoroethane (HFA134A Propellant)	12.2gms

(19) Export Item No.19.

Formoterol fumarate and budesonide inhaler 200/6mcg (120md) with 58 mcl aerosol valve and 19ml aluminium can.

<u>Imports Proposal</u>		<u>For export of 1 No. Inhaler</u>
1.	Formoterol fumarate	0.0007
2.	Budesonide	0.024gms
3.	58 mcl Aerosol Valves	As per packing policy
4.	19 ml Aluminium Can	As per packing policy
5.	0.48 mm OD Actuators with Dust Covers/Caps	As per packing policy
6.	1,1,1,2-tetrafluoroethane (HFA134A Propellant)	12.2gms
7.	Ethanol	NIL

3. Above recommendations are subject to the condition that:-

- (a) Import of GFA 134A Propellant and its quantity is subject to NOC from MOEF.
- (b) Requirement of HFA 134A Propellant is inclusive of allowances for permissible loss in weight on storage and priming losses.
- (c) The firm will maintain separate record on HFA 134A Propellant import & consumption.

4. This issues with the approval of Deputy Director General.

(N.N.Ahuja)
Section Officer
PI-NORMS

Directorate General of Foreign Trade,
Department of Commerce,
(Lalita Maini (Mrs), FTDO), Udyog Bhawan, New Delhi.

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F. No.35011/872/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 24 May, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Malladi Drugs & Pharma Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1487/AM-16/DES-3/1694 dated the 19/2/16 vide which application from M/s Malladi Drugs & Pharma Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **4-methyl-5-phenyl-2-oxazolidinone(Racemic Oxazolidinone)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1kg of export
1	Propiophenone	2.44kg
2	Diethyl carbonate	1.00kg
3	Toluene	7.89kg
4	Isopropyl alcohol	1.91kg
5	Heptane	2.71kg
6	Acetone	0.47kg
7	Caustic soda flakes	0.48kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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Case No.:75/39/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Approved															
HQ File :01/82/050/01156/AM11/	RLA File :03/94/040/00580/AM11/	Lic.No/Date:0310595033 04.10.2010																
Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																		
94	Export product Lumartem Tablets/Co-Falcinum/Artemether and Lumefantrine Tablet [Artemether = 20 mg/tablet] Artemether required per tablet=20.4 mg) after 2% wastage	Exp. Qty. 1 No.	<table border="1"> <thead> <tr> <th>Sl.No.</th> <th>Import items</th> <th>Qty. allowed</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Artemissin</td> <td>1.5 kg/kg of Artemether</td> </tr> <tr> <td>2.</td> <td>Sodium Borohydride</td> <td>0.188 kg/kg of Artemether</td> </tr> <tr> <td>3.</td> <td>Lumefantrine</td> <td>122.4 mg</td> </tr> <tr> <td>4.</td> <td>0.25 / 216MM PVC / ACLAR FILM WITH 51 MICRON ACLAR / 313705 Pentapharm ACLAR PA 200/2 254/51 PVC / ACLAR</td> <td>As per packing policy</td> </tr> </tbody> </table>	Sl.No.	Import items	Qty. allowed	1.	Artemissin	1.5 kg/kg of Artemether	2.	Sodium Borohydride	0.188 kg/kg of Artemether	3.	Lumefantrine	122.4 mg	4.	0.25 / 216MM PVC / ACLAR FILM WITH 51 MICRON ACLAR / 313705 Pentapharm ACLAR PA 200/2 254/51 PVC / ACLAR	As per packing policy
Sl.No.	Import items	Qty. allowed																
1.	Artemissin	1.5 kg/kg of Artemether																
2.	Sodium Borohydride	0.188 kg/kg of Artemether																
3.	Lumefantrine	122.4 mg																
4.	0.25 / 216MM PVC / ACLAR FILM WITH 51 MICRON ACLAR / 313705 Pentapharm ACLAR PA 200/2 254/51 PVC / ACLAR	As per packing policy																
RA concerned may take further necessary action as per above decision of NC.																		

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Case No.:81/39/82-ALC4/2010	Party Name:WEST BENGAL CHEMICAL INDUSTRIES LIMITED	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Approved						
HQ File :01/82/050/01162/AM11/	RLA File :02/24/040/00121/AM11/	Lic.No/Date:0210148843 04.10.2010							
95	Decision : Committee considered case as per agenda and in light of written comments of Dept. of C&PC conveyed vide U.O. No. 14010/98/2010/Ch.II dated 03.01.2011 and in consultation with technical authority present in meeting, decided to ratify norms under Para 4.7 of Handbook of Procedures as per details below or as applied for by firm whichever is lower:-								
	Export product Sodium Butyrate	Export Qty. 1 Kg.	<table border="1"> <thead> <tr> <th>S.No.</th> <th>Name of Item of import</th> <th>Quantity allowed</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>n-Butyric Acid</td> <td>0.842</td> </tr> </tbody> </table>	S.No.	Name of Item of import	Quantity allowed	1.	n-Butyric Acid	0.842
S.No.	Name of Item of import	Quantity allowed							
1.	n-Butyric Acid	0.842							
RA concerned may take necessary action as per above decision of NC.									

Case No.:82/39/82-ALC4/2010	Party Name:ARKEMA PEROXIDES INDIA PRIVATE LIMITED	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Deferred
96	HQ File :01/82/050/01163/AM11/	RLA File :04/24/040/00163/AM11/	Lic.No/Date:0410117781 04.10.2010
Decision : Committee decided to defer case for 25.01.2011 for comments of Department of Pharmaceuticals.			

97	Case No.:32/39/82-	Party Name:DSM ANTI-	Meet No/Date:39/82-	Status:Case
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Case No.:40/4/82-ALC4/2012	Party Name:INDO AMINES LIMITED	Meet No/Date:4/82-ALC4/2012 24.04.2012	Status:Case Approved										
HQ File :01/82/050/00120/AM13/	RLA File :03/94/040/00866/AM12/	Lic.No/Date:0310687518 22.03.2012	Defer Date:										
159 Decision : In the light of earlier decision taken in meeting no. 27/82 dated 4.10.2011, it was decided to ratify norms under Para 4.7 of HBP v1 on repeat basis, as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export Product</th> <th>Export Qty.</th> <th>Sl.No.</th> <th>Import items</th> <th>Qty. allowed</th> </tr> </thead> <tbody> <tr> <td>1-Methyl Cyclohexene</td> <td>1 KG.</td> <td>1.</td> <td>Ortho Cresol</td> <td>1.259 kg</td> </tr> </tbody> </table>				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	1-Methyl Cyclohexene	1 KG.	1.	Ortho Cresol	1.259 kg
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed									
1-Methyl Cyclohexene	1 KG.	1.	Ortho Cresol	1.259 kg									
RA concerned may take further necessary action as per above decision of NC.													

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F. No.35011/84/2014-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the October, 2014

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Elppe Chemicals Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/979/AM-14/DES-3/1094 dated the 01/01/14 vide which application from M/s. Elppe Chemicals Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Phenyl Thio Proline**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Trans-4-hydroxy-L-proline	1.574
2.	Isobutyl acetate	4.56
3.	Methane sulfonyl chloride	1.68
4.	Thio phenol	0.839

This issues with the approval of Director (Cost).

(Barnali Khastgir)
Under Secretary to the Government of India

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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Case No.:145/10/82-ALC4/2013	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:10/82-ALC4/2013 22.08.2013	Status:Case Approved	
HQ File :01/82/050/00328/AM14/	RLA File :03/95/040/00076/AM14/	Lic.No/Date:0310733925 10.05.2013	Defer Date:	
326 Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/60/2012-Ch. II dated 21.3.2013, it was decided to ratify norms under Para 4.7 of HBP vI as per details given below or as applied by the firm, whichever is less:				
Item of Export	Quantity	S.No	Item of Import	Quantity allowed
DADAS (4,4-Diamino Diphenylamine Sulfate	1 kg	1	4.4-Diamino Diphenylamine 2 Sulfonic Acid	1.260 kg
		2.	Activated Carbon	0.150 kg
RA may take appropriate action as per the decision of Norms Committee.				

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Case No.:35/4/82-ALC4/2011	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Approved	
HQ File :01/82/050/00086/AM12/	RLA File :03/94/040/00395/AM11/	Lic.No/Date:0310587049 11.08.2010		
20 Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their 14010/106/2004/Ch.II dated 28.07.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed
Para Chloro Meta Cresol	1 Kg.	1.	Meta Cresol	1.232 kg
		2.	Sulphuryl Chloride	1.660 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:66/21/82-ALC4/2012	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:25/82-ALC4/2012 29.11.2012	Status:Case Approved
HQ File :01/82/050/00696/AM13/	RLA File :34/24/040/00139/AM13/	Lic.No/Date:3410034986 27.08.2012	Defer Date:

153 **Decision :** In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/164/2011-Ch. II dated 17.11.2012, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Iso Butyryl Chloride/Butyryl Chloride Appearance: Clear colourless liquid	1 kg	1.	Iso Butyric Acid Appearance:- Clear colourless liquid	0.870 kg

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:87/22/82-ALC4/2012	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:26/82- ALC4/2012 13.12.2012	Status:Case Approved										
HQ File :01/82/050/00790/AM13/	RLA File :03/94/040/00308/AM13/	Lic.No/Date:0310708059 06.09.2012	Defer Date:										
239 Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/157/2011-Ch. II dated 17.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"><thead><tr><th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr></thead><tbody><tr><td>EDTA Ferric Ammonium- Liquid</td><td>1 kg</td><td>1.</td><td>Ethylene Diamine Tetra Acetic Acid (EDTA)</td><td>0.412 kg</td></tr></tbody></table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	EDTA Ferric Ammonium- Liquid	1 kg	1.	Ethylene Diamine Tetra Acetic Acid (EDTA)	0.412 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
EDTA Ferric Ammonium- Liquid	1 kg	1.	Ethylene Diamine Tetra Acetic Acid (EDTA)	0.412 kg									

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F. No.35011/609/2014-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the April, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I)
2009-14 Case of M/s Posy Pharmachem Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/853/AM-15/DES-3/839 dated the 26/11/14 vide which application from M/s. Posy Pharmachem Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Citric Acid Anhydrous USP/KOSHER**. This department has examined the matter and it is requested that DGFT may call following technical details from the firm viz:-

- (a) COA of Export product.
 - (b) COA of Import item from Foreign Supplier.
2. This issues with the approval of Director (PI).

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/417/2014-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan,
New Delhi, the 22nd January 2015

Office Memorandum

Sub: Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/S Alembic Pharmaceuticals Ltd.

The undersigned is directed to refer to DGFT u.o.No. 01/82/50/351/AM15/DES-3/442 dated the 30/7/14 vide which an application from M/s Alembic Pharmaceuticals Ltd was forwarded to this Department for fixation of input- output norms under para: 4.7 against export of Tablet formulation containing Irbesartan and Hydrochlorothiazide in various strengths. This department has examined the matter and following information may be called for from the applicant to enable this Department process the request:-

(a) Copy of Master-Batch Formula for each strengths of export product duly certified by their Q.C. In charge, showing net content of APIs and each of the excipients.

2. This issues with the approval of Director (Pharma Industry)

(Raj Kumar)
Under Secretary to the Government of India
Phone:-23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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Case No.:6/24/82-ALC4/2009	Party Name:KLJ PLASTICIZERS LTD,	Meet No/Date:3/82-ALC4/2010 20.04.2010	Status: Case Approved																
HQ File :01/82/050/00503/AM10/	RLA File :05/24/040/00242/AM10/	Lic.No/Date:0510248395 26.08.2009																	
51 Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC (P.C. Division) vide their O.M. No.46011/97/1009-PC.II dated 20.04.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th> <th>Export Qty.</th> <th>Sl.No.</th> <th>Import items</th> <th>Qty. allowed</th> </tr> </thead> <tbody> <tr> <td rowspan="3">Kanatol 8080</td> <td rowspan="3">1 Kg.</td> <td>1.</td> <td>Tere Phthalic Acid</td> <td>0.447 kg</td> </tr> <tr> <td>2.</td> <td>2-Ethyl Hexanol</td> <td>0.752 kg</td> </tr> <tr> <td>3.</td> <td>HM-HDPE Granules</td> <td>As per packing policy</td> </tr> </tbody> </table>				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Kanatol 8080	1 Kg.	1.	Tere Phthalic Acid	0.447 kg	2.	2-Ethyl Hexanol	0.752 kg	3.	HM-HDPE Granules	As per packing policy
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed															
Kanatol 8080	1 Kg.	1.	Tere Phthalic Acid	0.447 kg															
		2.	2-Ethyl Hexanol	0.752 kg															
		3.	HM-HDPE Granules	As per packing policy															
RA concerned may take further necessary action as per above decision of NC.																			

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F. No.35011/665/2012-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the 06th February, 2013

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s. Dhanuka Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/655/AM13/DES-3/841 dated the 08/10/12 vide which an application from M/s. Dhanuka Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Cefditoren Pivoxil**. This department has examined the matter and the following comments are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	GCLE	3.12
2.	Triphenyl Phosphine	1.626
3.	Sodium Iodide	1.612
4.	MTHA	1.722
5.	Propan -1-ol(n-Propanol)	1.44
6.	Chloroform	9.51
7.	Methanol	8.35
8.	Potassium Metabisulphite	5.27
9.	Phenol	1.984
10.	Trifluoro Acetic Acid	0.75
11.	Acetone	22.50
12.	MAEM	1.166
13.	Triethylamine	0.30
14.	Sodium-2-Ethyl Hexanoate	2.40
15.	N-N-Dimethyl Formamide	1.53
16.	Tetrabutyl Ammonium Bromide	0.064
17.	Dichloro Methane	2.53
18.	Chloromethyl Pivalate	0.548
19.	Activated Carbon	0.200

2. This issues with the approval of Director (Cost).

Directorate General of Foreign Trade,
Department of Commerce,
(Mrs. Lalita Maini, FTDO), Udyog Bhawan, New Delhi.

(N.N.Ahuja)
Section Officer
PI-Norms

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Case No.:87/24/82-ALC4/2012	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:8/82-ALC4/2013 11.07.2013	Status:Case Approved
HQ File :01/82/050/00891/AM13/	RLA File :03/95/040/00466/AM13/	Lic.No/Date:0310710207 24.09.2012	Defer Date:

75 **Decision :** In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O no. 14010/60/2010-Ch. II dated 10.7.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Export Qty	S.No	Item of Import	Qty Allowed
4(2-Chloroethyl Sulfonyl)-Butyrychloride	1kg	1	Gamma Butyrolactone	0.684kg
		2	2 Mercapto Ethanol	0.755kg

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:156/33/82-ALC4/2012	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved
HQ File :01/82/050/01303/AM13/	RLA File :03/95/040/00698/AM13/	Lic.No/Date:0310721594 21.01.2013	Defer Date:

353 **Decision :** In the light of earlier decision taken in meeting no. 23/82 dated 6.89.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
5-Amino 6 methyl Benzimidazolone	1 kg.	1.	3,4-Diamino Toluene (Melene)	1.200 kg
		2.	Hydrazine Hydrate (as 80% basis)	1.022 kg

RA may take appropriate action as per the decision of Norms Committee.

F. No.35011/437/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan, New Delhi,
Dated: August, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Alchem International (P) Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/539/AM-16/DES-3/610 dated the 15/7/15 vide which application from M/s Alchem International (P) Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Digoxin**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended
1	Digitalis Lanata Leaves	266.64kg/kg Digoxin export

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi.

F. No.35011/138/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan, New Delhi,
Dated: August, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Optimus Drugs (P) Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/266/AM-17/DES-3/228 dated the 6/7/16 vide which application from M/s Optimus Drugs (P) Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Sofosbuvir**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1kg Export
1	2-deoxy-2-fluoro-2-methyl uridine	0.90kg
2	N-[(S)-(2,3,4,5,6-pentafluoro phenoxy) phenoxy phosphinyl]-L-Alanine 1-methylethyl ester	1.92kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi.

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Case No.:29/16/82-ALC4/2011	Party Name:KLJ PLASTICIZERS LTD,	Meet No/Date:20/82-ALC4/2011 16.08.2011	Status:Case Approved	
HQ File :01/82/050/00487/AM12/	RLA File :05/23/040/00128/AM12/	Lic.No/Date:0510295711 05.07.2011		
89 Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/2/2010-Ch.II dated 04.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Kanatol 400 (Di-Iso/N-Butyl Phthalate)	1 kg	1.	Phthalic Anhydride	0.560 kg
		2.	Iso/Normal Butanol	0.560 kg
RA concerned may take further necessary action as per above decision of NC.				

Udyog Bhawan, New Delhi,
Dated: July, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Orbit Life Sciences (P) Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/308/AM-17/DES-3/218 dated the 6/7/16 vide which application from M/s Orbit Life Sciences (P) Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Imipenem (Sterile / Technical / N-Formimidoyl / Thienamycin Hcl)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

DGFT is advised to call following details/clarification from the firm viz:-

- 1) Whether the export item is sterile or technical grade.
- 2) If sterile, please give details of conversion from tech. grade to sterile alongwith yield etc.
- 3) The DML furnished by the firm is only for export/manufacture imipenem (Non-Sterile). How the firm will be manufacturing/exporting Sterile product.
- 4) The import items at appendix-11A do not tally with ANF-4A. The correct and revised list of import items may be furnished as many inputs have been shown indigenous in appendix-11A

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi.

F. No.35011/62/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan, New Delhi,
Dated the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Sun Pharma Industries Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1167/AM-15/DES-3/1108 dated the 19/01/15 vide which application from M/s. Sun Pharma Industries Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Azelastine Hydrochloride Nasal Solution (Nasal Spray)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

Export Item No.1

Azelastine Hcl Nasal Solution (Nasal Spray) 0.1% (137mcg per spray) 200 MD-----1No.

S. No.	<u>Imports Proposed</u>	Qty. Recommended.
1.	Azelastine Hcl	28.77mg/vial
2.	30ml white opaque round HDPE 18mm screwed neckMedisize bottle 35095	Relevant, As per packing policy
3.	18mm screw-on white pump and actuator with white cap	

Export Item No.2

Azelastine Hcl Ophthalmic Solution 0.05% W/V 6ml bottle

S. No.	<u>Imports Proposed</u>	Qty. Recommended.
1.	Azelastine Hcl	3.15mg/bottle
2.	10ml Natural HDPE Rispharm Sterile Dropper	Relevant, As per packing policy
3.	13mm White Opaque HDPE Pilfer-proof Rispharm Sterile Cap for Dropper	

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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Department

F. No.35011/783/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan, New Delhi,
Dated the August 22, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:
Application from M/s Encube Ethicals Pvt. Ltd.

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/01378/AM-16/DES-3/502 dated 12/01/2016 vide which an application from M/s Encube Ethicals Pvt. Ltd was sent to this Department for fixation of norms for the export of 31 type of packs of ointments/creams.

2) The matter has been examined and all these 31 export products have been categorized in 17 groups of ointments under different brands/generic formulations. The norms for each of the categories for different pack sizes have been worked out based upon DML, Batch Formula and SION published for this type of formulations. The quantities of different inputs for 100 tubes of different pack sizes of specific composition of formulations as given below may be considered as input output norms for the export products covered under this application.

S.N o	Name of Export Product	S.N o	Inputs recommended	100 tubes of 14 gm	100 tubes of 42 gm	100 tubes of 28 gm
1.	Miconazole 2% Creams in different pack sizes	1.	Benzoic Acid	0.28 gm	0.84 gm	0.56 gm
		2.	Pegoxyl 7-stearate	280 gm	820 gm	560 gm
		3.	Mineral Oil	42 gm	126 gm	84 gm
		4.	Oleoyl Polyoxylglycerides	42 gm	126 gm	84 gm
		5.	Butylated hydroxyanisole	0.0728 gm	0.2184 gm	0.1456 gm
		6.	Miconazole	28.56 gm	85.68 gm	57.12 gm
		7.	Empty Laminated Printed tubes of corresponding sizes	As per Packing Policy		

S.N o	Name of Export Product	S.N o	Inputs recommended	100 tubes of 45 gm with 1 applicator	100 tubes of 45 gm with 7 applicators
2.	Miconazole 2% Creams	1.	Benzoic Acid	0.900 gm	0.900 gm
		2.	Pegoxyl 7-stearate	900 gm	900 gm
		3.	Mineral Oil	135 gm	135 gm
		4.	Oleoyl Polyoxylglycerides	135 gm	135 gm
		5.	Butylated hydroxyanisole	0.234 gm	0.234 gm
		6.	Miconazole	91.80 gm	91.80 gm
		7.	Empty Laminated Printed tubes of corresponding sizes	As per Packing Policy	
		8.	1 or 7 applicators as per product specification	100 packs of one applicator each	100 packs of Seven applicator each

S.No	Name of Export Product	S.No	Inputs recommended	100 tubes of 14 gm	100 tubes of 28 gm
3.	Clotrimazole 1% creams	1.	Cetostearyl Alcohol	140 gm	280 gm
		2.	Octyldodecanol	189 gm	378 gm
		3.	Cetyl Esters	33 gm	66 gm
		4.	Sorbitan Monostearate	28 gm	56 gm
		5.	Polysorbate 60	21 gm	42 gm
		6.	Clotrimazole	14.28 gm	28.56 gm
		7.	Benzyl Alcohol	14 gm	28 gm
		8.	Sodium Phosphate Monobasic	2.24 gm	4.4 gm
		9.	Empty Laminated Printed tubes of corresponding sizes	As per Packing Policy	

S.No	Name of Export Product	S.No	Inputs recommended	100 tubes of 45 gm with 1 applicator	100 tubes of 45 gm with 7 applicators
4.	Clotrimazole 1% creams	1.	Plastic (LDPE) Applicators (1s or 7s packs)	(100 pack of 1 applicator each)	(100 pack of 7 applicators each)
		2.	Cetostearyl Alcohol	450 gm	450 gm
		3.	Octyldodecanol	607.50 gm	607.50 gm
		4.	Cetyl Esters	135.00 gm	135.00 gm
		5.	Sorbitan Monostearate	90.00 gm	90.00 gm
		6.	Polysorbate 60	67.50 gm	67.50 gm
		7.	Clotrimazole	45.00 gm	45.00 gm
		8.	Benzyl Alcohol	45.00 gm	45.00 gm
		9.	Sodium Phosphate Monobasic	7.20 gm	7.20 gm
		10.	Empty Laminated Printed tubes of corresponding sizes	As per Packing Policy	

S.No	Name of Export Product	S.No	Inputs recommended	100 tubes of 14 gm	100 tubes of 28 gm
5.	Triple Antibiotic Ointment	1.	White Petrolatum	Quantity not indicated in the Batch formula	
		2.	Polymyxin B Sulfate (non-sterile)	7.14 MU	14.28 MU
		3.	Bacitracin Zinc	7.22 gm	14.14 gm
		4.	Neomycin Sulfate	4.998	9.996 gm
		5.	Empty Laminated Printed tubes of corresponding sizes	As per Packing Policy	

S.No	Name of Export Product	S.No	Inputs recommended	100 tubes of 14 gm
6.	Triple Antibiotic Ointment MS	1.	White Petrolatum	Quantity not indicated in the Batch formula
		2.	Polymyxin B Sulfate (non-sterile)	28.56 MU
		3.	Bacitracin Zinc	18.05 gm
		4.	Neomycin Sulfate (micronized)	9.996 gm
		5.	Empty Laminated Printed tubes of corresponding sizes	As per Packing Policy

S.No	Name of Export Product	S.No	Inputs recommended	100 tubes of 28 gm	100 tubes of 14 gm
7.	Triple Antibiotic Ointment W/PRAM	1.	White Petrolatum	277.6032 gm	138.8016 gm
		2.	Pramoxine HCL	28.56 gm	14.28 gm
		3.	Bacitracin Zinc	18.05 gm	9.025 gm
		4.	Polymyxin B Sulfate (non-sterile)	14.28 MU	7.14 MU
		5.	Neomycin Sulfate (micronized)	571.2 gm	285.6 gm
		6.	Empty Laminated Printed tubes of corresponding sizes	As per Packing Policy	

S.No	Name of Export Product	S.No	Inputs recommended	100 tubes of 56 gm	100 tubes of 14 gm	100 Tubes of 28 gm
8.	Triple Antibiotic Ointment EF	1.	Cocoa Butter Ultra Natural	2.5 gm	63 gm	126 gm
		2.	White Petrolatum	Quantity not indicated in the Batch formula		
		3.	Super Refined Cottonseed	238 gm	59.5 gm	119 gm
		4.	Super Refined Olive-LQ	14 gm	3.5 gm	7 gm
		5.	Vitamin E Acetate	126 gm	31.5 gm	63 gm
		6.	Polymyxin B Sulfate (non-sterile)	14.44 MU	3.61 MU	7.22 MU
		7.	Neomycin Sulfate (non-micronized)	19.992 gm	4.998 gm	9.996 gm
		8.	Bacitracin Zinc	28.88 gm	7.22	14.44 gm
		9.	Empty Laminated Printed tubes of corresponding sizes	As per Packing Policy		

S.No	Name of Export Product	S.No	Inputs recommended	100 tubes of 14 gm	100 Tubes of 28 gm
9.	Double Antibiotic W/PRAM Cream	1.	Emulsifying wax	168 gm	336 gm
		2.	Mineral Oil	112 gm	224 gm
		3.	White Petrolatum	56 gm	112 gm
		4.	Poloxamer 188	0.0182 gm	0.0364 gm
		5.	Propylene Glycol	28 gm	56 gm
		6.	Methyl Paraben	3.5 gm	7.00 gm
		7.	Polymyxin B Sulfate (non-sterile)	14.28 gm	28.56 gm
		8.	Neomycin Sulfate (micronized)	4.998 gm	9.996 gm
		9.	Pramoxine HCL Micronised	28.56 gm	14.28 gm
		10.	Empty Laminated Printed tubes of corresponding sizes	As per Packing Policy	

S.No	Name of Export Product	S.No	Inputs recommended	100 Tubes of 28 gm
10.	Allergy Cream W/Zinc	1.	Cetyl Alcohol	448
		2.	Polysorbate 60	84
		3.	Sorbitan Monostearate	196
		4.	Propylene Glycol	140
		5.	Methyl Paraben	7
		6.	Diphenhydramine Hydrochloride	57.12
		7.	Zinc Acetate	2.856
		8.	Empty Laminated Printed tubes of corresponding sizes	As per Packing Policy

S.No	Name of Export Product	S.No	Inputs recommended	100 Tubes of 14 gm	100 Tubes of 28 gm
11.	Double Antibiotic Ointment	1.	White Petrolatum	Quantities could not be worked out as neither the DML nor Batch Formula provided in the application.	
		2.	Polymyxin B Sulfate (non-Sterile)		
		3.	Bacitracin Zinc		
		4.	Empty Laminated Printed tubes of corresponding sizes		

S. No	Name of Export Product	S. No	Inputs recommended	100 Tubes of 14 gm	100 Tubes of 28 gm
12.	Bacitracin Zinc Ointment	1.	White Petrolatum	Quantity not indicated in the Batch formula	
		2.	Bacitracin Zinc	9.025	18.05
		3.	Empty Laminated Printed tubes of corresponding sizes	As per Packing Policy	

S. No	Name of Export Product	S. No	Inputs recommended	100 Tubes of 28 gm	100 Tubes of 56 gm
13.	Hydrocortisone 1% OTC Cream	1.	Glyceryl Stearate	The requirement of various inputs not tally with Batch Formula and DML available in the application.	
		2.	White wax		
		3.	Stearyl Alcohol		
		4.	Isopropyl Myristate		
		5.	Cetyl Alcohol		
		6.	Sorbitan Monostearate		
		7.	Polysorbate 60		
		8.	Propyl Paraben		
		9.	Anhydrous Citric Acid		
		10.	Sodium citrate		
		11.	Methyl Paraben		
		12.	Sorbic Acid		
		13.	Polyoxyl 40 Stearate		
		14.	Propylene Glycol		
		15.	Hydrocortisone		
		16.	Empty Laminated Printed tubes of corresponding sizes		

S. No	Name of Export Product	S. No	Inputs recommended	100 Tubes of 28 gm
14.	Hydrocortisone 1% OTC Ointment	1.	White Petrolatum	2.716
		2.	Mineral Oil	0.056
		3.	Hydrocortisone	28.56
		4.	Empty Laminated Printed tubes of corresponding sizes	As per Packing Policy

S. No	Name of Export Product	S. No	Inputs recommended	100 Tubes of 28 gm	100 Tubes of 56 gm
15.	Hydrocortisone/ Aloe 1% Cream	1.	Anhydrous Citric Acid	0.98 gm	1.96 gm
		2.	Sodium citrate	1.68 gm	3.36 gm
		3.	Methyl Paraben	5.6 gm	11.2 gm
		4.	Sorbic Acid	1.4 gm	2.8 gm
		5.	Polyoxyl 40 Stearate	14 gm	28 gm
		6.	Propylene Glycol	98 gm	196 gm
		7.	Glyceryl Stearate	56 gm	112 gm
		8.	White wax	84 gm	168 gm
		9.	Stearyl Alcohol	28 gm	56 gm
		10.	Isopropyl Myristate	224 gm	448 gm
		11.	Cetyl Alcohol	84 gm	168 gm
		12.	Sorbitan Monostearate	84 gm	168 gm
		13.	Polysorbate 60	84 gm	168 gm
		14.	Propyl Paraben	2.8 gm	5.6 gm
		15.	Hydrocortisone	0.02856 gm	0.05712 gm
		16.	Aloe Concentrate	2.8 gm	5.6 gm
		17.	Empty Laminated Printed tubes of corresponding sizes	As per Packing Policy	

S. No	Name of Export Product	S. No	Inputs recommended	100 Tubes of 28 gm
16.	Hydrocortisone Plus 12 Cream	1.	Anhydrous Citric Acid	0.980
		2.	Sodium citrate	1.680
		3.	Methyl Paraben	5.600
		4.	Sorbic Acid	1.400
		5.	Polyoxyl 40	14.000
		6.	Propylene Glycol	98.000
		7.	Glycerin	7.000
		8.	Glyceryl Stearate	56.000
		9.	White wax	84.000
		10.	Stearyl Alcohol	28.000
		11.	Isopropyl Myristate	224.000
		12.	Sorbitan Monostearate	84.000
		13.	Polysorbate 60	84.000
		14.	Propyl Paraben	2.800
		15.	Mineral Oil	7.000
		16.	White Petrolatum	7.000
		17.	Cetosteryl Alcohol	7.000
		18.	Isopropyl Palmitate	2.800
		19.	Vitamin A & D3	7.000
		20.	Aloe Concentrate	2.800
		21.	Hydrocortisone	28.560
		22.	Cetyl Alcohol	84.000
		23.	Empty Laminated Printed tubes of corresponding sizes	As per Packing Policy

S. No	Name of Export Product	S. No	Inputs recommended	100 Tubes of 56 gm
17.	Hydrocortisone 0.5% Cream	1.	Methyl Paraben	0.112 gm
		2.	Sorbic Acid	0.056 gm
		3.	Polyoxyl 40 Stearate	0.28 gm
		4.	Glyceryl Stearate	1.12 gm
		5.	White wax	1.68 gm
		6.	Stearyl Alcohol	0.56 gm
		7.	Isopropyl Myristate	4.48 gm
		8.	Cetyl Alcohol	1.68 gm
		9.	Sorbitan Monostearate	1.68 gm
		10.	Polysorbate 60	1.68 gm
		11.	Propyl Paraben	0.056 gm
		12.	Propylene Glycol	1.12 gm
		13.	Hydrocortisone	0.28 gm
		14.	Empty Laminated Printed tubes of corresponding sizes	As per Packing Policy

3. This issues with the approval of Director (Pharma Industry).


(Raj Kumar)

Under Secretary to the Government of India
Phone: - 23071162

Email: - uspi3-pharma@nic.in

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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FF. No.35011/426/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Dhanuka Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/220+450/AM-16/DES-3/155 dated the 08/07/15 vide which application from M/s. Dhanuka Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Cefixime USP/BP/IP/EP/JP**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	7-Phenylacetamideo-3-Chloromethyl Cephalosporanic Acid Para Methoxy Benzyl Ester (GCLE)	1.50
2.	Triphenyl Phosphine	0.82
3.	Acetone	0.81
4.	N,N Dimethyl Formamide	2.74
5.	Dichloromethane (Methylene Chloride)	3.40
6.	Triethylamine	0.2717
7.	Phenol	0.3808
8.	Methanol	4.21
9.	Activated Carbon	0.050
10.	MICA Ester	0.82
11.	Tetra Hydrofuran	1.64

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),

Udyog Bhawan, New Delhi

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F. No.35011/521/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan, New Delhi,
Dated the January 18, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures about request of M/s Indoco Remedies Limited.

The undersigned is directed to refer to DGFT U.O.No. 01/82/050/00768/AM-16/DES-3/717 dated the 04/08/15 vide which application from M/s. Indoco Remedies Limited was sent to this Department for fixation of norms under para: 4.7 for the export of **Ciprofloxacin tablets in 250 mg, 500 mg & 750 mg strengths**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

Description of Import Item	Quantity Recommended (per tablet)		
	Per 250 mg tablet	Per 500 mg tablet	Per 750 mg tablet
Ciprofloxacin Hydrochloride	277.5 mg	555 mg	832.5 mg

2. This issues with the approval of competent authority.

May be considered for publication of NOT

(Raj Kumar)
Under Secretary to the Government of India
Phone:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/138/2011-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the 4th January, 2012

Office Memorandum

Sub: Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s ENCUBE ETHICALS LTD.

The undersigned is directed to refer to DGFT u.o.No. 01/82/50/126/AM12/DES-3/146 dated the 06/05/11 vide which an application from M/s ENCUBE ETHICALS LTD was sent to this Department for fixation of norms under para: 4.7 for the export of **RELAXIT MICROENEMA 5 ML**. This department has examined the matter and the following comments are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended.
1.	TRI-SODIUM CITRATE DIHYDRATE	450 mg per 5 ml pack
2.	SODIUM LAURYL SULPHATE	75 mg per 5 ml pack
3.	MICROENEMA TUBES EMPTY	AS PER PACKING POLICY

2. This issues with the approval of Deputy Director General.

(N.N.Ahuja)
Section Officer
PI-NORMS

Directorate General of Foreign Trade,
Department of Commerce,
(Lalita Maini (Mrs), FTDO), Udyog Bhawan, New Delhi.

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Shastri Bhawan New Delhi,
Dated the January 19, 2016

Office Memorandum

Subject: - Fixation of norms under para 4 7 of Hand Book of Procedures about request of M/s Indoco Remedies Limited

The undersigned is directed to refer to DGFT U.O No. 01/82/050/00752/AM-16/DES-3/716 dated the 04/08/15 vide which application from M/s Indoco Remedies Limited was sent to this Department for fixation of norms under para 4 7 for the export of Ciprofloxacin Ophthalmic Solution containing 3 mg Ciprofloxacin per ml (in 5 ml and 2.5 ml bottles). This department has examined the matter and the following norms are furnished under para 4 7 of Hand Book of Procedures (Vol.I) 2009-14 -

Sl. No	Description of Export product	Raw materials to be Imported per bottle.		
		S.No	5 ml bottle	2.5 ml bottle
1.	Ciprofloxacin Ophthalmic Solution containing 3 mg Ciprofloxacin per ml 5 ml bottle	1.	Ciprofloxacin Hydrochloride	17.485 mg
		2.	Eye Drop Bottle (Packing Material)	As per Packing Policy
		3.	Eye Drop Caps (Packing Material)	As per Packing Policy
		4.	Eye Drop Insert (Packing Material)	As per Packing Policy
2.	Ciprofloxacin Ophthalmic Solution containing 3 mg Ciprofloxacin per ml 2.5 ml bottle	1.	Ciprofloxacin Hydrochloride	8.742 mg
		2.	Eye Drop Bottle (Packing Material)	As per Packing Policy
		3.	Eye Drop Caps (Packing Material)	As per Packing Policy
		4.	Eye Drop Insert (Packing Material)	As per Packing Policy

2. This issues with the approval of competent authority.


(Raj Kumar)
Under Secretary to the Government of India
Phone:- 23071162

Directorate General of Foreign Trade.
Department of Commerce.
(Shri M.V. Singh, FTDO), Udyog Bhawan, New Delhi

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F. No.35011/353/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the 17 November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Indoco Remedies Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/203/AM-16/DES-3/243 dated the 30/06/15 vide which application from M/s. Indoco Remedies Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Latanoprost Ophthalmic Solution**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

Sl. No.	Export Commodity description	Inputs description	Norms Recommended
1.	Latanoprost Ophthalmic Solution, 0.005% or 125 micrograms per 2.5 ml	1. Latanoprost	0.1312mg 2.5ml vial
		2. Eye drop bottle (Packing material)	1.01 numbers for each vial
		3. Eye drop caps (packing material)	1.01 numbers for each vial
		4. Eye drop insert (packing material)	1.01 numbers for each vial

(Raj Kumar)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/648/2013-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the November, 2014

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of M/s Ciron Drugs & Pharma Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/447/AM-14/DES-3/578 dated the 30/09/13 vide which application from M/s. Ciron Drugs & Pharma Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Can-C Eye Drops**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Qty. Recommended.
1.	N-Acetyl-Carnosine	0.051gm/5ml vial

This issues with the approval of Director (Cost).

(Barnali Khastgir)
Under Secretary to the Government of India

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/339/2014-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the November, 2014

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of M/s Venus Remedies Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/183/AM-15/DES-3/251 dated the 13/05/14 vide which application from M/s. Venus Remedies Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Aztreonam for Injection**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Qty. Recommended.
	Aztreonam for Injection USP (containing 780 1.mg of L-Argenine per gm of Aztreonam)	1.869 gm/20 ml vial

This issues with the approval of Director (Cost).

(Barnali Khastgir)
Under Secretary to the Government of India

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/47/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan,
New Delhi, the September 8, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Amol Pharmaceuticals (P) Ltd.

The undersigned is directed to refer to DGFT U.O. Nos. 01/82/050/01741/AM-16/DES-3/1903 dated the 30.03.2016 vide which application from M/s Amol Pharmaceuticals (P) Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **AZO Urinary Tract Defense**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14: -

S No.	Export Item	Quantity	Import Item	Quantity allowed for 1000 tablets
1.	AZO Urinary Tract Defense (each tablet containing 162 mg Methenamine)	1000 tablets	Methenamine	163.6 gm

2. This issues with the approval of competent authority

(Raj Kumar)
Under Secretary to the Government of India
Phone: -23071162
Email: uspi3-pharma@nic.in

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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Case No.B 20	M/s. Global Calcium										
Norms Committee Meeting No.2/AM13	F.No. 01/82/50/00630/AM 12/DES III										
Meeting Date:10.04.2012	RA File No. 07/24/40/00140/AM 12										
Adv. Lic. No. 0710080871 dated 25.07.2011											
Decision: It was decided to revise norms earlier fixed on the basis of production and consumption data, duly certified by Central Excise Authority, under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export Product</th> <th>Export Quantity</th> <th>Import items</th> <th>Quantity allowed</th> </tr> </thead> <tbody> <tr> <td>Calcium Levulinate</td> <td>1 kg</td> <td>Levulinic Acid</td> <td>1.156 kg</td> </tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export Product	Export Quantity	Import items	Quantity allowed	Calcium Levulinate	1 kg	Levulinic Acid	1.156 kg
Export Product	Export Quantity	Import items	Quantity allowed								
Calcium Levulinate	1 kg	Levulinic Acid	1.156 kg								

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F. No.35011/706/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: June, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Alivira Animal Health Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/978/AM-16/DES-3/1119 dated the 26/11/15 vide which application from M/s Alivira Animal Health Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Clozasole 3400 and Clozasole 900 {Tetramisole Hcl & Oxyclozanide Bolus}**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended
1	Tetramisole Hcl	2000mg/Clozasole 3400 Bolus And 450mg/Clozasole 900 Bolus

1) It is to be pointed out that the HS code of export product is incorrect as the product is a Pharma formulation.

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/764/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan, New Delhi,
Dated: 5, May 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Fresenius Kabi Oncology Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1272/AM-16/DES-3/1318 dated the 16/12/15 vide which application from M/s Fresenius Kabi Oncology Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Docetaxel Injection concentrate 160mg/8ml, 120mg/6ml, 80mg/4ml and 20mg/1ml**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

DGFT is advised to call following details from the firm viz:-

1. Copy of the relevant DML for each export item.
 2. Copy of Master-Batch formula for each export product duly Certified by Q.C. incharge.
 3. Consumption coefficient of raw material for 1kg API.
 4. Wastage claimed on API for each formulated product to be exported.
2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/42/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: August, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Satyadeva Pharmaceuticals (P) Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1764/AM-16/DES-3/1881 dated the 22/3/16 vide which application from M/s Satyadeva Pharmaceuticals (P) Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **(4R-Cis)-1,1-dimethylethyl-6-(2-aminoethyl)-2,2-dimethyl-1,3-dioxane-4-acetate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1kg Export
1	(4R-Cis)-1,1-dimethylethyl-6-cyanomethyl-2,2-dimethyl-1,3-dioxane-4-acetate	1.01kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi.

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F. No.35011/176/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: August, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Ind. Swift Labs Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/194 & 269/AM-17/DES-3/240 & 252 dated the 8/7/16 vide which application from M/s Ind. Swift Labs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Clarithromycin Granules 27.5% (Suspension Grade)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended For 1kg Export
✓ 1	Erythromycin thiocyanate	0.706kgA/kg
2	Triethylamine	0.236kg
3	Methanol	2.266kg
4	Methylene chloride	1.166kg
5	2-methoxy propene	0.198kg
6	Dimethyl sulfoxide	1.32kg
7	Hydroxylamine Hcl	0.382kg
8	Isopropyl alcohol	3.401kg
2 ✓ 9	Carbopol	0.20kg
3 ✓ 10	HPMC Phthalate	0.54kg

2. This issues with the approval of competent authority.

✓ (1) *Clarithromycin* - 0.2727 Kg

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO), Udyog Bhawan, New Delhi.

✓ (4) *Acetone:-* 1.05 Kg

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207	Case No.:41/26/82-ALC4/2011	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Approved									
	HQ File :01/82/050/00724/AM12/	RLA File :34/24/040/00086/AM12/	Lic.No/Date:3410031410 05.09.2011										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/79/2011-Ch.II dated 23.11.2011 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th> <th>Exp. Qty.</th> <th>Sl.No.</th> <th>Import items</th> <th>Qty. allowed</th> </tr> </thead> <tbody> <tr> <td>Methyl Triphenyl Phosphonium Bromide</td> <td>1 Kg.</td> <td>1.</td> <td>Triphenyl Phosphine</td> <td>0.886 kg</td> </tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Methyl Triphenyl Phosphonium Bromide	1 Kg.	1.	Triphenyl Phosphine
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Methyl Triphenyl Phosphonium Bromide	1 Kg.	1.	Triphenyl Phosphine	0.886 kg									
RA concerned may take further necessary action as per above decision of NC.													

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F. No.35011/262/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Granules India Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/179/AM-16/DES-3/135 dated the 17/06/15 vide which application from M/s. Granules India Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Abacavir Sulphate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Vincelactum ((+)-2-Azabicyclo[2.2.1]hept-5-en-3-one)(on 100% basis)	2.50
2.	N-(2-Amino-4,6-Dichloropyrimidine-5-yl) Formamide	1.042
3.	D (-)-Tartaric Acid	1.45
4.	Sodium Borohydride	0.946
5.	Triethyl Ortho Formate	1.50
6.	Cyclopropyl Amine	0.19

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/29/2016-PI -Norms
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan, New Delhi
New Delhi, the December 19, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Indoco Remedies Ltd.**

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/01841/AM-16/DES-3/16 dated the 04.04.2016 vide which application from M/s Indoco Remedies Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Bimatoprost 0.3 mg / ml Eye Drops, Solution 3 ml Bottle**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14: -

Export Item	Quantity	S. No.	Import Item	Quantity allowed for 100 bottles
Bimatoprost 0.3 mg / ml Eye Drops, Solution 3 ml Bottle (each ml contains: Bimatoprost 0.3 mg)	100 bottles	1.	Bimatoprost	94.5 mg
		2.	Eye Drop Bottle	As per packing Policy
		3.	Eye Drop Caps	
		4.	Eye Drop Insert	

2) This issues with the approval of competent authority.

BK Khastgir
(Barnali Khastgir)

Under Secretary to the Government of India
Phone: 23323292
Email: barn.khast@nic.in

Directorate General of Foreign Trade,
Department of Commerce,
(Shri Nirmal Kumār, Dy DGFT),
Udyog Bhawan, New Delhi
Email: nirmal.kumar65@nic.in

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F. No.35011/182/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: August, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s IPCA Labs Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/329/AM-17/DES-3/261 dated the 8/7/16 vide which application from M/s IPCA Labs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Allopurinol**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended For 1kg Export
1	3-amino pyrazole carboxamide hemisulphate	1.538kg
2	Formamide	1.50kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi.

F. No.35011/761/2013-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the 04th March, 2014

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Suven Life Sciences Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/890/AM-14/DES-3/1074 dated the 31/12/13 vide which application from M/s. Suven Life Sciences Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Benzhydryl Thioacetamide**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Hydro Bromic Acid	1.20
2.	Thio Urea	0.45
3.	Benzhydrol	0.99
4.	2-Chloro Acetamide	0.50

This issues with the approval of Director (Cost).

(Raj Kumar)
Under Secretary to the Government of India
PI-Norms

Directorate General of Foreign Trade,
Department of Commerce,
(Shri R.C. Meena, Dy. DGFT),
Udyog Bhawan, New Delhi.

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F. No.35011/53/2014-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the October, 2014

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Gland Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/912/AM-14/DES-3/1012 dated the 09/12/13 vide which application from M/s. Gland Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Adenosine Injection USP Prefilled Syringe 3mg/ml, 4ml in a PFS.**

The present application is for Export of Amiodarone Pre-filled Syringes in USFDA plant and the export is to USA. In the past in NC meeting No.40/11 dt 04/01/2011 in the light of report of sub-committee dt 31/08/2010 the norms-committee allowed 28% wastage on Barrel Syringes (Glass), Needle Shield (Rubber) and Plunger stoppers (Rubber) and 8% wastage on Plunger Rods(Plastic) Consumables were allowed on Net to Net basis. In the present case, the firm has applied the same wastage on components. The case was considered in norms-committee in the past, and the firm was advised to furnish Production –Consumption Data duly certified by Central Excise Authorities alongwith Batch Log sheet.

The firm has given the details and the comparison of norms may be seen as under:-

Sl.No.	Import Item (1)	Norms Applied (2)	As per Central Excise Certificate (3)	Batch Logsheet (4)	Lowest of (2) to (4)
1	Adenosine	0.0132 gm/vial	N.A.	NIL	0.0132 gm/vial
2	Barrel Syringes (Glass)	1.28 Nos.	1.1095	NIL	1.1095 Nos.
3	V-OVS 10.6 Tip Caps (Plastic)	1.2942 Nos.	1.03 Nos.	NIL	1.03 Nos.
4	Plunger Stoppers (Rubber)	1.28 Nos.	1.1481	NIL	1.1481 Nos.
5	Plunger Rods (Plastic)	1.08 Nos.	1.03 Nos.	NIL	1.03 Nos.
6	Filters (Plastic)	Consumable, on Net to Net basis			
7	Tubing (Plastic)				
8	Reference Standards				

In accordance with the earlier decisions of Norms-Committee, present case may be considered specific to USFDA project and Export to USA only.

This issues with the approval of Director (Cost).

(Barnali Khastgir)
Under Secretary to the Government of India

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/532/2012-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the 26th December, 2012.

Office Memorandum

Sub: Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Mylan Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/230/AM13/DES-3/331 dated the 28/05/12 vide which an application from M/s Mylan Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Montelukast Sodium**. This department has examined the matter and the following comments are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	2-(2-(3-(S)-(3-(2-(7-Chloro-2-quinolinyl)-ethenyl)phenyl)-3-hydroxypropyl)phenyl)-2-propanol	1.424
2.	1-(Mercaptomethyl)cyclopropane acetic acid	0.60
3.	L(+) Tartaric acid	0.643
4.	N,N-Di isopropyl ethylamine	0.30
5.	Toluene	4.97
6.	Acetonitrile	7.09
7.	Isopropyl ether	1.00
8.	Methylene chloride	9.56
9.	Acetone	2.13
10.	Methanol	3.90
11.	N-methyl 2-pyrrolidone	Not shown in reaction scheme.

2. This issues with the approval of Director (Cost).

(N.N.Ahuja)
Section Officer
PI-Norms

Directorate General of Foreign Trade,
Department of Commerce,
(Mrs. Lalita Maini, FTDO), Udyog Bhawan, New Delhi.

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Case No.: 39/46/82-ALC4/2011	Party Name: BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date: 10/82-ALC4/2012 05.06.2012	Status: Case Approved																						
HQ File :01/82/050/01255/AM12/	RLA File :03/94/040/00856/AM12/	Lic.No/Date: 031067373 0 30.12.2011	Defer Date:																						
Decision : Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt of C&PC vide their U.O.No. 14010/29/2011-Ch.II dated 25.05.2012 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																									
144	<table border="1"> <thead> <tr> <th>Export product</th> <th>Exp. Qty.</th> <th>Sl.No.</th> <th>Import items</th> <th>Qty. allowed</th> </tr> </thead> <tbody> <tr> <td rowspan="5">2,5-Dimethyl Phenyl Acetyl Chloride</td> <td rowspan="5">1 kg</td> <td>1.</td> <td>Para Xylene</td> <td>1.485 kg</td> </tr> <tr> <td>2.</td> <td>Paraformaldehyde</td> <td>1.032 kg</td> </tr> <tr> <td>3.</td> <td>Sodium Cyanide</td> <td>0.570 kg</td> </tr> <tr> <td>4.</td> <td>Caustic Soda Flakes</td> <td>0.500 kg</td> </tr> <tr> <td>5.</td> <td>Thionyl Chloride</td> <td>0.980 kg</td> </tr> </tbody> </table>	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	2,5-Dimethyl Phenyl Acetyl Chloride	1 kg	1.	Para Xylene	1.485 kg	2.	Paraformaldehyde	1.032 kg	3.	Sodium Cyanide	0.570 kg	4.	Caustic Soda Flakes	0.500 kg	5.	Thionyl Chloride	0.980 kg	RA concerned may take further necessary action as per above decision of NC	
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																					
2,5-Dimethyl Phenyl Acetyl Chloride	1 kg	1.	Para Xylene	1.485 kg																					
		2.	Paraformaldehyde	1.032 kg																					
		3.	Sodium Cyanide	0.570 kg																					
		4.	Caustic Soda Flakes	0.500 kg																					
		5.	Thionyl Chloride	0.980 kg																					

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F. No.35011/379/2012-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the 12th October, 2012.

Office Memorandum

Sub: Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Mylan Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1478/AM12/DES-3/49 dated the 09/04/12 vide which an application from M/s Mylan Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Atovaquone**. This department has examined the matter and the following comments are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	4-(4-Chlorophenyl) Cylohexyl Carboxylic Acid	2.00
2.	2-Chloro-1,4-Naphthoquinone	1.62
3.	Sulpholane	1.00
4.	Toluene	2.40
5.	Acetonitrile	6.85
6.	Dichloromethane	1.60
7.	Methanol	1.68

2. This issues with the approval of Director (Cost).

(N.N.Ahuja)
Section Officer
PI-Norms

Directorate General of Foreign Trade,
Department of Commerce,
(Mrs. Lalita Maini, FTDO),
Udyog Bhawan, New Delhi.

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Case No.:64/18/82-ALC4/2012	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Approved	
HQ File :01/82/050/00559/AM13/	RLA File :03/94/040/00273/AM13/	Lic.No/Date:0310701792 13.07.2012	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/29/2011-Ch. II dated 25.5.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Para Chloro Phenyl Acetic Acid	1 kg	1.	Para Chloro Benzyl Cyanide	1.021 kg
		2.	Toluene	0.230 kg
		3.	Caustic Soda Flakes	0.360 kg
RA may take appropriate action as per the decision of Norms Committee.				

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SI No. 33

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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/s Vivimed Labs Ltd., for the import of raw material against the export of 9-Oxo-9H-Thioxanthene-2- carboxylic acid ethyl ester

Ref: U.O. No. 01/82/50/116/AMT6/DES-III/19 dated 11.6.2015

M/s Vivimed Labs Ltd., have submitted present applications for the import of raw material against the export of 9-Oxo-9H-Thioxanthene-2- carboxylic acid ethyl ester

The application have been examined and the Department recommends the following norms for the present Advance Authorization applications.

Item of export	Qty.	Item of import	Qty.
9-Oxo-9H-Thioxanthene-2- carboxylic acid ethyl ester	1 kg.	1. Thiosalicylic Acid	1.215 kg
		2. 4-bromo benzoic acid	1.723 kg
		3. Thionyl chloride	4.700 kg
		4. Toluene	1.970 kg
		5. Carbon	0.060 kg

This issues with the approval of competent authority.

A.K. Agarwal
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No/ 14010/138/2011-CH-II dated 14.9.2015

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F. No.35011/487/2012-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the 14th November, 2012.

Office Memorandum

Sub: Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Morepen Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/170/AM13/DES-3/208 dated the 26/04/12 vide which an application from M/s Morepen Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Atorvastatin Calcium**. This department has examined the matter and the following comments are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
✓ 2. 1. Butanamide	4-Fluoro-(Alpha)-(2-Methyl-2-Oxopropyl)- Gamma-oxo-N-(Beta)-Diphenyl Benzene	1.15
✓ 2. 2. Dimethyl-1,3-Dioxane-4-Acetate	(4R-Cis)-1,1-Dimethylethyl-6-Cyanomethyl-2,2-	0.733
3. Methylene Chloride		4.48
4. Diisopropyl ether		3.90

2. This issues with the approval of Director (Cost).

(N.N.Ahuja)
Section Officer
PI-Norms

Directorate General of Foreign Trade,
Department of Commerce,
(Mrs. Lalita Maini, FTDO), Udyog Bhawan, New Delhi.

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Case No.:89/42/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:9/82-ALC4/2013 25.07.2013	Status:Case Approved
HQ File :01/82/050/01124/AM12/	RLA File :09/24/040/00276/AM12/	Lic.No/Date:0910048679 08.09.2011	Defer Date:

12 **Decision :** In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/102/2012-Ch. II dated 20.5.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
DTBHBA or 3,5-DTBHBA	1 kg	1	2,6 Di Tert Butyl Phenol	3.280 kg
		2.	P-Formaldehyde	0.716 kg
		3.	Hexane	1.841 kg

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:3/21/82-ALC4/2011	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:21/82-ALC4/2011 23.08.2011	Status:Case Approved	
HQ File :01/82/050/00585/AM12/	RLA File :03/95/040/00266/AM12/	Lic.No/Date:0310642729 18.07.2011		
73 Decision : Committee considered case as per agenda and in light of earlier decision taken in 17/83 meeting held on 01.08.2007 and 13/12 meeting held on 28.06.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Octylated Diphenylamine (OCD Flakes/Powder)	1 Kg.	1.	Diphenyl Amine	0.405 kg
		2.	Di-Isobutylene	0.680 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:104/6/82-ALC4/2014	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status: Approved
HQ File :01/82/050/00506/AM15/	RLA File :03/95/040/00115/AM15/	Lic.No/Date:0310781246 09.05.2014	Defer Date:

233 **Decision :** In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/107/2010-Ch. II dated 10.10.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Suncon 100 (Octylated Butylated Diphenylamine)	1 kg	1	Di-Iso butylene	0.503 kg
		2	Diphenylamine	0.553 kg

RA may take appropriate action as per the decision of Norms Committee.

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F. No.35011/509/2012-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the 14th November, 2012.

Office Memorandum.

Sub: Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009- 14 Case of M/s Unimark Remedies Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1519/AM12/DES-3/269 dated the 02/05/12 vide which an application from M/s Unimark Remedies Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Montelukast Sodium**. This department has examined the matter and the following comments are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	MNT-VI-{2-(2-(3(S)-3-(2-(7-Chloro-2-Quinnoliny)Ethenyl)-3-Hydroxypropyl)Phenyl)-2-Propanol	1.438
2.	Diisopropylethylamine	0.557
3.	Methane Sulfonyl Chloride	0.474
4.	Toluene	4.466
5.	Acetonitrile	1.545
6.	MCA-VI (side chain) 1-(Mercaptomethyl)-Cyclopropane Acetic Acid	0.600
7.	Sodium Methoxide	0.670
8.	Activated Carbon	0.100
9.	Ethyl Acetate	10.811
10.	Hexane	7.145
11.	Methanol	2.528
12.	Di Methyl Formamide	0.891
13.	N-Heptane	1.262

2. This issues with the approval of Director (Cost).

(N.N.Ahuja)
Section Officer
PI-Norms

Directorate General of Foreign Trade,
Department of Commerce,
(Mrs. Lalita Maini, FTDO), Udyog Bhawan, New Delhi.

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F. No.35011/582/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan, New Delhi,
Dated: March 10, 2016

Office Memorandum

Sub: - Fixation of norms under para 4.7- Application of M/s Alembic Pharmaceuticals Ltd.

The undersigned is directed to refer to DGFT U.O. No. 01/82/50/00702/AM-16/DES-3 /841 dated the 31/08/2015 vide which an application from M/s. Alembic Pharmaceuticals Ltd was sent to this Department for fixation of norms against export of **Benzathine Benzyl Penicillin 2.4 Mega Injections in 20 ml vials**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

Name of Export Products	Quantity	Raw Material to be imported	Quantity recommended.
Benzathine Penicillin 2.4 Mega Injections in 20 ml vials(each vial contains 24,00,000 units of Benzathine Benzyl Penicillin	100 vials	Benzathine Benzyl Penicillin sterile	0.252 BOU

2. This issues with the approval of Director (Pharma Industry).

(Raj Kumar)
Under Secretary to the Government of India
Phone: 23071162
Uspi3-Pharma@nic.in

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M V Singh, FTDO),
Udyog Bhawan, New Delhi.

Asst to Sign

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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/s. Balaji Amines Pvt. Ltd. for the import of raw material against the export of N-Ethyl-2-Pyrrolidone.

(Advance Authorization No. 3110065577 dated 04.08.2015)

Ref U.O No. 01/82/050/01301/AM-16/DES-III/1352, dated 18.12.2015

M/s. Balaji Amines Pvt. Ltd. has submitted present application for the import of raw material against the export of N-Ethyl-2-Pyrrolidone.

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

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1. Item of Export	Qty.	Item of Import	Qty
N-Ethyl-2-Pyrrolidone	1 kg	1. Gamma Butyrolactone	0.820 kg
		2. Mono Ethyl Amine 70% Solution	0.640 kg

This issues with the approval of competent authority.

(Signature)
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, F.T.D.O. (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O No. 14010/ 122 /2011-CH-II dated 11.02.2016

Government of India
Ministry of Chemicals & Fertilizers
Deptt. of Chemicals & Petrochemicals

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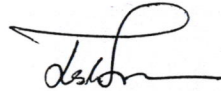
Shastri Bhawan, New Delhi

Sub: Application from M/s Jainex Specialty Chemical. for fixation of input/output norms.

M/s Jainex Specialty Chemical have submitted present application for fixation of Input/Output norms for the import of raw material for the manufacture and export of **Calcium Butyrate**

Their application has been examined. The party has furnished details of manufacturing process. This Department recommends the following norms for the present licence application:

Item of Export	Qty.	Item of Import	Qty.
Calcium Butyrate	1 kg	Butyric Acid	0.788kg


(JASBIR SINGH)
Consultant

Shri M V Singh, FTDO, O/o DGFT, Udyog Bhavan, New Delhi
Deptt. of C&PC U.O. No.14010/16/2014-Ch.II dated 13.6.2014

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F. No.35011/442/2011-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the 22nd February, 2012.

Office Memorandum

Sub: Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009- 14 Case
of M/s CIPLA LTD.

The undersigned is directed to refer to DGFT u.o.No. 01/82/50/692/AM12/DES-3/1200 dated the 22/9/11 vide which an application from M/s CIPLA LTD was sent to this Department for fixation of norms under para: 4.7 for the export of **19 EXPORT ITEM AS BELOW**. This department has examined the matter and the following comments are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

(1) Export Item No.1.

Aerodini 100 mcg inhaler (200md) with 58 mcl aerosol valve and 19ml aluminium can.

<u>Imports Proposal</u>		<u>For export of 1 No. Inhaler</u>
1.	Salbutamol	0.02gms
2.	58 mcl Aerosol Valves	As per packing policy
3.	19 ml Aluminium Can	As per packing policy
4.	0.48 mm OD Actuators with Dust Covers/Caps	As per packing policy
5.	1,1,1,2-tetrafluoroethane (HFA134A Propellant)	18.20gms

(2) Export Item No.2.

Salbutamol 100mcg inhaler (200md) with 50 mcl aerosol valve and 19ml aluminium can.

<u>Imports Proposal</u>		<u>For export of 1 No. Inhaler</u>
1.	Salbutamol	0.020gms
2.	50 mcl Aerosol Valves	As per packing policy
3.	19 ml Aluminium Can	As per packing policy
4.	0.48 mm OD Actuators with Dust Covers/Caps	As per packing policy
5.	1,1,1,2-tetrafluoroethane (HFA134A Propellant)	14.40gms

(3) Export Item No.3.

Beclometasone dipropionate 50mcg inhaler (200md) with 63 mcl aerosol valve and 19ml aluminium can.

<u>Imports Proposal</u>		<u>For export of 1 No. Inhaler</u>
1.	Beclometasone dipropionate	0.01gms

2.	63 mcl Aerosol Valves	As per packing policy
3.	19 ml Aluminium Can	As per packing policy
4.	0.48 mm OD Actuators with Dust Covers/Caps	As per packing policy
5.	1,1,1,2-tetrafluoroethane (HFA134A Propellant)	17.74gms
6.	Ethanol	0.456gms

(4) Export Item No.4.

Beclometasone dipropionate 100mcg inhaler (200md) with 63 mcl aerosol valve and 19ml aluminium can.

<u>Imports Proposal</u>		<u>For export of 1 No. Inhaler</u>
1.	Beclometasone dipropionate	0.02gms
2.	63 mcl Aerosol Valves	As per packing policy
3.	19 ml Aluminium Can	As per packing policy
4.	0.48 mm OD Actuators with Dust Covers/Caps	As per packing policy
5.	1,1,1,2-tetrafluoroethane (HFA134A Propellant)	17.288gms
6.	Ethanol	0.912gms

(5) Export Item No.5.

Beclometasone dipropionate 200mcg inhaler (200md) with 63 mcl aerosol valve and 19ml aluminium can.

<u>Imports Proposal</u>		<u>For export of 1 No. Inhaler</u>
1.	Beclometasone dipropionate	0.04gms
2.	63 mcl Aerosol Valves	As per packing policy
3.	19 ml Aluminium Can	As per packing policy
4.	0.48 mm OD Actuators with Dust Covers/Caps	As per packing policy
5.	1,1,1,2-tetrafluoroethane (HFA134A Propellant)	16.37gms
6.	Ethanol	1.824gms

(6) Export Item No.6.

Beclometasone dipropionate 250mcg inhaler (200md) with 63 mcl aerosol valve and 19ml aluminium can.

<u>Imports Proposal</u>		<u>For export of 1 No. Inhaler</u>
1.	Beclometasone dipropionate	0.05gms
2.	63 mcl Aerosol Valves	As per packing policy
3.	19 ml Aluminium Can	As per packing policy
4.	0.48 mm OD Actuators with Dust Covers/Caps	As per packing policy
5.	1,1,1,2-tetrafluoroethane (HFA134A Propellant)	15.90gms
6.	Ethanol	2.28gms

(7) Export Item No.7.

Budespray 200mcg HFA inhaler (200md) with 58 mcl aerosol valve and 19ml aluminium can.

<u>Imports Proposal</u>		<u>For export of 1 No. Inhaler</u>
1.	Budesonide	0.04gms
2.	58 mcl Aerosol Valves	As per packing policy
3.	19 ml Aluminium Can	As per packing policy
4.	0.48 mm OD Actuators with Dust Covers/Caps	As per packing policy
5.	1,1,1,2-tetrafluoroethane (HFA134A Propellant)	18.2gms

(8) Export Item No.8.

Budespray 100mcg HFA inhaler (200md) with 58 mcl aerosol valve and 19ml aluminium can.

<u>Imports Proposal</u>		<u>For export of 1 No. Inhaler</u>
1.	Budesonide	0.02gms
2.	58 mcl Aerosol Valves	As per packing policy
3.	19 ml Aluminium Can	As per packing policy
4.	0.48 mm OD Actuators with Dust Covers/Caps	As per packing policy
5.	1,1,1,2-tetrafluoroethane (HFA134A Propellant)	18.2gms

(9) Export Item No.9.

Salmeterol inhaler 25mcg (120md) with 63 mcl aerosol valve and 14ml aluminium can.

<u>Imports Proposal</u>		<u>For export of 1 No. Inhaler</u>
1.	Salmeterol	0.003gms
2.	63 mcl Aerosol Valves	As per packing policy
3.	14 ml Aluminium Can	As per packing policy
4.	0.48 mm OD Actuators with Dust Covers/Caps	As per packing policy
5.	1,1,1,2-tetrafluoroethane (HFA134A Propellant)	12.50gms
6.	Ethanol	0.256gms

(10) Export Item No.10.

Fluticort plus -25mcg HFA inhaler (120md) with 63 mcl aerosol valve and 14ml aluminium can.

<u>Imports Proposal</u>		<u>For export of 1 No. Inhaler</u>
1.	Salmeterol	0.003gms
2.	Fluticasone Propionate	0.015gms
3.	63 mcl Aerosol Valves	As per packing policy

4.	14 ml Aluminium Can	As per packing policy
5.	0.48 mm OD Actuators with Dust Covers/Caps	As per packing policy
6.	1,1,1,2-tetrafluoroethane (HFA134A Propellant)	12.5gms
7.	Ethanol	0.256gms

(11) Export Item No.11.

Fluticort plus-250mcg HFA inhaler (120md) with 63 mcl aerosol valve and 14ml aluminium can.

<u>Imports Proposal</u>		<u>For export of 1 No. Inhaler</u>
1.	Salmeterol	0.003gms
2.	Fluticasone Propionate	0.03gms
3.	63 mcl Aerosol Valves	As per packing policy
4.	14 ml Aluminium Can	As per packing policy
5.	0.48 mm OD Actuators with Dust Covers/Caps	As per packing policy
6.	1,1,1,2-tetrafluoroethane (HFA134A Propellant)	12.5gms
7.	Ethanol	0.256gms

(12) Export Item No.12.

Fluticort plus-50mcg HFA inhaler (120md) with 63 mcl aerosol valve and 14ml aluminium can.

<u>Imports Proposal</u>		<u>For export of 1 No. Inhaler</u>
1.	Salmeterol	0.003gms
2.	Fluticasone Propionate	0.006gms
3.	63 mcl Aerosol Valves	As per packing policy
4.	14 ml Aluminium Can	As per packing policy
5.	0.48 mm OD Actuators with Dust Covers/Caps	As per packing policy
6.	1,1,1,2-tetrafluoroethane (HFA134A Propellant)	12.5gms
7.	Ethanol	0.256gms

(13) Export Item No.13.

Beclomethasone dipropionate 50mcg and salbutamol 100mcg hnhaler (200md) with 50 mcl aerosol valve and 19ml aluminium can.

<u>Imports Proposal</u>		<u>For export of 1 No. Inhaler</u>
1.	Beclometasone dipropionate	0.01gms
2.	Salbutamol	0.02gms
3.	50 mcl Aerosol Valves	As per packing policy
4.	19 ml Aluminium Can	As per packing policy
5.	0.48 mm OD Actuators with Dust Covers/Caps	As per packing policy
6.	1,1,1,2-tetrafluoroethane (HFA134A Propellant)	14.04gms
7.	Ethanol	0.36gms

(14) Export Item No.14.

Fluticasone propionate 50mcg inhaler (120md) with 63 mcl aerosol valve and 14ml aluminium can.

<u>Imports Proposal</u>		<u>For export of 1 No. Inhaler</u>
1.	Fluticasone propionate	0.006gms
2.	63 mcl Aerosol Valves	As per packing policy
3.	14 ml Aluminium Can	As per packing policy
4.	0.48 mm OD Actuators with Dust Covers/Caps	As per packing policy
5.	1,1,1,2-tetrafluoroethane (HFA134A Propellant)	12.5gms
6.	Ethanol	0.256gms

(15) Export Item No.15.

Fluticasone propionate 125mcg inhaler (120md) with 63 mcl aerosol valve and 14ml aluminium can.

<u>Imports Proposal</u>		<u>For export of 1 No. Inhaler</u>
1.	Fluticasone propionate	0.015gms
2.	63 mcl Aerosol Valves	As per packing policy
3.	14 ml Aluminium Can	As per packing policy
4.	0.48 mm OD Actuators with Dust Covers/Caps	As per packing policy
5.	1,1,1,2-tetrafluoroethane (HFA134A Propellant)	12.5gms
6.	Ethanol	0.256gms

(16) Export Item No.16.

Fluticasone propionate 250mcg inhaler (120md) with 63 mcl aerosol valve and 14ml aluminium can.

<u>Imports Proposal</u>		<u>For export of 1 No. Inhaler</u>
1.	Fluticasone propionate	0.03gms
2.	63 mcl Aerosol Valves	As per packing policy

3.	14 ml Aluminium Can	As per packing policy
4.	0.48 mm OD Actuators with Dust Covers/Caps	As per packing policy
5.	1,1,1,2-tetrafluoroethane (HFA134A Propellant)	12.5gms
6.	Ethanol	0.256gms

(17) Export Item No.17.

Formoterol fumarate inhaler 12mcg (120md) with 40 mcl aerosol valve and 10ml aluminium can.

<u>Imports Proposal</u>		<u>For export of 1 No. Inhaler</u>
1.	Formoterol fumarate	0.0014gms
2.	40 mcl Aerosol Valves	As per packing policy
3.	10 ml Aluminium Can	As per packing policy
4.	0.48 mm OD Actuators with Dust Covers/Caps	As per packing policy
5.	1,1,1,2-tetrafluoroethane (HFA134A Propellant)	7.84gms
6.	Ethanol	0.16gms

(18) Export Item No.18.

Formoterol fumarate and budesonide inhaler 100/6mcg (120md) with 58 mcl aerosol valve and 19ml aluminium can.

<u>Imports Proposal</u>		<u>For export of 1 No. Inhaler</u>
1.	Formoterol fumarate	0.0007gms
2.	Budesonide	0.012
3.	58 mcl Aerosol Valves	As per packing policy
4.	19 ml Aluminium Can	As per packing policy
5.	0.48 mm OD Actuators with Dust Covers/Caps	As per packing policy
6.	1,1,1,2-tetrafluoroethane (HFA134A Propellant)	12.2gms

(19) Export Item No.19.

Formoterol fumarate and budesonide inhaler 200/6mcg (120md) with 58 mcl aerosol valve and 19ml aluminium can.

<u>Imports Proposal</u>		<u>For export of 1 No. Inhaler</u>
1.	Formoterol fumarate	0.0007
2.	Budesonide	0.024gms
3.	58 mcl Aerosol Valves	As per packing policy
4.	19 ml Aluminium Can	As per packing policy
5.	0.48 mm OD Actuators with Dust Covers/Caps	As per packing policy
6.	1,1,1,2-tetrafluoroethane (HFA134A Propellant)	12.2gms
7.	Ethanol	NIL

3. Above recommendations are subject to the condition that:-

- (a) Import of GFA 134A Propellant and its quantity is subject to NOC from MOEF.
- (b) Requirement of HFA 134A Proopellant is inclusive of allowances for permissible loss in weight on storge and priming losses.
- (c) The firm will maintain separate record on HFA 134A Propellant import & consumption.

4. This issues with the approval of Deputy Director General.

(N.N.Ahuja)
Section Officer
PI-NORMS

Directorate General of Foreign Trade,
Department of Commerce,
(Lalita Maini (Mrs), FTDO), Udyog Bhawan, New Delhi.

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F. No.35011/201/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: August, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Morepen Labs Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/221/AM-17/DES-3/302 dated the 13/7/16 vide which application from M/s Morepen Labs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Atorvastatin Calcium**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1kg Export
1	(4R-cis)-1,1-dimethyl ethyl-6-cyanomethyl-2,2-dimethyl-1,3-dioxane-4-acetate	0.708kg
2	4-fluoro-alpha-[2-methyl-1-oxopropyl]-gamma-oxo-N-beta-diphenyl benzene butanamide	0.994kg
3	Methanol	4.285kg
4	Methyl tert-butyl ether	1.145kg
5	Tetrahydrofuran	0.542kg
6	Methylene chloride	1.414kg
7	Diisopropyl ether	0.754kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi.

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F. No.35011/140/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: August, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Royal Pharma.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/310/AM-17/DES-3/229 dated the 6/7/16 vide which application from M/s Royal Pharma. was sent to this Department for fixation of norms under para: 4.7 for the export of **Bicalutamide sulfide**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1kg Export
1	N-[4-cyano-3-(trifluoromethyl) phenyl] methacrylamide	0.709kg
2	4-fluorothiophenol	0.32kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi.

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Case No.:29/19/82-ALC4/2013	Party Name: BALAJI AMINES LIMITED	Meet No/Date: 21/82-ALC4/2013 06.02.2014	Status: Case Approved
HQ File :01/82/050/00974/AM14/	RLA File :31/83/040/00095/AM14/	Lic.No/Date: 3110060791 22.10.2013	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/122/2011-Ch II dated 13.02.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

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Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
GAMMA BUTYROLACTONE	1 kg	1.	1,4 BUTANEDIOL	1.16 kg
		2.	GBL CATALYST	0.001 kg

A may take appropriate action as per the decision of Norms Committee.

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F. No.35011/468/2014-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the February, 2015

Office Memorandum

Sub: Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s. Atul Biosciences Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/574,575,573/AM15/DES-3/519,513,514 dated the 02/09/14 vide which an application from M/s. Atul Biosciences Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **N-Benzylloxycarbonyl-L-Valine (CBZ-L-VALINE)**. This department has examined the matter and the following comments are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	L-Valine	0.510
2.	Heptane	0.44

2. This issues with the approval of Director (PI).

(Barnali Khastgir)
Under Secretary to the Government of India
Phone- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/577/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan.
New Delhi, the December, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Fermenta Biotech Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/775/AM-16/DES-3/836 dated the 31/08/15 vide which application from M/s. Fermenta Biotech Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Cholecalciferol (Vitamin D3) BP/USP/EP**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Cholesterol	4.14
2.	Methyl Formate	4.72
3.	Petroleum Ether	6.25
4.	2,4,6-Colidine	0.362

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi



Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

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Subject: Advance Authorization application from M/s. Clean Science and Technology Pvt. Ltd.
for the import of raw material against the export of GUAIACOL 99% PURITY.

(Advance Authorization No. 3110065713 dated 20.10.2015)

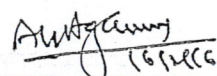
Ref: U.O. No. 01/82/050/1417/AM16/DES-III/1552 dated 14.1.2016

M/s. Clean Science and Technology Pvt. Ltd. have submitted present applications for
the import of raw material against the export of GUAIACOL 99% PURITY.

The application have been examined based on the addition information furnish by the
firm. The Department recommends the following norms for the present Advance Authorization
application.

Item of Export	Qty.	Item of Import	Qty
GUAIACOL 99% PURITY	1 kg.	1. PHENOXY METHANE/ANISOLE (PURITY 93% MAXIMUM)	1.287 kg
		2. HYDROGEN PEROXIDE (60%)	0.687 kg
		3. ACETONE	0.270 kg

This issue with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/3/2012-CH-II (Vol.-I) dated 16.2.2016

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F. No.35011/582/2014-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the May, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Honour Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/671/AM-15/DES-3/860 dated the 24/11/14 vide which application from M/s. Honour Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **(2R,5S)-5-(4-amino-5-fluoro-2-oxo-2H-pyrimidin-1-yl)-[1,3]oxathiolane-2-carboxylic acid-(1R,2S,5R)-methyl ester**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	5-Fluoro Cytosine	0.50
2.	Hexamethyl Disilazane	0.53
3.	Methane Sulfonic Acid	0.007

2. This issues with the approval of Director (PI).

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi